



Regional Office: Vapi

GUJARAT POLLUTION CONTROL BOARD

Plot No.C-5/124, N.H.No.8, G.I.D.C., VAPI – 396 195

Phone : (0260)2432089 Website: www.gpcb.gujarat.gov.in

No.GPCB/RO-VAPI/NGT-910-2019/3677

Date: 25/02/2020

To,
"As per attached List"
Village Karvad,
Taluka – Vapi,
District – Valsad.

Subject: To stop illegal activity of scrap trading, dumping and open burning of scrap/waste

Reference: (1) GPCB Head Office letter No. LGL:NGT:VSD:175/529492 dated 07.12.2019
(2) Survey Report of Survey carried out in area of Gram Panchayat Karvad on dated 10/12/2019 and 12/12/2019
(3) Hon'ble NGT Order in the matter of 199 of 2014 and 606 of 2018

Dear,

In context with the above mentioned subject and reference it is hereby to inform you that, joint survey was carried out in the area of Village Karvad along with Officers of GPCB, Revenue Talati – Village Karvad, Gram Panchayat Member – Village Karvad and other residents of Village Karvad during the period of 10/12/2019 to 12/12/2019. During this survey it is observed that on some particular land open burning was carried out by unknown person while on some other portion of land, scrap/waste trading and dumping activity is going on.

As per Hon'ble NGT Order in the matter of 199 of 2014 and 606 of 2018, which states that *"We specifically direct there shall be complete prohibition on open burning of waste on lands, including at landfill sites. For each such incident or default, violators including the project proponent, concessionaire, ULB, any person or body responsible for such burning, shall be liable to pay environmental compensation of Rs. 5,000/- (Rs. Five Thousands only) in case of simple burning, while Rs. 25000/- (Rs. Twenty Five thousand only) in case of bulk waste burning. **Environmental compensation shall be recovered as arrears of land revenue by the competent authority in accordance with law.**"*

So, you are requested to stop any illegal scrap/waste trading activity, dumping on open land as well open burning activity on your land (Survey No.) with immediate effect. Further you are requested for disposal/management of illegally dumped scrap/waste as per Solid Waste Management Rules, 2016 on your land (Survey No.). You shall have to reply within a period of one week for the same and if you fail to do so within a period of one week, appropriate legal action (Civil/Criminal) shall be initiated against you in accordance with the law as well as Hon'ble NGT order in the matter of 199 of 2014 and 606 of 2018 by concern department/competent authority, including compensation for damage to Environment.

Thanking You,

For & On behalf of
Gujarat Pollution Control Board

B.R. Gajjar
Regional Officer

Copy To:

- (1) Member Secretary, GPCB, HO, Gandhinagar...For Information please.
- (2) District Collector, District Valsad...For Information please.
- (3) Mamlatdar, Taluka Vapi, District Valsad

For information and necessary action at your level please, in accordance with law as well as Hon'ble NGT order in the matter of 199 of 2014 and 606 of 2018. You are requested to do needful

- (4) Revenue Talati, Village – Karvad, Taluka – Vapi, District Valsad

For information and necessary action at your level please, in accordance with law as well as Hon'ble NGT order in the matter of 199 of 2014 and 606 of 2018. You are requested to do needful

- (5) Sarpanch, Villlage – Karvad, Taluka – Vapi, District – Valsad.

For information and necessary action at your level please, in accordance with law as well as Hon'ble NGT order in the matter of 199 of 2014 and 606 of 2018. You are requested to do needful

Sr. No.	Survey No.	Old Survey No.	Name
1	1141	704/723/1	Bhikhubhai Nanabhai, Damjibhai Kuwarjibhai
2	332	458/2	Amrutbhai Gaadiyabhai, Bhikhiben Ramanbhai, Champaben Ramanbhai
3	325	485/5	Ramubhai Kariyabhai, Dayabhai Lalbhai, Parvatiben Bhanabhai & Others
4	3575	473/10	Kanchanben - wife of Ramanlal Patel, Sureshbhai Ramanlal Patel, Dhansukhbhai Ramanlal Patel & Others
5	3579	473/2/3	Gujarat Industrial Development Corporation
6	3469	468/2	Gujarat Industrial Development Corporation
7	3574	473/1	Gujarat Industrial Development Corporation
8	3430	468/1/Paiki	Gujarat Industrial Development Corporation
9	371	458/4	Siraz Jikar Saiyed, Sanjay Balwantbhai Desai
10	326	458/1	Siraz Jikar Saiyed, Sanjay Balwantbhai Desai
11	388	452/3/Paiki	Premabhai Paragbhai, Jagubhai Paragbhai, Kashiben Paragbhai
12	324	452/2	Siraz Jikar Saiyed, Sanjay Balwantra Desai
13	409	448/5	Dhiraj Mansukhbhai Thummar
14	559	448/9	Rukhiben Jeevanbhai, Mangubhai Govanbhai, Kiranbhai Jeevanbhai & Others
15	403	448/6	Rukhiben Jeevanbhai, Mangubhai Govanbhai, Kiranbhai Jeevanbhai & Others
16	402	448/3	Kamleshbhai Bhanabhai Patel
17	374	422	Siraz Jikar Saiyed, Sanjay Balwantbhai Desai
18	390	450	Parvatiben Bhanabhai, Niruben Bhanabhai, Bhikubhai Bhanabhai & Others
19	318	451/3	Siraz Jikar Saiyed, Sanjay Balwantbhai Desai
20	322	453/4	Mithalbhai Chhibadbhai, Ramubhai Kariyabhai, Lalabhai Chhibadbhai & Others
21	400	448/15	Rukhiben Jeevanbhai, Mangubhai Govanbhai, Kiranbhai Jeevanbhai & Others
22	317	451/5	Khadubhai Kuwarji, Kamariben - Daughter of Kuwarji Jeenabhai, Babubhai Lalubhai & Others
23	328	459/3/2/1	Shakuntalaben - Widow of Mithalbhai Patel, Babubhai Mithalbhai Patel, Chhotubhai Mithhal Patel & Others
24	329	459/3/2	Gajriben Bhulabhai, Gulabbhai Bhulabhai, Chhibubhai Bhulabhai & Others
25	330	459/3/1	Gajriben Bhulabhai, Gulabbhai Bhulabhai, Chhibubhai Bhulabhai & Others
26	335	459/2	Chimanbhai Bhikhabhai, Diwaliben Bhikhabhai, Shantiben Ranchhodbhai & Others
27	336	459/1/1	Shri Amrutlal Babubhai Patel
28	339	459/4	Shakuntalaben - Widow of Mithalbhai Patel, Babubhai Mithalbhai Patel, Chhotubhai Mithhal Patel & Others
29	1999	542/1	Rasikbhai Gordhanbhai Savaliya, Julian Aminbhai Masani, Jitendrasingh M. Devra & Others
30	3591	476/Paiki 1/Paiki 2	Betullah Nasrullah Siddique

31	3602	476/Paiki 8	Mohemmed Ibrahim Dilgani
32	3592	476/Paiki 1/Paiki 3	Maraj Ajimulla Khan
33	3589	476/Paiki 1	Rahitulla Faiyaaz Khan, Mohammedsai Samsulla Khan, Mohemmed Bilal Samsulla Khan & Others
34	3603	476/Paiki 5	Betullah Nasrullah Siddique
35	3592	476/Paiki 1/Paiki 3	Maraj Ajimulla Khan
36	431	482/1	Shahnawaz Laikahmed Shaikh, Salim Laikahmed Shaikh, Shrimati Rumana Laikahmed Shaikh
37	433	482/1 Paiki (Plot No. 14, 15, 16)	Nasimahmed Laikahmed Shaikh
38	437	482/2/4/6/7/9	Shahnawaz Laikahmed Shaikh, Salim Laikahmed Shaikh, Shrimati Rumana Laikahmed Shaikh
39	436	482/8	Shahnawaz Laikahmed Shaikh
40	429	481	Manjulaben - Daughter of Mavjibhai Ladha Bhanushali and wife of Murjibhai Narsinh Nanda, Hiralal Laxmidas Bhanushali, Gopal Nanji Dalwadi Known as Nakum
41	2250	31/Paiki 1	Natwarlalbhai Gulabbhai Patel, Narendrabhai Ramanlal Desai, Bhimsing Vikramjeetsingh Rajput, Merabhai Laxmanbhai Sabhad & Others
42	2255	31/Paiki 2	District Local Body, Surat
43	3585	474/1/1	Ramubhai Kariyabhai, Dayabhai Lalbhai, Parvatiben Bhanabhai & Others
44	3586	474/2	Dhirubhai Babubhai Patel, Ratanji Babubhai Patel, Amratlal Babubhai Patel & Others
45	3587	474/3	Dhirubhai Babubhai Patel, Ratanji Babubhai Patel, Amratlal Babubhai Patel & Others
46	3605	477/1	Mohyuddin Nurrudin Khan, Rafiyuddin Nurrudin Khan
47	1985	33/Paiki 1/ Paiki 3	Samsulla Hasumulla Chaudhary, Chaturam Baburam Harijan, Fagubhai Baburam Harijan & Others
48	1986	33/Paiki 4	Prakashbhai Himantbhai Prajapati, Vijaybhai Himantbhai Prajapati
49	1987	33/Paiki 1/Paiki 1	Prakash Motilal Chheda
50	1896	33/Paiki 1/Paiki 2	Prakash Motilal Chheda
51	2995	298	Nanjibhai Devchand Dama, Anwar Gulam Mohemmed, Iftyaar Rigaaah Ahmed Khan, Mohemmed UmarDiyaantulla Ghanchi & Others
52	2996	298/Paiki	District Local Body, Surat
53	3022	298/Paiki 1	Nurrudin Abdulhalim Khan
54	3023	298/Paiki 1	Jamaluddin Abbas Khan
55	3034	298/Paiki 2	Mohemmed Afzalkhan Abdussalam Khan
56	3035	298/Paiki 2	Mujamil Mohemmed Alikhan
57	3053	298/Paiki 4	Rafiyuddin Nurrudin Khan, Mohyuddin Nurrudin Khan
58	3046	298/Paiki 3	Mohemmed Afzalkhan Abdussalam Khan
59	3054	298/Paiki 6	Mohemmedtaha Fakharam
60	3055	298/Paiki 7	Mohemmedtaha Fakharam
61	3056	298/Paiki 8	Kamrulhasan Shah Mohemmed Khan
62	3057	298/Paiki 9	Kamrulhasan Shah Mohemmed Khan

63	3058	298/Paiki 5	Mohemmedtaha Fakharam
64	3653	547	District Local Body, Surat
65	3654	547/1/Paiki 2	District Local Body, Surat
66	1997	547/1/Paiki 1	Ruxmaniben Maangilal Jain, Mangilal Gangaramji Jain, Sallen Maheebub Khan, Wasiullah Kumbulla K Mansuri & Others
67	1998	547/1/Paiki 1/Paiki 1	Ruxmaniben Maangilal Jain, Insaafali Shahali Khan, Wasiullah Kutubulla Mansuri & Others
68	2280	32/Paiki 1/Paiki 1	Dilipkumar Bhagwandas Thakkar
69	2281	32/Paiki 1/Paiki 2	Rajubhai Somabhai Bagade, Eliyama Vargese Abraham, Sonu Vargese Abraham, Soji Vargese Abraham
70	2266	32/ Paiki /Plot 2	Lattaben Somabhai Bagade
71	607/1/P	Khata No. 2289	Dipesh Arvindbhai Bhanushali, Hitesh Arvindbhai Bhanushali, Mukesh Shankarlal Bhanushali, Vasant Babubhai Bhanushali
72	1885	9/1	Maganlalabhai Lallubhai
73	1891/14	9/2	Partners of M/s. Nafis Alu Fab LLP, Taher Kurbanhusain Petiwala, Taiyab Kurbanhusain Petiwala
74	1891/15	9/2	Virendra Nanubhai Shah
75	32	32/6	A. K. Traders
76	2852	297/2	Dhansukhbhai Ranchhodbhai, Ranjeetbhai Ranchhodbhai, Pushpaben - Wife of Maganlal Ranchhod & Others
77	2850	297/Paiki/Plot No. 40/Paiki	Mohemmed Bakridi Molamimin, Shohil Ahmed Abdulla Khan Baksulla Khan
78	2851	297/1/Paiki	Gujarat Industrial Development Corporation
79	2994	297/Plot No. 5 A/B	Sohrabali Farkhatikhan
80	2993	297/Plot No. 12/Paiki	Sayrabegam Samiulla Khan
81	2992	297/Plot No. 7/8/Paiki	Bhavorsinh Laharsinh Chudawat, Mansinh Laharsinh Chudawat
82	2991	297/Plot No. 52/Paiki 1	Murjibhai Aashaariya Gadhvi, Varjaang Aashaariya Gadhvi
83	2990	297/Plot No. 51,52/Paiki 1	Ramesh Ramji Maav
84	2989	297/Paiki Plot No. 6A	Abdulkayum Hasanraza, Abdulhakim Hasanraza
85	2988	297/Paiki Plot No. 12	Jayantilal Shankarlal Katarmal
86	2987	297/Paiki Plot 18B Paiki	Abubakkar Abdulsamad Khan, Jamilahmed Abdulsamad Khan, Jamaal Ahmed Abdulsamad Khan & Others
87	2986	297/Paiki 2/ Paiki 5	Sunil Mathura Chaudhary
88	2985	297/Paiki 2/Paiki 9	Nasim Laikahmed Shaikh
89	2984	297/Paiki 2/Paiki 8	Nasim Laikahmed Shaikh
90	2983	297/Paiki 2/Paiki 7	Nasim Laikahmed Shaikh
91	2982	297/Paiki 2/Paiki 6	Sunil Mathura Chaudhary
92	2981	297/Paiki 2/Paiki 4	Bhimsingh Dhansingh Chauhan
93	2980	297/Paiki 2/Paiki 3	Ramzanali Mohemmedsarif Chaudhary, Hazaratali Mohemmedsarif Chaudhary, Abdulrab Betulla Khan

94	2979	297/Paiki 2/Paiki 2	Trusti of Trust namely Madresha Razviya Madina Masjid Vafak - Jamshedali Maksudali Shaikh, Mohemmed Takim Jagaa Mansuri
95	2978	297/Paiki 2/Paiki 2	Ramsingh Hirsingh Balla
96	2977	297/Paiki 2/Paiki 11	Ramzanali Mohemmedsarif Chaudhary, Hazaratali Mohemmedsarif Chaudhary, Abdulrab Betulla Khan
97	2976	297/Paiki 2/Paiki 10	Nasim Laikahmed Shaikh
98	2975	297/Paiki 2/Paiki 1	Adim Safik Siddique, Ejaj Sabakatullah Khan (Siddique)
99	2974	297/Paiki 2/Paiki 1	Trusti of Trust namely Madresha Razviya Madina Masjid Vafak - Jamshedali Maksudali Shaikh, Mohemmed Takim Jagaa Mansuri
100	2973	297/Paiki 2/Paiki 1	Jamirulla Kallu Chaudhary
101	2972	297/Paiki 2	Rameshchandra Bhikhubhai Desai, Babubhai Known as Ishwarlal Maganlal, Kutbunnisha Vashiullah Mansuri & Others
102	2971	297/Paiki 1	District Local Body, Surat
103	2970	297/Paiki/Plot No. 5 B/Paiki	Abdulahk Mohemmed Yunush Khan, Mobinahmed Mohemmed Yunush Khan, Samsulhak Mohemmed Yunush Khan
104	2969	297/Paiki/Plot No. 59Paiki	Ramkumar Hariram Prajapati, Mithileshkumar Hariram Prajapati
105	2968	297/Paiki/Plot No. 59/Paiki 2	Abdul Khalik Mohemmedsafi Shaikh
106	2967	297/Paiki/Plot No. 59/Paiki 1	Ramsingh Hirsingh Balla
107	2966	297/Paiki/Plot No. 58/Paiki 1	Umesh Hukum Yadav
108	2965	297/Paiki/Plot No. 58/Paiki	Mohemmed Jamakhan Ruabali Khan
109	2964	297/Paiki/Plot No. 57	Nasibunnisha Mohemmedsarif Chaudhary
110	2963	297/Paiki/Plot No. 52 Paiki	Sarjuprasad Shrisantdin Chauhan, Suvaschandra Shrisantdin Chauhan
111	2962	297/Paiki/Plot No. 51 Paiki	Aalumunisha Sadekhan
112	2961	297/Paiki/Plot No. 51/52	Varjang Aasariya Gadhvi, Murjibhai Aasariya Gadhvi
113	2960	297/Paiki/Plot No. 51/Paiki	Shrimati Mutzarin Kausharabdul
114	2959	297/Paiki/Plot No. 5/Paiki	Abrarahmed karmanbi Khan
115	2958	297/Paiki/Plot No. 5	Turfelahmed Mumtazali
116	2959	297/Paiki/Plot No. 9/Paiki 2	Inayaktulla Mohemmed Yusuf
117	2956	297/Paiki/Plot No. 9/Paiki 1	Shriram Jokhanprasad Rajput, Shri Munniram Jokhanprasad Rajput
118	2955	297/Paiki/Plot No. 9/Paiki 1	Shayrakhatun Vakilahmed Manihaar
119	2954	297/Paiki/Plot No. 8/Paiki	Jayantilal Shankarlal Katarmal
120	2953	297/Paiki/Plot No. 7B/Paiki	Lotuprasad Haukori
121	2952	297/Paiki/Plot No. 7B/8	Fatimabegam Tarfelahmed
122	2951	297/Paiki/Plot No. 7A/Paiki	Jamirullah Sukurullah
123	2950	297/Paiki/Plot No. 7Paiki	Altafhusain Mohemmed Idrish
124	2949	297/Paiki/Plot No. 7/Paiki 4	Saberaben Mustakbhai Shaikh
125	2948	297/Paiki/Plot No. 7/Paiki 3	Ramchandra Vinayak Jaadav
126	2947	297/Paiki/Plot No. 7/Paiki 1	Swaminath Rammilan Verma, Devendranath Rammilan Verma
127	2946	297/Paiki/Plot No. 6B	Mustakahmed Turfelahmed

128	2945	297/Paiki/Plot No. 62/Paiki	Ramsingh Hirsingh Balla
129	2944	297/Paiki/Plot No. 61 Paiki	Ritadevi Nandlal Prajapati
130	2943	297/Paiki/Plot No. 61/Paiki 2	Faridahmed Jumdinahmed Siddique
131	2942	297/Paiki/Plot No. 61/Paiki 1	Ramsingh Hirsingh Balla
132	2941	297/Paiki/Plot No. 61	Samiulla Rahemtulla
133	2940	297/Paiki/Plot No. 60/Paiki 2	Makbul Ahmed Mohammedrais Chaudhary, Akbarali M., Wajidali Mahemmedhusain Khan
134	2939	297/Paiki/Plot No. 60/Paiki 1	Mohemmed Mustufa Bikhulla Khan
135	2938	297/Paiki/Plot No. 60/Paiki	Ramsingh Hirsingh Balla
136	2973	297/Paiki/Plot no. 6	Turfrlahemd Mumtazali
137	2936	297/Paiki/Plot no. 4B/Paiki	Mustak Ahemad Gulamnabi Khan
138	2935	297/Paiki/Plot no. 45/Paiki	Religious Institution Namely Madrasa Hifzul Kuran- Hifzur Raheman Rahematali Khan, Chaudhary Niyaz Ahmad, Khan Javed Samullah
139	2934	297/Paiki/Plot no. 45	Mohammad Hussain Mumtazali
140	2933	297/Paiki/Plot No. 4A/paiki	Firoz Ahmad Riyaz ali Khan
141	2932	297/Paiki/Plot no. 48/Paiki	Shankarlal Hiraji Gayri
142	2931	297/Paiki/Plot no. 48/Paiki 1	Mohammad Ishak Naitullakhan
143	2929	297/Paiki/Plot no. 43/Paiki	Muslim Babulla Chaudhary
144	2928	297/Paiki/Plot No. 41/Paiki 2	Pappubhai Shriramraj Sharma
145	2927	297/Paiki/Plot No. 41/Paiki 1	Pappubhai Shriramraj Sharma
146	2926	297/Paiki/Plot No. 41/Paiki	Abdulrab Bettullakhan
147	2925	297/Paiki/Plot No. 40/Paiki 1	Muslim Babulla Chaudhary
148	2924	297/Paiki/Plot No. 35/Paiki	Abdulla Kifaitulla Khan, Sadamhusain Mohemmedmukim Khan
149	2923	297/Paiki/Plot No. 39/Paiki	Shrimati Sunaina Upendraprasad Yadav
150	2922	297/Paiki/Plot No. 39	Numohemmed Safimohemmed
151	2921	297/Paiki/Plot No. 34/Paiki	Gulhasan Nazir Kureshi
152	2920	297/Paiki/Plot No. 33/Paiki 1	Kamalkant Shrinaggu Yadav
153	2919	297/Paiki/Plot No. 33/Paiki	Devendrakumar Satyanarayan Prajapati, Virendrakumar Satyanarayan Prajapati
154	2918	297/Paiki/Plot No. 31B/Paiki 1	Verase Parappa Bhanushali
155	2917	297/Paiki/Plot No. 31B/Paiki 1	Anwarali Abdulhai Khan
156	2916	297/Paiki/Plot No. 31/Paiki 1	Aalam Gafur Khan, Istkar Khalil Khan
157	2915	297/Paiki/Plot No. 31/Paiki	S. Markande Shivdat Yadav, S.Va.Shivdat Manuyadav
158	2914	297/Paiki/Plot No. 30/Paiki 1	Rajachandar Rampyare Yadav
159	2913	297/Paiki/Plot No. 30/Paiki	Rampyare Rambechen Yadav
160	2912	297/Paiki/Plot No. 25/B/Paiki 1	Mohemmed Yakub Mohemmed Yusuf Chaudhary
161	2911	297/Paiki/Plot No. 25/B/Paiki	Mohemmed Yakub Mohemmed Yusuf Chaudhary
162	2910	297/Paiki/Plot No. 25/A	Mohemmed Yakub Mohemmed Yusuf Chaudhary
163	2909	297/Paiki/Plot No. 2A/Paiki	Hamihulla Safimohemmed Khan, Abullasafi Mohemmed Khan
164	2908	297/Paiki/Plot No. 28Paiki	Pradipkumar Narendrasinh
165	2907	297/Paiki/Plot No. 28/Paiki 5	Ashiyabegam Ashhatulla Chaudhary
166	2906	297/Paiki/Plot No. 28/Paiki 4	Niyaz Ahmed Raiz Ahmed
167	2905	297/Paiki/Plot No. 28/Paiki 3	Niyaz Ahmed Raiz Ahmed
168	2904	297/Paiki/Plot No. 28/Paiki 2	Abdulkabir Abdul Sattarkhan, Abdulmunit Abdulsattarkhan
169	2903	297/Paiki/Plot No. 28/Paiki	Hifzur Raheman Rahematali

170	2902	297/Paiki/Plot No. 27/Paiki	Mahemmed Muslim Maroofkhan
171	2901	297/Paiki/Plot No. 27Paiki	Mahemmed Muslim Maroofkhan
172	2900	297/Paiki/Plot No. 24 B/Paiki	Hafizulla Mohemmed Yusufkhan
173	2899	297/Paiki/Plot No. 24 A/Paiki 1	Kutubulla Jokhuhaji
174	2898	297/Paiki/Plot No. 24 A/Paiki	Hafizulla Mohemmed Yusufkhan
175	2897	297/Paiki/Plot No. 23 B/Paiki	Nazmabegam Samiullakhan
176	2896	297/Paiki/Plot No. 23 A/Paiki	Mohemmed Siddique Jangbahadur Khan, Hamidulla Karmulla Khan
177	2895	297/Paiki/Plot No. 22B/Paiki	Shrimati Mumtaz Saukatali Wadhvaniya
178	2894	297/Paiki/Plot No. 15/Paiki 5	Obedurhemam Mohemmed Vakilkhan
179	2893	297/Paiki/Plot No. 15/Paiki 8	Lalbabu Surendraprasad Chauhan
180	2894	297/Paiki/Plot No. 15/Paiki 5	Obedurhemam Mohemmed Vakilkhan
181	2893	297/Paiki/Plot No. 15/Paiki 8	Lalbabu Surendraprasad Chauhan
182	2892	297/Paiki/Plot No. 15/Paiki 7	Nurenkhatun Nazirmohemmed
183	2891	297/Paiki/Plot No. 15/Paiki 6	Mohemmedrafik Jhokhukhan
184	2890	297/Paiki/Plot No. 15/Paiki 4	Julekhakhatun Mohemmed Mohimkhan
185	2889	297/Paiki/Plot No. 15/Paiki 3	Sudarshansingh Daraisingh
186	2888	297/Paiki/Plot No. 15/Paiki 2	Jayshankar Biharilal Vishwakarma
187	2887	297/Paiki/Plot No. 15/Paiki 1	Haidarali Mohamadhanif Khan, Jamal Ahmed Abdulkudus Khan, Jalisahmed Abdulkudus Khan
188	2886	297/Paiki/Plot No. 15/Paiki	Ramashankar Ramlal Jesvaar
189	2885	297/Paiki/Plot No. 18A/Paiki	Abdulkarim Mohemmedhadis Chaudhary
190	2884	297/Paiki/Plot No. 17/Paiki 2	Ahmad Abdul Rahim Lakhani
191	2883	297/Paiki/Plot No. 17/Paiki 1	Sukharam Manbahar Kanojiya, Vishram Manbahar Kanojiya
192	2882	297/Paiki/Plot No. 17/Paiki	Safiya Hasanali
193	2881	297/Paiki/Plot No. 16/Paiki 1	Ikbalkhan Sejadkhan Pathan, Nashirkhan Sejadkhan Pathan, Jalladkhan Pathan
194	2880	297/Paiki/Plot No. 16/Paiki	Ikbalkhan Sejadkhan, Nashirkhan Sejadkhan, Jabbar Khan
195	2879	297/Paiki/Plot No. 16/Paiki	Jalaluddin Mohemmedjalil Khan, Anwarali Mohemmedjalil Khan
196	2878	297/Paiki/Plot No. 14/Paiki	Julekhakhatun Mohemmed Mohimkhan
197	2877	297/Paiki/Plot No. 13/Paiki 2	Ramji Yavan Bhagvati Verma, Rampyare Bhagvati Verma, Ramsumer Bhavati Verma, Satdev Bhagvati Verma
198	2876	297/Paiki/Plot No. 13/Paiki 1	Sabbirahmed Abdulhai Khan
199	2875	297/Paiki/Plot No. 13/Paiki	Abdulsattar abdulrauf
200	2874	297/Paiki/Plot No. 13	Izharulhakk Anwarulhakk Chaudhary
201	2873	297/Paiki/Plot No. 12/Paiki 2	Abdulsattar abdulrauf
202	2872	297/Paiki/Plot No. 11/Paiki 1	Dineshjokhu Chauhan
203	2871	297/Paiki/Plot No. 11/Paiki	IslambabaMohemmed Basirkhan, Niyazahmed Mohemmedbasir Khan, Mohemmedibrar Mohemmedbasir Khan & Others
204	2870	297/Paiki/Plot No. 11	Jamaluddin Kallankhan
205	2869	297/Paiki/Plot No. 10/Paiki 1	Ashokbhai Valvbhai Chauhan
206	2868	297/Paiki/Plot No. 10/Paiki	IslambabaMohemmed Basirkhan, Niyazahmed Mohemmedbasir Khan, Mohemmedibrar Mohemmedbasir Khan & Others

207	2867	297/Paiki/Plot No. 10	Nijjamuddin Juman Shaikh, Ishraadahmed Abdulnaim Chaudhary
208	2866	297/Paiki/Plot No. 1/Paiki 1	Basauddin Alishasan, Farooqahmed Hasanali Khan
209	2865	297/Paiki/Plot No. 9/Paiki 3	Nandlal Birooq Yadav
210	2864	297/Paiki/Plot No. 2/Paiki	Anwarali Nasibali Shah
211	2863	297/Paiki/Plot No. 8/Paiki	Ali Husain Khadi Husain
212	2862	297/Paiki/Plot 8	Izrail Ismaal Khan - As gaurdian of Sagir Tohidahmed Mustak Ahmed, Intizar Ahmand Istiar Ahmand Khan, Mikaaail Ismalkhan
213	2861	297/Paiki/Plot 40 Paiki	Adimahmed Safikahmed Siddique
214	2860	297/Paiki/Plo 25 Paiki	Mohemmedumar Rozanali Khan
215	2859	297/Paiki/Plo 29 Paiki	Adimahmed Safikahmed Siddique
216	2858	297/Paiki/Plo 28/Paiki	Babulal Mukhiram
217	2857	297/Paiki/Plo. 7/8/Paiki	Bhavorsinh Laharsinh, Mansinh Laharsinh
218	2856	297/Paiki Plot No. 26 Paiki	Sajirulla Sukaroollah
219	2855	297/Paiki	Gujarat Industrial Development Corporation
220	2854	297/7A/6B	Jagmohan Motilal Rajput
221	2853	297/2/Paiki 1	Shrimati Kesarbegam Nisharbhai Khan, Mohemmed Isha Maksudali Shaikh
222	2852	297/2	Dhansukhbhai Ranchhodbhai, Ranjeetbhai Ranchhodbhai, Pushpaben - Wife of Maganlal Ranchhod & Others
223	2851	297/1/Paiki	Gujarat Industrial Development Corporation
224	2850	297/Paiki/Plot No. 40/Paiki	Mohemmed Bakridi Molamomin, Shohil Ahmed Abdulla Khan Baksulla Khan



Regional Office: Vapi

GUJARAT POLLUTION CONTROL BOARD

Plot No.C-5/124, N.H.No.8, G.I.D.C., VAPI – 396 195

Phone : (0260)2432089 Website: www.gpcb.gujarat.gov.in

No.GPCB/RO-VAPI/NGT-910-2019/3678

Date: 25/02/2020

To,
“As per attached list”
Village Dungra,
Taluka – Vapi,
District – Valsad.

Subject: To stop illegal activity of scrap trading, dumping and open burning of scrap/waste

Reference: (1) GPCB Head Office letter No. LGL:NGT:VSD:175/529492 dated 07.12.2019
(2) Survey Report of Survey carried out in area of Nagarpalika Vapi on dated 16/12/2019
(3) Hon’ble NGT Order in the matter of 199 of 2014 and 606 of 2018

Dear,

In context with the above mentioned subject and reference it is hereby to inform you that, joint survey was carried out in the area of Nagarpalika Vapi along with Officers of GPCB and your office on dated 16/12/2019. During this survey it is observed that on some particular land/common plot of plotting scheme traces of burning of scrap/waste was observed while on some other portion of land, scrap/waste trading and dumping activity is going on.

As per Hon’ble NGT Order in the matter of 199 of 2014 and 606 of 2018, which states that *“We specifically direct there shall be complete prohibition on open burning of waste on lands, including at landfill sites. For each such incident or default, violators including the project proponent, concessionaire, ULB, any person or body responsible for such burning, shall be liable to pay environmental compensation of Rs. 5,000/- (Rs. Five Thousands only) in case of simple burning, while Rs. 25000/- (Rs. Twenty Five thousand only) in case of bulk waste burning. **Environmental compensation shall be recovered as arrears of land revenue by the competent authority in accordance with law.**”*

So, you are requested to stop any illegal scrap/waste trading activity, dumping on open land as well open burning activity on your land (Survey No.) with immediate effect. Further you are requested for disposal/management of illegally dumped scrap/waste as per Solid Waste Management Rules, 2016 on your land (Survey No.). You shall have to reply within a period of one week for the same and if you fail to do so within a period of one week, appropriate legal action (Civil/Criminal) shall be initiated against you in accordance with the law as well as Hon'ble NGT order in the matter of 199 of 2014 and 606 of 2018 by concern department/competent authority, including compensation for damage to Environment.

Thanking You,

For & On behalf of
Gujarat Pollution Control Board

B.R. Gajjar
Regional Officer

Copy To:

- (1) Member Secretary, GPCB, HO, Gandhinagar...For Information please.
- (2) District Collector, District Valsad...For Information please.
- (3) Chief Officer, Nagarpalika Vapi, District Valsad

For information and necessary action at your level please, in accordance with law as well as Hon'ble NGT order in the matter of 199 of 2014 and 606 of 2018. You are requested to do needful. As record, only 51 scrap traders are registered with Nagarpalika and actual scrap traders are more in Dungri falia. So in this regards also, you are requested to do needful and serve them individual notice and also give copy to this office. Even after issuance of notice if such activities without your permission remains continue, you are requested to take strict actions against such illegal scrap trading activities and open burning in consideration of above Hon'ble NGT Order in the matter of 199 of 2014 and 606 of 2018.

Sr. No.	Survey No.
1	366
2	367
3	368
4	369
5	370
6	371
7	372
8	373
9	374
10	375
11	376
12	377
13	378
14	379
15	380
16	381
17	382
18	383
19	384
20	385
21	386
22	387
23	388
24	389
25	390
26	391
27	392
28	522
29	523
30	512
31	521



Gujarat Pollution Control Board

Plot No. C-5/124, N.H. No. 8, GIDC, Vapi-396 195
Tel (0260) 2432089, Fax : (0260) 2432826,
www.gpcb.gujarat.gov.in

Public Notice

To stop illegal activity of scrap trading, dumping and open burning of scrap/waste in the area of Village Karvad and Vapi Nagarpalika

To,

Stack holders of Survey Nos. of Village Karvad:

Survey No.: 1141, 317, 318, 322, 324, 325, 326, 332, 371, 374, 388, 390, 400, 402, 403, 409, 559, 3430, 3469, 3574, 3575, 3579, 328 to 330, 335 to 337, 429, 431, 433, 436, 437, 1885, 1891/14, 1891/15, 1985 to 1987, 1997, 1998, 1999, 2250, 2255, 2266, 2280, 2281, 2850, to 2996, 3022, 3023, 3034, 3035, 3046, 3053 to 3058, 3585 to 3587, 3589, 3591, 3592, 3602, 3603, 3505, 3653, 3654, S. No. 607/1/P (Plot NO. 4, Khata No. 2289), S.No. 32 (32/6) -- A.K. Traders.

Stack holders of Survey No. of Nagarpalika Vapi:

Survey No. 366 to 392, 521, 522, 523 & 512, Village Dungra.

Joint survey was carried out in the area of Village Karvad along with Officers of GPCB, Revenue Talati - Village Karvad, Gram Panchayat Member -- Village Karvad and other residents of Village Karvad during the period of 10.12.2019 to 12.12.2019 and in the area of Nagarpalika Vapi along with Officers of GPCB and Nagarpalika Vapi on dated 16.12.2019. During this survey, traces of burning, haphazard storage and trading activity of scrap/waste was observed.

So in view of above and on consideration of Hon'ble NGT Order in the matter of 199 of 2014 and 606 of 2018, which states that "violators including the project proponent, concessionaire, ULB, any person or body responsible for such burning, shall be liable to pay environmental compensation of Rs 5,000/- (Rs. Five Thousand only) in case of simple burning, while Rs 25000/- (Rs. Twenty Five thousand only) in case of bulk waste burning. Environmental compensation shall be recovered as arrears of land revenue by the competent authority in accordance with law"

So individual land owners of above survey numbers as well any person carrying out such above activities are requested to stop any illegal scrap trading activity, dumping on open land as well open burning activity on their land (Survey No.) and common plot with immediate effect. On non-compliance of above concern department may initiate action in consideration of Hon'ble NGT in the matter of 199 of 2014 and 606 of 2018.

Place : Vapi
Date : 06.03.2020

B R Gajjar
Gujarat Pollution Control Board
Regional Office, Vapi

No.INF/Valsad/1013/2020

સંદર્ભ દાખલ સમાચાર પત્ર
તા. ૦૯-૦૩-૨૦૨૦, શનિવાર



ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ

પ્લોટ નં. સી-૫/૧૨૪, ને.દા.નં. ૮, જીઆઈડીસી-વાપી ૩૮૬ ૧૯૫
દેલી. ૦૨૬૦-૨૪૩૨૦૮૯ ફેકસ (૦૨૬૦) ૨૪૩૨૮૨૬,
www.gpcb.gujarat.gov.in

ખહેર સુચના

કરવડ ગામ અને વાપી નગરપાલિકા વિસ્તારમાં ભંગાર/કચરાના બિનઅધિકૃત
ટ્રેડિંગ પ્રવૃત્તિ, આડેધડ સંગ્રહ કરવા તેમજ ખુલ્લામાં સળગાવવા પર પ્રતિબંધ
લાવવા બાબત

પ્રતિ,

કરવડ ગામના સર્વે નંબરના હિસ્સેદારો :

સર્વે નં. - ૧૧૪૧, ૩૧૭, ૩૧૮, ૩૨૨, ૩૨૪, ૩૨૫, ૩૨૬, ૩૩૨, ૩૭૧, ૩૭૪, ૩૮૮,
૩૯૦, ૪૦૦, ૪૦૨, ૪૦૩, ૪૦૬, ૫૫૯, ૩૪૩૦, ૩૪૬૯, ૩૫૭૪, ૩૫૭૫, ૩૫૭૬,
૩૨૮ થી ૩૩૦, ૩૩૫ થી ૩૩૭, ૪૨૯, ૪૩૧, ૪૩૩, ૪૩૬, ૪૩૭, ૧૮૮૫, ૧૮૯૧/૧૪,
૧૮૯૧/૧૫, ૧૯૮૫ થી ૧૯૮૭, ૧૯૯૭, ૧૯૯૮, ૧૯૯૯, ૨૨૫૦, ૨૨૫૫, ૨૨૬૬,
૨૨૮૦, ૨૨૮૧, ૨૮૫૦ થી ૨૯૯૬, ૩૦૨૨, ૩૦૨૩, ૩૦૩૪, ૩૦૩૫, ૩૦૪૬, ૩૦૫૩
થી ૩૦૫૮, ૩૫૮૫ થી ૩૫૮૭, ૩૫૮૯, ૩૫૯૧, ૩૫૯૨, ૩૬૦૨, ૩૬૦૩, ૩૫૦૫,
૩૬૫૩, ૩૬૫૪, સર્વે નં. ૬૦૭/૧/પી (પ્લોટ નં. ૪, ખાતા નં. ૨૨૮૯), સર્વે નં. ૩૨
(૩૨/૬) - એ.કે. ટ્રેડર્સ.

નગરપાલિકા વાપીના સર્વે નંબરના હિસ્સેદારો : સર્વે નં. - ૩૬૬ થી ૩૯૨, ૫૨૧,
૫૨૨, ૫૨૩ અને ૫૧૨, ગામ - ડુંગરા

જી.પી.સી.બી.ના અધિકારીશ્રી, મહેસુલ તલાટી - ગામ કરવડ, ગ્રામ પંચાયત
સદસ્ય - ગામ કરવડ અને ગામ કરવડના અન્ય રહેવાસીઓ સાથે તા. ૧૦-૧૨-
૨૦૧૯ થી તા. ૧૨-૧૨-૨૦૧૯ના સમયગાળા દરમિયાન ગામ કરવડના વિસ્તારમાં
સંયુક્ત સર્વે કરાયો હતો. અને તા. ૧૬-૧૨-૨૦૧૯ના રોજ જીપીસીબી અને
નગરપાલિકા વાપીના અધિકારીશ્રીઓ સાથે નગરપાલિકા વાપીના વિસ્તારમાં આ
સર્વેક્ષણ દરમિયાન ભંગાર / કચરાના બળી જવાના નિશાન, આડેધડ સંગ્રહ અને
ટ્રેડિંગ પ્રવૃત્તિ જોવા મળી હતી.

તેથી ઉપરોક્ત બાબત ધ્યાનમાં લેતા તેમજ અને ૨૦૧૪ના ૧૯૯ અને ૨૦૧૮ના
૬૦૬ની બાબતમાં માનનીય એન.જી.ટી. ઓર્ડર મુજબ "આવા બર્નિંગ માટે
જવાબદાર કોઈપણ વ્યક્તિ અથવા સંસ્થા સહિતના પ્રોજેક્ટ પ્રોપોઝર કન્સેશનર,
ચુ.એલ.બી. પર્યાવરણીય વળતર રૂા. ૫૦૦૦/- (ફક્ત પાંચ હજાર) સઘારણ
સળગાવવાના કિસ્સામાં, જ્યારે રૂા. ૨૫૦૦૦/- (ફક્ત પચીસ હજાર) જથ્થાબંધ
કચરો સળગાવવાના કિસ્સામાં, ચુકવવા જવાબદાર રહેશે. કાયદા અનુસાર સક્ષમ
અધિકારી દ્વારા જમીન મહેસૂલની બાકી રકમ તરીકે પર્યાવરણીય વળતર
વસૂલવામાં આવશે.

તેથી, વ્યક્તિગત ઉપરોક્ત સર્વે નંબરના જમીન માલિકોને તેમજ ઉપર મુજબનું
કૃત્ય કરનાર દરેકને વિનંતી છે કે કોઈપણ ગેરકાયદેસર સ્કેપ ટ્રેડિંગ પ્રવૃત્તિ, ખુલ્લી
જમીન પર ડમ્પિંગ અથવા આડેધડ સંગ્રહ અને તેમની જમીન (સર્વે નંબર) તથા
કોમન પ્લોટ પર ખુલ્લામાં ભંગાર / કચરો સળગાવવાની પ્રવૃત્તિ તાત્કાલિક અસરથી
બંધ કરવી. ઉપરોક્ત બાબતોનું પાલન ન કરવા પર, વર્ષ ૨૦૧૪ના ૧૯૯ અને
૨૦૧૮ના ૬૦૬ની બાબતમાં માનનીય એન.જી.ટી.ના ઓર્ડરને ધ્યાને રાખીને
લાગતા વિભાગ દ્વારા કાર્યવાહી શરૂ કરવામાં આવશે.

સ્થળ : વાપી

તા. ૬-૩-૨૦૨૦

નં./માહિતી/વલસાડ/૧૦૧૩/૨૦૨૦

સહી/- બી.આર. ગજજર

ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ, પ્રા.ક. વાપી



Gujarat Pollution Control Board
Regional Office - Vapi



VAPI
NAGARPALIKA

Minutes of Meeting held on dated 07.03.2020 at 11:30 hours at Meeting Room, Nagarpalika Vapi for awareness to scrap traders to stop any illegal scrap trading activity, dumping on open land as well open burning activity on land for compliance of Hon'ble NGT Order in the matter of 199 of 2014 and 606 of 2018.

A meeting held on dated 07.03.2020 at 11:30 hours at Meeting Room, Nagarpalika Vapi for awareness to scrap traders to stop any illegal scrap trading activity, dumping on open land as well open burning activity on land for compliance of Hon'ble NGT Order in the matter of 199 of 2014 and 606 of 2018. Meeting was conducted by Shri Darpan Oza – Chief Officer, Nagarpalika Vapi, Shri B.R. Gajjar – Regional officer, Gujarat Pollution Control Board, Regional Office, Vapi, Shri Vitthal Patel – President, Nagarpalika Vapi. During meeting other members of Nagarpalika Vapi and scrap traders operating in jurisdiction of Nagarpalika Vapi i.e. Dungri Faliya were present. List of persons, who remain present in meeting is attached as Annexure – A.

Initiating the meeting, Shri Darpan Oza – Chief Officer, Nagarpalika Vapi, welcomed all the members of Nagarpalika Vapi and scrap traders who remain present in the meeting. Shri Darpan Oza – Chief Officer, Nagarpalika, Vapi, initiated and briefed regarding unauthorized activity of storing waste/scrap haphazardly in open and open burning activity which is causing environment pollution. Hon'ble NGT has ordered in the matter of 199 of 2014 and 606 of 2018 that *"We specifically direct there shall be complete prohibition on open burning of waste on lands, including at landfill sites. For each such incident or default, violators including the project proponent, concessionaire, ULB, any person or body responsible for such burning, shall be liable to pay environmental compensation of Rs. 5,000/- (Rs. Five Thousands only) in case of simple burning, while Rs. 25000/- (Rs. Twenty Five thousand only) in case of bulk waste burning. Environmental compensation shall be recovered as arrears of land revenue by the competent authority in accordance with law."*

So for the compliance of this order Nagarpalika Vapi has initiated action, issued notice and also **implemented and collected Environment Compensation** from 3 individual, who were doing open burning. So today this meeting is organized as a part of awareness program to stop such type of illegal activity otherwise legal action may be initiated against violator.



Gujarat Pollution Control Board
Regional Office - Vapi



VAPI
NAGARPALIKA

Shri B.R. Gajjar - Regional officer, Gujarat Pollution Control Board, Regional Office, Vapi, informed that the matter is published in today's news paper namely Sandesh in Gujarati and Western Times in English. He further informed that a joint survey was carried out in the area of Village Karvad along with Officers of GPCB, Revenue Talati – Village Karvad, Gram Panchayat Member – Village Karvad and other residents of Village Karvad during the period of 10/12/2019 to 12/12/2019 and in the area of Nagarpalika Vapi along with Officers of GPCB and Nagarpalika Vapi on dated 16/12/2019. During this survey, traces of burning, haphazard storage and trading activity of scrap/waste was observed. So in view of above and on consideration of Hon'ble NGT Order in the matter of 199 of 2014 and 606 of 2018, which states that *"violators including the project proponent, concessionaire, ULB, any person or body responsible for such burning, shall be liable to pay environmental compensation of Rs. 5,000/- (Rs. Five Thousands only) in case of simple burning, while Rs. 25000/- (Rs. Twenty Five thousand only) in case of bulk waste burning. Environmental compensation shall be recovered as arrears of land revenue by the competent authority in accordance with law"*. He further added that, So, individual land owners of survey numbers (as mentioned in Public Notice) as well any person carrying out such above activities are requested to stop any illegal scrap trading activity, dumping on open land as well open burning activity on their land (Survey No.) and common plot with immediate effect. On non-compliance of above concern department may initiate actions in consideration of Hon'ble NGT in the matter of 199 of 2014 and 606 of 2018.

Upon above presentation, scrap trader's leader Mr. Mohammed Eesa (Councillor of Nagarpalika Vapi) and others agreed upon to stop haphazard storage of Nonhazardous/commercial waste and to stop dumping of unused waste and its open burning.

The meeting ends with vote of thanks.

B.R. Gajjar
Regional Officer

Gujarat Pollution Control Board
Regional Office – Vapi

Darpan Oza
Chief Officer
Nagarpalika
Vapi

તારીખ:- 03/03/2020 ને શનિવારના રોજ સવારે ૧૧:૩૦ કલાકે વાપી નગરપાલિકાના સભાખંડમાં રાખવામાં આવેલ મીટીંગમાં હાજર રહેલ અધિકારીશ્રીઓ, પદાધિકારીશ્રીઓ, સભ્યશ્રીઓ અને વેપારીઓ

અ.નં	નામ	હોદ્દો	મોબાઇલ નંબર	સહી
	દર્પણ ડી. વમોજી	વ્હીક ઓફિસર-૨ નગરપાલિકા વાપી		
	જી. અમર. ગજ્જર	R O, GPCB Vapi		
	વિદુલભાઈ આર પરેશ	પ્રમુખ-૩ નગરપાલિકા વાપી		
	દિલિપભાઈ રી દેમાઈ	ડાયરેક્ટરી એરમેન નગરપાલિકા વાપી		
	મુકુન્દભાઈ પરેશ Manisha Rajyachar	પ્રમુખ-૩		
	Pavna Pooesh Desai			
	વરવળાએ S પરેશ			
	મોહમ્મદ શાઈખ			
	Mohammed Isha Shaikh			
	Jasmin Rana.	GPCB વર્ગી AEE		
	A-b Rana	GPCB વર્ગી AEE		
	Akil. Khan	Dungribhai	9967059996	
	કામરૂઝામ		9371001500	
	કુવરુજામ	કુવરુજામ	9904700623	
	અંબુકુમાર			
	મોહમ્મદ		9924215377	

नाम	श्रेणी	मोबाइल नंबर	सही
सुभाष चंद्र बोस	प्लास्टिक कलिंग	9974658330	M. Bodiga
M. Khan	Plastic Burney	7202931135	KI
श्री. बोस	प्लास्टिक कलिंग	9737600059	गणेश श्री ३१
श्री. बोस	प्लास्टिक कलिंग	9510580329	गणेश श्री ३१
श्री. बोस	प्लास्टिक कलिंग	9824441311	गणेश श्री ३१
श्री. बोस	प्लास्टिक कलिंग	9970172607	गणेश श्री ३१
श्री. बोस	प्लास्टिक कलिंग	9879641099	गणेश श्री ३१
श्री. बोस	प्लास्टिक कलिंग	9825304000	गणेश श्री ३१
श्री. बोस	Plastics	8460569544	U. Jay
LAHIF KHAN	Plastics	9016824065	LAHIF KHAN
Kolamuddin Khan	Palastice	9924102872	Kahn
Akhtar Khan	Plastic	8511287601	Akhtar
श्री. बोस	Plastic	9551051311	J
श्री. बोस	Plastic	8000026556	Abdus
Mubarak	Plastic	9511550327	ILK
श्री. बोस	Palastice	9537411260	Sue
Apal Guadan Chandhan	Plastic	9725777877	Khan
K. M. Pandey	Plastics	8328607555	Pandey

अ.नं	नाम	व्यव	मोबाइल नंबर	सही
	Wasim Khan	Scrap	9913898631	Wasim
	इ-यजोतद्वे	स्कैप	9824186541	IR जयदेव
	अब्दुल रहीम	गैरेंडींग	9925542748	IR
	WZ	इमोजी	9321624114	✓
	दीपुल्लाह	लॉस्टिस्क स्कैप	9426844434	4 99mm
	सा मुसल्लिम	लॉस्टिस्क स्कैप	8113973167	✓
	अधिकारी	अरिगिन	9879496210	अधिकारी
	FATEH MOHAMMAD MANSORI	DHAGIA	9824220063	IR
	KOTBODDIN KHAN	L.D.H.M.	9016053834	कानूनी
	Dhanraj yadav	Plastic Scrap	9904426611	IR
	IR JADAV	IR JADAV	93744444	IR
	जाकीर रज्जब	पालातरवक	9067349588	जाकीर
	Satish L. Bhamshuk	Mitesh Barnal	9925327152	IR
	Aslamchai	Scrap	9824186541	Aslam

अ.नं	नाम	शेबी	मोबाइल नंबर	सही
	Abulhasan	डुंगरी	9624217786	
	Areshbhai	Dungri Faliya	9824139410	
	Kishor Bhai	Domi Bham	9913553024	
	श्री. स. माडुसाली	डुंगरी	9924740055	S. M. B
	परमेश्वर माडुसाली	डुंगरी	9824144431	
	मोहम्मद इम	डुंगरी	9825870768	मोहम्मद इम
	पसेत डी. माडुसाली	डुंगरी	9824146413	
	पुनम माडुसाली	डुंगरी	9824139918	
	होरीमल चव्हाण	डुंगरी	990423575	
	KAMLESH MODRYA	DUNGRI FALIYA	9824141550	Komlety
	ERFAN BHAL	DUNGRI FALIYA	9264471788	
	Kamlesh Singh	Dungri Faliya	944060	
	श्रीमती		9824146413	
	कुतुबुद्दीन	Dungri Faliya	9824598986	
	Kutbeddin	Dungri Faliya	9825191708	
	ENAMULL		81955	
	AKHTAR.		780196716	
	Yardmandan		9824126850	
	Jalakar			

Regional Office:

GUJARAT POLLUTION CONTROL BOARD

Plot No.C-5/124, N.H.No.8, G.I.D.C., VAPI -396195

Phone :(0260)2432089, Fax :(0260)2432826

No. GPCB/RO-Vapi/T-66/ 3405 / 13 DEC 2019

To,
GIDC/ Notified Area Authority,
Plot No.C5/101, 2nd Floor,
GIDC Administration, Char Rasta,
GIDC, Vapi. Pin code: 396195

Sub: To repair & rectification immediately any leakages, damages & overflow of Effluent from underground GIDC drainage.

- Ref: 1) HO Letter No: LGL: NGT: VSD: 175/529492 Date: 07/12/2019
2) HO Letter No. GPCB/ LGL: NGT: Vapi94 (3)/2019/524753 Date: 18/10/2019
3) Minutes of meeting of Task Force held under chairmanship of District Collector, on Dated 10/05/2018
4) Minutes of meeting of Task Force held under chairmanship of District Collector, on dated 09/07/2018

Respected Sir,

With reference to above subjected matter & reference letters (attached herewith), It was observed that at certain places waste water is passing through pacca storm water drain.

Kindly refer above referred latter no. 2 Date 18/10/2019. Once again attention has been drawn for following points.

1. "Proper design and construction of storm water drains and sewerage network within the local bodies where it is not provided particularly (i) in low lying areas to prevent stagnation of storm water contaminated with wastes (ii) to prevent indiscriminate entry of contaminated storm water into natural drains and finally river Damanganga.
2. Control domestic/commercial wastewater (sewage) discharges into the River through proper collection and treatment from residential and commercial areas and treatment through STPs. The STPs shall be designed to reuse of treated sewage for industrial reuse/ landscaping / firefighting and agriculture purpose.
3. Prevent dumping of solid waste from towns and villages on the banks of river.
4. Identification of plots for solid waste landfill development. The appropriate authority should take care of their concern projects for restoring the environment."

OK

Moreover in consideration of above referred letter no. 1 Point no. 3 "You shall find out leakages, damages and overflow of effluent from underground GIDC drainage and direct GIDC authority for repair & rectification immediately." So you are requested to do needful repair & rectification so that waste water does not come/flow in to storm water drain.

Further in consideration of above referred Minutes of meeting dated 10/05/2018 & 09/07/2018, it was decided to keep close watch on waste water carrying drain line & to prevent any leakages/damages to it. So that waste water does not flow outside the drain. For point no. 3, 4 & 5 above letter no. 1 of dated 07/12/2019 & compliance of Minutes of meeting held on dated 10/05/2018 & 09/07/2018. So you are requested to submit details within 3 days.

Thanking You.

Encl: As Above.

For & on Behalf of
Gujarat Pollution Control Board,


(B.R. GAJJAR)
REGIONAL OFFICER



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN
Sector-10-A, Gandhinagar 382 010
Phone : (079) 23222425
(079) 23232152
Fax : (079) 23232156
Website : www.gpcb.gov.in

No: LGL: NGT: VSD: 175/529492

RPAD
07 DEC 2019 Date:

To,
✓ Regional Officer,
Regional Office, Vapi
Dist: Valsad.

Sub: Regarding submission of report as per Hon'ble NGT Order dated 31/10/2019 in the matter of O. A. 910/2019, Yunush Daud Shaikh Vs. State of Gujarat

- Ref: 1. Hon'ble NGT Order dated 31/10/2019 in the matter of O. A. 910/2019, Yunush Daud Shaikh Vs. State of Gujarat.
2. Your Report in context with Hon'ble NGT Order dated 31/10/2019 vide letter No. GPCB/RO-Vapi/NGT-910-2019/3374 dated 04/12/2019.

With reference to above subject & reference, you have submitted joint inspection report in matter of O. A. 910/2019, Yunush Daud Shaikh Vs. State of Gujarat.

There is no mentioned about actual culprit/name of polluting units. In this context, you are directed to comply and submit detail investigation report within 1 month to this office for further necessary actions:

1. You shall carry out survey of scrap traders in and around GIDC Vapi along with urban local body with clear recommendation and to pursue matter with District Administration and District Development Officer through District Environment Committee for corrective measures.
2. You shall formulate and implement Mechanism for regular monitoring regarding open burning along with Urban Local Body & Distract Administration for the compliance of O. A. 606/2018.

Page 1 of 3

Clean Gujarat Green Gujarat
ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation

સ્વાગતી કચેરી,
વલસાડ.

સ્વાગત કક્ષ

સ્લા પંચાયત વલસાડ.

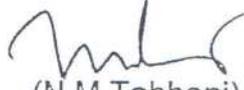
તારીખ : ૦૯ / ૧૨ / ૨૦ ૧૯

3. You shall find out leakages, damages and overflow of effluent from underground GIDC drainage and direct GIDC authority for repair & rectification immediately.
4. You shall find out actual culprit unit / polluting unit discharging untreated/partially treated effluent into storm water drain.
5. You shall prepare report regarding present availability and source of drinking water along with quality for GIDC people.
6. You shall find out source of contamination of underground strata especially for location no. 1 & 2 and to pursue the matter through District Environment Committee.
7. The use of bore-well water reported, from which samples have been collected during inspection.
8. You shall carry out the detail investigation regarding generation of deinking sludge from various industries, its management.
9. You shall carry out the detail investigation regarding generation of plastic waste from various industries, its management.
10. Management of MSW with respect to the collection, handle and disposal by village Karvad Gram Panchayat and nearby area including Notified area of GIDC.

You are also directed to pursue the matter with concern authorities for respective activities accordingly.

Kindly consider top priority of these issues.

Thanking You,


(N.M. Tabhani)
Member Secretary

Copy To;

1. The District Administration, Valsad
The Office of District Collector- Valsad
Jilla Seva Sadan, Dharampur Road,
Opp. Kotak Mahindra Bank,
Valsad, Gujarat 396001.
2. District Development Officer, Valsad
District Development Officer,
Dist. Panchayat Valsad
Valsad, Gujarat



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

3. The Executive Engineer,
Gujarat Industrial Development Corporation,
Plot No. C/5, 101, Nr. Telephone exchange,
New Office Building, Cross Road,
GIDC Industrial estate, Vapi- 396195
4. The Chief Officer,
Notified Area Authority,
Plot No. C/5, 101, Nr. Telephone exchange,
New Office Building, Cross Road,
GIDC Industrial estate, Vapi- 396195
5. The Karvad Gram Panchayat- Karvad
Village- Karvad,
District- Valsad, Ta- Vapi- 396191



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

RPAD

No. GPCB/LGT:NGT:Vapi:94(3)/2019/524753)

Date 18 OCT 2019

To,
Vapi Nagarpalika (Vapi Municipality)
Desaiwad Road,
Behind Police Station, Vapi- 396191,
Gujarat

Sub. Regarding compliance of directions passed in Hon'ble NGT Order
dated 28/08/2019

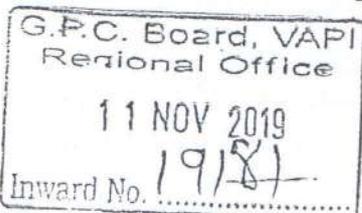
Ref. Hon'ble NGT Order dated 28/08/2019 (Attached herewith Annexure- A)

Sir,

Hon'ble National Green Tribunal has passed various orders in the matter of
O.A. No. 95/2018, Principal Bench New Delhi (Arayavart Foundation Vs. M/s.
Vapi Green Enviro Limited & Ors.).

WHEREAS, Committee framed under Hon'ble NGT Order dated 11/01/2019
has submitted revised committee report dated 05/08/2019 and mentioned
actions to be undertaken by various authorities i.e. GIDC, Notified area
Authority, local body as mentioned below for the restoration of River Daman
Ganga:

WHEREAS, Hon'ble National Green Tribunal has passed an order dated
28/08/2019 and in Para 11 mentioned various points related to restoration of
River Daman Ganga.



Clean Gujarat Green Gujarat
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સોલેવ
for IR
/

WHEREAS attention has been drawn for the following points and you are hereby directed to comply with following points mentioned in the Hon'ble NGT Order dated 28/08/2019:

- (i) "Proper design and construction of storm water drains and sewerage network within the local bodies where it is not provided particularly (i) in low lying areas to prevent stagnation of storm water contaminated with wastes (ii) to prevent indiscriminate entry of contaminated storm water into natural drains and finally river Damanganga.
- (ii) Control domestic/commercial wastewater (sewage) discharges into the River through proper collection and treatment from residential and commercial areas and treatment through STPs. The STPs shall be designed to reuse of treated sewage for industrial reuse/ landscaping / firefighting and agriculture purpose.
- (iii) Prevent dumping of solid waste from towns and villages on the banks of river.
- (iv) Identification of plots for solid waste landfill development. The appropriate authority should take care of their concern projects for restoring the environment."

Further for more details, copy of the referred order is enclosed herewith for ready reference and for compliances at your end within stipulated time limit.

This letter is issued after approval of competent authority.


(N.M. Tabhani)

Member Secretary



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222426

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

ENCL:

1. Annexure-1- Copy of Hon'ble NGT Order dated 28/08/2019

Copy To;

✓ 1 Regional Office- Vapi- For necessary actions please

minutes of the meeting held on 10/05/2018 at 16:00 hours under the Chairmanship of Shri C. R. Kharsan, IAS, District Collector and District Magistrate, District Valsad and Chairman of Task Force in context of issues pertaining to monitoring and improvement of water quality of River Damanganga and Kolak in the conference hall, collector office, Valsad.

A meeting was held on 10/05/2018 at 16:00 hours under the Chairmanship of Shri C. R. Kharsan, (I.A.S.), District Collector and District Magistrate, District Valsad and Chairman of Task Force as per G.R. No.-ENV-10-2014-76-E by F & ED, GoG dated 10th December 2014 in context of issues pertaining to monitoring and improvement of water quality of River Damanganga and Kolak in the conference hall, collector office, Valsad. A list of participants attended the meeting is as per Annexure A.

Initiating the meeting, Shri B. R. Gajjar, Member Secretary of Task Force Committee and Regional Officer, Gujarat Pollution Control Board, Vapi welcomes all the members of Task Force Committee and started the review meeting with prior permission of Chairman of Task Force Committee and District Collector and District Magistrate Shri C. R. Kharsan, (I.A.S.).

MS – Task Force Committee started and explained again the aim of this committee and informed to all the members that this task force is constituted for the monitoring and improvement of water quality of River Damanganga and River Kolak. He also stated that currently River Damanganga falls under priority criteria IV and River Kolak falls under priority criteria V, which indicates that the condition of the river is normal. Now as a part of the continual improvement this today's review meeting is being conducted and various environmental issues and topics along with the River Action Plan of both the Rivers and in this context points discussed are as follows:

Moreover in this meeting following gram-panchayat were invited, particularly to brief about Hon'ble Supreme Court order in the matter 375/2012. So that they may get aware and may control their domestic waste water discharge in river. Gram panchayat of Village Namdha, Chandor, Salvav, Balitha, Chhiri, Chharwada, Karwad, Tighara, Tukwada, Bagwada, Dungra, Degam, Karaya, Vatar were invited out of which only representative from gram panchayat of Village Bagwada, Namdha, Salvav, Karaya, Balitha, Vatar, Karvad were remain present.

Sr. No.	Points	Concern Agency	Discussion
1.	Installation and Operation of Sewage Treatment Plant in Vapi and Daman Region with reference to Supreme Court Order 375/2012.	GIDC, Notified Area Authority, Nagarpalika	<p>For Vapi Region:</p> <p>In this matter, Shri Sanjay Jha – Officer of Vapi Nagarpalika informed that installation/construction of STP (Cap. 14 MLD) work is started. He also added that for other STP (Cap. 27 MLD), land is identified by GIDC to allot to Nagarpalika. Now requisite procedure for land payment is pending from Nagarpalika end.</p> <p>For Daman Region:</p> <p>In this matter, Shri Shashikant Bagul, Jr. Project Engineer informed that Tendering work is under process for the STP in Daman Region.</p>
2.	Development of MSW site on scientific basis in order to implement Municipal Solid Waste Plan and to ensure that no solid waste/plastic waste find its way into water bodies	GIDC, Notified Area Authority, Nagarpalika	<p>Chairman of Task Force Committee and District Collector and District Magistrate Shri C. R. Kharsan, (I.A.S.), inquired to GIDC about the present scenario of the Solid Waste Management in GIDC Area.</p> <p>In this regard, Shri Mahesh Patel – Officer of GIDC informed that we are having door to door Solid waste collection facility and segregation is done at MSW Site and remaining material is dumped at the site.</p> <p>On this Chairman of Task Force Committee and District Collector and District Magistrate Shri C. R. Kharsan, (I.A.S.), instructed to GPCB for site inspection of MSW Site operated by GIDC.</p> <p>Regarding the MSW Site of Vapi Nagarpalika, Chairman of Task Force Committee and District Collector and District Magistrate Shri C. R. Kharsan, (I.A.S.), instructed to representative of Vapi Nagarpalika to go with composting and explore the possibility to do MOU with GNFC and for plastic waste treat it separately.</p> <p>In this regard, Shri Sanjay Jha – Officer of Vapi Nagarpalika informed that they have verbally</p>

			discussed the matter and only MOU is required to be done which is under process.
3.	To initiate efforts for controlling of water pollutions at source (To control illegal dumping of domestic /industrial waste & disposal of waste water and Scrap trading activities on govt. barren land, gamtal areas /slum areas, vehicle service repair /washing stations, washing activities in river etc of Scrap Trading activity)	Government Authorities	In this regard, Chairman of Task Force Committee and District Collector and District Magistrate Shri C. R. Kharsan, (I.A.S.), instructed to Vapi Nagarpalika to remove scrap traders who are doing illegal washing activity within 15 days. Further he added and instructed to all the Talati cum mantrishri and Sarpanch and to the Nagarpalika that to control such type of activities, as it comes under the jurisdiction of Gram Panchayat and Nagarpalika. Hence, Gram Panchayat and Nagarpalika shall issue notice to such illegal operators of scrap under their jurisdiction.
4.	To develop CC lining work from Koparli Road, Vapi to NH 8, Balitha @ 4 – 5 Km.	Irrigation Department	In this regard, representative of irrigation department inform on telephone that around 90-95 % of demolition work is completed and for remaining bill khadi lining work, tendering work is under process.
5.	Pipeline issue as per NGT matter 109/2014.	VGEL	In this regard, Shri Shankar Bajaj – CFO, VGEL, Vapi informed that previously NIO has conducted survey and decided one location but at that location proper depth is not available and now further pathway study is going on and in 30 days it will be completed. Further it was added by Chairman of Task Force Committee and District Collector and District Magistrate Shri C. R. Kharsan, (I.A.S.), as separate meeting was held at Daman, by Additional Chief Secretary, DOEF and Pollution Control Committee, Daman and Hon'ble Administrator, Daman & DNH. So in this regard it is & in consideration of present valid order of hon'ble NGT It is require to carry out work as per NGT order.
6.	24*7 Monitoring	VGEL	Shri Shankar Bajaj – CFO, VGEL, Vapi informed that monitoring is done 24 x 7 in GIDC, Vapi. In this regard, Shri B R Gajjar (MS. Task Force Committee) informed that even though monitoring is carried out 24 x 7 inlet norms are not meeting and it is the responsibility of the VGEL to maintain

			<p>the inlet norms as per Granted CCA Conditions. In this regard, Chairman of Task Force Committee and District Collector and District Magistrate Shri C. R. Kharsan, (I.A.S.), instructed to GPCB to issue notice to VGEL.</p> <p>After that Shri Shankar Bajaj – CFO, VGEL, Vapi promised that they will maintain the inlet norms upto COD – 1000 mg/L.</p>
7.	To obtain valid amended authorization for the movements of vehicles to be utilized for the transportation of effluent and/or hazardous waste under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.	VIA, VGEL and Member Industry	In this regard, Shri Shankar Bajaj – CFO, VGEL, Vapi said that they will comply and shall allow waste water to discharge in CETP between 3 to 5 PM from M/S Vital Health Care Pvt. Ltd., M/S Vital Laboratories Pvt. Ltd. and M/S Gurukant Dye Chem Pvt. Ltd. and for CMEE, they shall not receive waste water after 6 PM.
8.	Common Acid Management facility	VIA and VGEL	In this regard, Shri Rajul Shah, Environment Committee Chairman, Vapi Industries Association replied and informed that now they are only waiting for finalization of the membership of M/S Atul Limited as it is the major user of this proposed facility. He also added that upto 15th June 2018 tendering work will be started.
9.	Permanent solution for leakages and spillages in GIDC underground drain system and pumping stations.	GIDC	It has informed by GIDC, that due to some excavation by third party, sometimes their drain line gets damage and they attend it quickly. Otherwise in routine W/W carrying drain line is working normal.

Note: Further some issues are discussed which are noted as follows:

(1) As per the instruction from Head Office, GPCB, issues of M/S K L J Plasticizer and M/S Bhilosa Industries which are located in the Jurisdiction of Pollution Control Committee Daman and DNH. In this regard, Shri Shashikant Bagul, Jr. Project Engineer informed that both the units were visited but as there were no any abnormalities observed, so actions against these units were not taken.

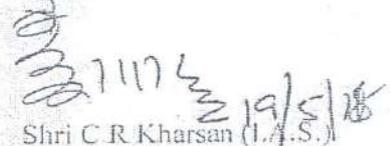
(2) Domestic waste water discharged by the residents into natural water bodies - Shri B R Gajjar (MS. Task Force Committee) informed that recently it is come to the notice of GPCB that Shubham Green City Residence is developed/constructed in Tighra Village and their generated domestic waste water is disposed off into the Kantoli Khadi which is the source of water for Bagwada Village. In this regard,

Chairman of Task Force Committee and District Collector and District Magistrate Shri C. R. Kharsan, (I.A.S.), instructed to all the Talati cum mantrishri and Sarpanch and to the Nagarpalika that this is the responsibility of Gram Pachayat and Nagarpalika. They have to issue notice and may take actions as per Panchayat Act. against such defaulters.

(3) Increase in the numbers of point of sampling in River Kolak and Damanganga - In this regard, Chairman of Task Force Committee and District Collector and District Magistrate Shri C. R. Kharsan, (I.A.S.), instructed to carry out sampling as per the minutes of meeting held under which current sampling is carried out.

The meeting ends with vote of thanks to the Chairman and all the members.


B. R. Gajjar
Member Secretary
Task Force Committee
&
Regional Officer
Gujarat Pollution Control Board
Regional Office - Vapi


Shri C. R. Kharsan (I.A.S.)
Chairman
Task Force Committee
&
District Collector & Magistrate
District Valsad

Minutes of the meeting held on 09/07/2018 at 17:00 hours under the Chairmanship of Shri C. R. Kharsan, IAS, District Collector and District Magistrate, District Valsad and Chairman of Task Force in context of issues pertaining to monitoring and improvement of water quality of River Damanganga and Kolak in the conference hall, collector office, Valsad.

A meeting was held on 09/07/2018 at 17:00 hours under the Chairmanship of Shri C. R. Kharsan, (I.A.S.), District Collector and District Magistrate, District Valsad and Chairman of Task Force as per G.R. No.-ENV-10-2014-76-E by F & ED, GoG dated 10th December 2014 in context of issues pertaining to monitoring and improvement of water quality of River Damanganga and Kolak in the conference hall, collector office, Valsad. A list of participants attended the meeting is as per Annexure A.

Initiating the meeting, Shri B R Gajjar, Member Secretary of Task Force Committee and Regional Officer, Gujarat Pollution Control Board, Vapi welcomes all the members of Task Force Committee and started the review meeting with prior permission of Chairman of Task Force Committee and District Collector and District Magistrate Shri C. R. Kharsan, (I.A.S.).

MS - Task Force Committee states that as a part of the continual improvement of water quality of River Damanganga and Kolak today's review meeting is being conducted and various environmental issues and topics related to both the Rivers and in this context points discussed are as follows:

G.P.C. Board, VAPI Regional Office - 3 APR 2019 Inward No. ...15477...

Vajin Rana

↓ file

Sr. No.	Points	Concern Agency	Discussion
1.	Installation and Operation of Sewage Treatment Plant in Vapi and Daman Region with reference to Supreme Court Order 375/2012	GIDC, Notified Area Authority, Nagarpalika	<p>For Vapi Region:</p> <p>In this matter, Shri Darpan Oza – Chief Officer, Nagarpalika Vapi informed that instead of 14 MLD of STP new revised STP of 20 MLD will be constructed and for that excavation work is already started but due to present monsoon season, work is stopped. He also added that the construction work will be completed in @ 12 Months. He also added that for other STP (Cap. 27 MLD), land allotment issue is solved and construction work will be started in October 2018.</p> <p>For Daman Region:</p> <p>In this matter, Shri Santoshkumar Sutariya, Jr. Project Engineer, PCC, DD & DNH informed that for STP in Moti Daman Region, STP of capacity 4.2 MLD is under construction phase and will be completed by December 2018 and for STP in Nani Daman Region there will be two STP's of Capacity – 15 MLD is under tendering process.</p>
2.	Development of MSW site on scientific basis in order to implement Municipal Solid Waste Plan and to ensure that no solid waste/plastic waste find its way into water bodies	GIDC, Notified Area Authority, Nagarpalika	<p>In this regard, Shri B R Gajjar (MS. Task Force Committee) informed that, as per instruction in previous, GPCB has visited both MSW Site operated by Notified Area Authority and Nagarpalika Vapi during which it is observed that there problem in the system segregation of wet waste and making fertilizer from it. Also Vapi Notified Area Authority and Vapi Nagarpalika has not obtained Authorization for the MSW Site from GPCB as per Solid Waste Management Rules – 2016.</p> <p>For Vapi Notified Area:</p> <p>In this regard, Shri A. C. Patel – Executive Engineer, GIDC, Vapi replied that they are going to install well planned system for that and it is under new tendering work for @ 1.70 Crore.</p>

			<p>For Vapi Nagarpalika Area:</p> <p>In this regard Shri Darpan Oza – Chief Officer, Nagarpalika Vapi informed that Nagarpalika is already having land for MSW Site and further work is under progress for acquiring new @ 5 Acre private land. He added that their waste to energy plan is also approved and for that agreement is under process.</p>
3.	<p>To initiate efforts for controlling of water pollutions at source</p> <p>(To control illegal dumping of domestic /industrial waste & disposal of waste water and Scrap trading activities on govt. barren land, gamtal areas /slum areas, vehicle service repair /washing stations, washing activities in river etc of Scrap Trading activity)</p>	Government Authorities	<p>In this regard, Shri B R Gajjar (MS. Task Force Committee) informed that, as per instruction in previous, GPCB has written letter to all the Gram Panchayats and Nagarpalika Vapi regarding to issue notice to illegal activity operating scrap traders, but till date no any reply from any Gram Panchayat received and only Vapi Nagarpalika has issued notice to stop illegal activity operating scrap traders</p> <p>In this regard, Chairman of Task Force Committee and District Collector and District Magistrate Shri C. R. Kharsan, (I.A.S.), instructed to issue notice on all the Sarpanch, that to work according to the discussion in the last meeting dated 10/05/2018 and letter written by GPCB within 15 days otherwise legal action will be initiated.</p>
4.	To develop CC lining work from Koparll Road, Vapi to NH 8, Balitha @ 4 – 5 Km.	Irrigation Department	In this regard, Shri N. K. Bhardwaj – Dy. Ex. Engineer informed that tendering work is completed and work order is also issued and @ 50 lacks worth work is completed. Further work will be carried out after monsoon.
5.	Pipeline issue as per Hon'ble NGT matter 109/2014.	VGEL	<p>In this regard, Shri B R Gajjar (MS. Task Force Committee) informed that, Hon'ble NGT has issue order to extend the existing discharge point @ 4.5 KM downstream in River Damanganga but against this order Pollution Control Committee, DD & DNH, has filed case in Hon'ble NGT for stay in this matter. However till date no any further stay given by Hon'ble NGT in this matter and hence we have to work according to Hon'ble NGT order.</p> <p>In this regard, Shri R. Gnanasegaran – CEO, VGEL, Vapi informed that NIO has suggested for Bathymetric study of an area 1.5 Km upstream and 1.5 Km downstream from for pipeline route and design of diffuser for discharging treated</p>

			effluent. And for this VGEL gas given work order to M/S New Horizon Survey (I) Pvt. Ltd. as per NIO recommendation and due to monsoon season work is pending. He added that meanwhile GPCB has given the work to find the alternative route for the disposal of treated effluent into deep sea and for that also work order is given by VGEL for study to M/S Kadam Environmental Consultants.
6.	24*7 Monitoring	VGEL	<p>In this regard, Shri R. Gnanasegaran – CEO, VGEL, Vapi, informed that monitoring is done 24 x 7 in GIDC, Vapi. He added that currently they have changed the monitoring team. He added that they have installed online monitoring system at pumping station No. 3 and 6.</p> <p>Further, Chairman of Task Force Committee and District Collector and District Magistrate Shri C. R. Kharsan, (I.A.S.), inquired about the status of bund in bill khadi.</p> <p>In this regard, Shri B R Gajjar (MS. Task Force Committee) informed that now due to monsoon this bund has been removed. As due to bund there are chances of flooding of area/water logging in upstream of bund.</p> <p>In this regard, Chairman of Task Force Committee and District Collector and District Magistrate Shri C. R. Kharsan, (I.A.S.), hence now industrial effluent can be flowing into Bill Khadi and ultimately it is going into River Kolak.</p>
7.	To obtain valid amended authorization for the movements of vehicles to be utilized for the transportation of effluent and/or hazardous waste under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.	VIA, VGEL and Member Industry	In this regard, R. Gnanasegaran – CEO, VGEL, Vapi, said that as per last meeting discussion they will strictly comply and shall allow waste water to discharge in CETP between 3 to 5 PM from M/S Vital Health Care Pvt. Ltd., M/S Vital Laboratories Pvt. Ltd. and M/S Gurukant Dye Chem Pvt. Ltd. and for CMEE, they shall not receive waste water after 6 PM.
8.	Common Acid Management facility	VIA and VGEL	In this regard, Shri Rajul Shah, Environment Committee Chairman, Vapi Industries Association replied and informed that after last meeting M/S

			Atul Limited has become member for the facility but now their capital contribution is awaiting. He also added that they have published advertisement for the consultant for this project and it will be finalized within 15 days. For this facility land issue is to be discussed with GIDC higher Authority.
9.	Permanent solution for leakages and spillages in GIDC underground drain system and pumping stations.	GIDC	In this regard, Shri A. C. Patel – Executive Engineer, GIDC, Vapi, as per required from time to time they are attending and solving the issue as quick as possible. Further it was requested by Regional Office, GPCB to keep close watch on Vapi GIDC drainage system. In past, drain leakages/spillages incidents were occurred, resulted in wastewater flow into River Kolak through bill khadi. So, close watch by GIDC/Notified Aera Authority is require on their waste water carrying drain line.

Note: Further some issues are discussed which are noted as follows:

(1) As per the instruction from Head Office, GPCB, issues of M/S K L J Plasticizer and M/S Bhilosa Industries which are located in the Jurisdiction of Pollution Control Committee Daman and DNH. Also complain is received from Forest and Environment Department about the Industries (i.e. (1) M/S K L J Plasticizer, (2) M/S Savita Oil Technology Pvt. Ltd., (3) M/S Shubhlaxmi Pvt. Ltd. and (4) M/S Rockwell Pvt. Ltd. and other industrial units) located in Dadra and Nagar Haveli and they are discharging industrial waste water into surrounding natural drain and also doing Air Pollution, due to which surrounding Villages and Villages of Vapi Taluka is affected.

In this regard, Shri Santoshkumar Sutariya, Jr. Project Engineer, PCC, DD & DNH informed that PCC, DD & DNH has visited M/S K L J Plasticizer in month of January - 2018 but no any discharge from this unit was identified and the surrounding area of the industrial premises was also found dry. Further there is no such complains about these units.

In this regard, Chairman of Task Force Committee and District Collector and District Magistrate Shri C. R. Kharsan, (I.A.S.), instructed GPCB to give this letter to PCC, DD & DNH and they have to comply it and reply it to GPCB about the same.

Same is the issue of M/S Bhilosa Industries:

In this regard, Shri Santoshkumar Sutariya, Jr. Project Engineer, PCC, DD & DNH informed that PCC, DD & DNH has visited M/S Bhilosa Industries and they have also issued direction to the unit. He added that the situation is such that between M/S Bhilosa Industries and Pluz Resort (located near M/S Bhilosa Industries), a natural drain is passing from the premises of the said industry, in which waste water discharge from M/S Bhilosa Industries was observed in 1st visit which is due to construction activity and from Pluz Resort which is due to non operation of STP, hence direction were given to both the units.

After that during the time of 2nd visit of M/S Bhilosa Industries, it was observed that a natural drain is passing through the premises of M/S Bhilosa Industries and there are three minor canals of Madhuban dam flowing towards the M/S Bhilosa Industries. Out of these three canals one is coming from Naroli Village which terminates in agricultural field on south side of M/S Bhilosa Industries.

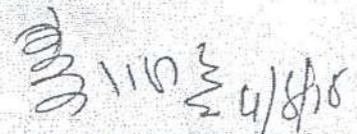
As ground level of these canals and surrounding fields are at higher level to the premises of M/S Bhilosa Industries, because of which all excess residual water of canal enter M/S Bhilosa Industries premises and joins this natural drain. Hence presently there is no such issue of wastewater discharge and they assure that they are regularly monitoring this drain and further if any industrial waste water observed in this drain they will initiate immediate action against such polluting industry.

(2) As per discussion in the last meeting, domestic waste water discharged by the residents into natural water bodies - Shri B R Gajjar (MS. Task Force Committee) informed that recently it is come to the notice of GPCB that Shubham Green City Residence is developed/constructed in Tighra Village and their generated domestic waste water is disposed off into the Kantoli Khadi which is the source of water for Bagwada Village. Now this issue is solved as Shubham Green City Residence has installed 2 Nos. of STP and their treated waste water is utilized for gardening and plantation.

(3) As per discussion in the last meeting, sampling is carried out jointly by GPCB, PCC, DD&DNH and VGEL from River Damanganga and Kolak as per schedule and currently carried out on dated 03/07/2018.

The meeting ends with vote of thanks to the Chairman and all the members.


B. R. Gajjar
Member Secretary
Task Force Committee
&
Regional Officer
Gujarat Pollution Control Board
Regional Office - Vapi


Shri C R Kharsan (I.A.S.)
Chairman
Task Force Committee
&
District Collector & Magistrate
District Valsad



GUJARAT INDUSTRIAL DEVELOPMENT CORPORATION
(A GOVT. OF GUJARAT UNDERTAKING)

Office of the Executive Engineer,
PLOT NO.C-5/101, 1st Floor, ADMINISTRATIVE OFFICE BUILDING,
Near TEL. EXCHANGE, CHAR RASTA, VAPI Valsad-396 195 GUJARAT.
Website: www.gidc.gov.in email: xen-vapi@gidcgujarat.org
☎ [0260] 2432667,2432670 FAX No. 2420502

NO. GIDC/XEN/VAPI/ 70

Date:

13 JUN 2020

To,
Regional Manager,
GPCB, Vapi.

Sub: To repair & rectification of any leakages, damages & over flow of Effluent from underground GIDC drainage.

Ref: 1) Your office letter No. GPCB/RO-VAPI/T-66/3405 date: 13/12/2019.

2) ATR based on MOM 19/10/2019 through e mail to your office on dated 25/11/2019.

Respected Sir,

With reference to the above letter & reference, Point wise steps taken by GIDC/ NAO, Vapi are as below.

1. GIDC/NAO already has proper design and network of storm water drain in Vapi Industrial as well as residential area. Even low lying areas are taken into consideration and almost all storm water drain network in such areas is completed. Also, GIDC/NAO is planning to convert all natural nala in the estate into RCC storm water drain.
2. GIDC/NAO is planning Construction of STP for residential area like housing-I (Vapi) & housing -II (Chanod). Both the location for STP's are finalized and project report for design is also prepared by consultant & submitted to this office.
3. The banks of river are not contaminated with solid waste as no dumping of waste is done there.
4. The dumping of solid waste of GIDC/NAO is only done on identified MSW site situated in GIDC estate.

At present no leakages are found in underground drainage system in the estate. If any leakage found, repairing is done immediately.

Executive Engineer,
GIDC, Vapi.

C.C. TO:-

- 1) Chief Officer, NAO, Vapi.....for information please.
- 2) DEE (DRG), GIDC, Vapi.....for information please.



Gujarat Pollution Control Board

PCB Id: 32172

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

1 Industry Details Complaint File

Outward No: 45697-10/06/2020

Email : PLOT NO:--,
 --, --,
 Vapi - -
 Telephone : DIST : Valsad, TAL : Pardi , SIDC : Vapi
 9898989898
 Inspection Id : 567541 (Routine Visit) Ro Name : Vapi

2 Type / Scale / Sector / Status : RED / SMALL / / Complaint ID

3 Inspection Dt & Time : 10/06/2020 11:20 / Water Person Contacted : Mr. Keyurbhai Chaudhari - AE, GIDC, Vapi

4 Env Audit Detail : Sch : N.A , , Year : , On Dt :

Commissioned Dt : Production Start Dt : 01/04/1986 Applicability of CRZ Rules : No

5 Water Consumption in Kilo Lts Per Day Ind : 5.000 Dom : 200.000 Borewells: 0

6 Waste Water generation / Discharge (klpd) : Ind : 5.000 Dom : 200.000 Tubewells: 0

7 Consumer No.(Electric Meter): Source of Water Supply: -----

8 Disposal Mode of Industrial / Domestic : Zero Discharge / Irrigation

9 Discharge Pt / Final Receiving Body (Ultimate): / No generation of industrial wastewater

10 Status of water consent Under the Water Act,1974: -- Last Inward:

11 Effluent Treatment plant (ETP) : Units, if provided and status :

No Data

12 Whether Industry is a member of CETP ? No

13 Boilers=0 , DG Sets=0 , Flue Gas =0, Process =0 , ETP Cap = 0 , Capacity of All =

No Data

No Data

No Data

14 TSDF Name : Not Regd with any TSDF

15 Lab Charges Pending : Rs. 17220.00 Water Cess Charges Pending : NIL

16 Last Env. Form V : --- Water Cess Return : HW Monthly Return : Defaulter

17 Last 3 Legal Action :

Insp Dt	Act	Leg Dt	For	Insp ID	IR-Leg	Type	Out No
11/03/2020	SCN	22/05/2020	,	561519	SCN	ROU	560430
23/01/2020	DIR	19/02/2020	EPA,IMM,	555208	DIR	COM	555224
07/01/2020	DIR	11/02/2020	31A,O15,	553738	DIR	ROU	554326



Gujarat Pollution Control Board

PCB Id: 32172

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

One Time Updatons

o	- Air - Water - Hazd ACTs Applicability ?		
e	- Electric Company Name (Power Supply)	-----	
p	- On East Direction of the location of the Company	-----	
p	- On North Direction of the location of the Company	-----	
p	- On South Direction of the location of the Company	-----	
p	- On West Direction of the location of the Company	-----	
o	- Production since (Date) or Proposed	01/04/1986	
n	- W.W.G Treatment thru Pri / Sec / Tertiary / N.A :	Primary	
n	- Nos of Flow-Meters - W.C / W.W.G / ETP =	0, 0, 0	
d	- Is Industry ZERO DISCHARGE Catg (If Yes, HOW ?)	No.	

General Observation

a	- Is the Industry in Operation ??	No.	Not Applicable
a	- R.O File No	32172	
b	- Industry Operating without CCA	No.	
c	- Has Production exceeded (last 3 MTHs) than CCA-Qty	No.	
d	- Any products-NOT in CCA, manufactured-Last 3 MTHs	No.	
e	- Foul Odour/Fugitive Emission/Bye Pass in Premises ??	No.	
f	- Industry Name CHANGED in recent times ??	No.	
g	- Has Regn with CETP or TSDF expired ??	N.A	
h	- Seperate Energy Meter for A.P.C.M ?	N.A	
h	- Provision of any STAND-BY Pump ??	N.A	

Water Parameter

b	- Source of Water Supply	-----	
c	- W.W.G is EXCEEDING the CCA Limits	No.	
d	- W.W Disposal as per the Consent Conditions ?	Yes	
e	- Was the ETP in operation ?	Not Applicable	
f	- Treatment System ADEQUATE to handle existing effluent	Not Required	
g	- Did u observe ANY ILLEGAL Discharge ??	No.	
h	- Nos of Samples collected	0	

Remarks :

Note: EIA 2006 / SEIAA / E.C / MOEF Applicable : Yes

Site Observations during Inspection, PCB-ID: (32172)



Gujarat Pollution Control Board

PCB Id: 32172

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

This is the inspection report carried out to verify regarding leakages in GIDC underground drain with reference to GIDC letter received to this office. Letter is uploaded in pdf file herewith. Earlier, GIDC underground drainage line located near M/s. Mahavir International, Plot No. 136/A, Phase – II, GIDC, Vapi was inspected on dated 13.01.2020 and observed that GIDC manhole was clogged and choked due to which brownish waste water from underground drain was going into GIDC storm water drain. In this regard, clogging and chockup was removed and repaired immediately i.e. on same day by GIDC authority and letter for the same is submitted to this office and joint inspection is carried to verify the same. During inspection it is observed that there is no any clogging or chockup of manhole and further no any leakages/spillages of waste water observed and also storm water drain observed dry. “Rojkam” for the same is done and uploaded in pdf file herewith. [680]-10/06/2020
~ RO Comments/Reply :Process according to IR-10/06/2020

W.C Notings: -----[680-AEE]~

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance

Compliance Observed in this Inspections.

Instructions in Previous Visits and Reply	Insp Det	Instruction Status
આપની હોસ્પિટલમાં તા: ૨૭/૦૫/૨૦૨૦ના રોજ વહેલી સવારે પ્રસુતીગૃહ અને SNC વિભાગ ના એરિયામાં આગ લાગવાની ઘટના બનેલ જે શાના કારણે આ બનાવ / ઘટના બનેલ જે અંગે સ્પષ્ટતા કરવી.	566156(28/05/20)	Still Pending



Gujarat Pollution Control Board

PCB Id: 32172

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air,Stack,Hazardous Waste & Samples PCB-ID: (32172)

A Sample Details

B Process Stacks

C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	SMF	APCM	Fuel	Consp-Unit	Insp Remk
1	Fugitive Emission	0		N.A	N.A		NIL	

D Details about Hazardous Waste Management :

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Sludge From Treatment Of Waste Water Arising Out Of Cleaning / Disposal Of Barrels / Containers	I -34.2	0.000-M.T	DSS,DST,REC,STO

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	no product This is mcomplaint file	675825.000	675825.000 - MT2	0.000	Pl. Refer Crux

F Raw material :

Sr	Raw Material Name	Capacity - Unit / Month
1	---	0.010 - ---

G Water Consumption & Generation Break up

H Solid Waste

Sr	Solid Waste Name	Qty-Unit	Coll Mode	Disp Mode
1	Sand contaminated with sulfuric acid	3.000 - M.T	LIP	OTH

Inspection Team : Rana Jaimin C

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.

Signature By(Rana Jaimin C)

Rojkam

DT: 13/1/2020

GIDC Vlg drainage line located near M/S Mahavir International plot NO: 136/A, phase-II, GIDC-Vapi is jointly visited by APCB/GIDC & VGEL on dtd 13/1/2020.

During Inspection we observed that manhole of GIDC Vlg drainage line near Mahavir International is found clogged & chucked due to that brownish color foam Vlg drain observed going into GIDC storm water drain. However this storm water line is passing near M/S Hemani Chem Organic plot NO: 155/A, phase-II, GIDC-Vapi & ultimately meets in to Bill khadi. From this point color is taken back into GIDC drain through Pumping station NO-6. During Inspection official of GIDC has been instructed to repair for the same.

- 1) Shree Kanchikbhai Gani - GIDC-Vapi
- 2) Shree Keyurbhai Chaudhari - GIDC-Vapi
- 3) Shree K. J. Mistry - APCB-Vapi
- 4) Shree Rajeshbhai Patel - VGEL-Vapi
- 5) Shree Vimalbhai Patel - VGEL-Vapi

 <p>GUJARAT INDUSTRIAL DEVELOPMENT CORPORATION</p>	<p>GUJARAT INDUSTRIAL DEVELOPMENT CORPORATION (A SOE OF GUJARAT UNDERTAKING) OFFICE OF THE DEPUTY EXECUTIVE ENGINEER PLOT NO- C/5 / 101, ADMINISTRATIVE OFFICE BUILDING, NEAR TELEPHONE EXCHANGE, GIDC CHAR RASTA VAPI™ 386135 Website: www.gidc.com email: sev-vapi@gidcguarat.org ☎ (0290) 242868, 470 FAX No. 0290- 2422542</p>	 <p>150 YEARS OF CELEBRATING THE MAHATMA</p>
---	--	---

No:GIDC/DEE(DRN)/VPI/ 2451

Date : 17/01/2020

To,
Regional Officer,
GPCB, Vapi.

SUBJECT :-Rojkam dated 13/01/2020.

Reference: - Meeting of NGT at Baroda, CPCB dated 19/10/2019.

Dear Sir,

In context to the above subject and under reference the matters are as under:-

1) The manhole near M/s. Mahavir International plot no. 136/A was visited by this office. The GIDC manhole was clogging & chock up. The brownish W/w. was back flowing into unit's inspection chamber and ultimately going into storm water by PVC pipe. The clogging & chock up of GIDC manhole was immediately removed and the PVC pipe from inspection chamber to storm water was immediately removed by GIDC.

2) Regarding upgradation of storm water drainage in vapi industrial area, open storm water drain is constructed in phase -2 area of GIDC vapi estate and brick masonry is constructed inside SWD at regular intervals. The water from storm water drain was removed once. Hence it is requested to instruct VGEL to monitor the given place so that no effluent/domestic waste water is discharged into SWD.

 <p>GUJARAT INDUSTRIAL DEVELOPMENT CORPORATION</p>	<p>GUJARAT INDUSTRIAL DEVELOPMENT CORPORATION (A GOVT. OF GUJARAT UNDERTAKING) OFFICE OF THE DEPUTY EXECUTIVE ENGINEER PLOT NO-C/5 / VIL. ADMINISTRATIVE OFFICE BUILDING, NEAR TELEPHONE EXCHANGE, GIDC CHAK RASTA VAPI™ 396135 Website: www.gidc.org Email: vee-vapi@gidcderel.org ☎ (0226) 2432600 ,GTO FAX No. 0226- 2422052</p>	 <p>15 YEARS OF CELEBRATING THE MAHATMA</p>
---	---	---

3) Regarding upgradation of underground drainage network, 20 Nos. of partial above ground drainage chambers with pile foundation are been constructed by this office.

Thanking you,

Yours faithfully,

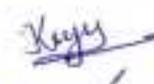

Dy. Executive Engineer (Drainage)
GIDC, Vapi.

C.W.S.R. to :1) The Executive Engineer, GIDC, Vapi.....For information please.

Rojkam

Date :- 10/06/2020

GIDC underground drainage line located near M/S Mahavir International, Plot no. 136/A, Phase-II, GIDC-Vapi was inspected on dated 13/01/2020 & observed that GIDC manhole was clogged & choked due to which brownish wastewater from underground drain was going into GIDC storm water drain. In this regard, clogging & chokep was removed & repaired immediately i.e. on same day by GIDC authority & letter for the same submitted to GPCB Regional office Vapi. In this regard, joint inspection is again carried out to verify the same. During inspection it is observed that there is no any clogging or chokep of manhole & further no any leakages/spillages of waste water observed. The "Rojkam" is done in the presence of following officers:-

- (1) J.C. Rama - AEE, GPCB - Vapi - 
- (2) K.B. Chaudhari - AEE, GIDC - Vapi - 
- (3) Rajesh Patel - Monitoring, VAPI - Vapi - 

નિર્દિષ્ટ વિસ્તાર સત્તામંડળ

જીઆઈડીસી એડમીનીસ્ટ્રેટીવ ઓફીસ, બીજો માળ, પ્લોટ નં. સી - ૫/૧૦૧,

જીઆઈડીસી ચાર રસ્તા, વાપી - ૩૯૬૧૯૫, જીલ્લો - વલસાડ

ફો. નં. ૨૪૨૧૫૯૬, ૨૪૩૨૬૭૦, ૨૪૩૨૬૬૭, ફેક્સ. ૨૪૨૦૫૦૨, ગ્રામ. નોટીફાઈડ.

ક્રમાંક/સી.ઓ./નિ.વિ./વાપી/૧૫૦

BY-R.P.A.D

તા.

28 JUN 2018

પ્રતિશ્રી,

પ્રાદેશીક અધિકારીશ્રી,

ગુજરાત પોલ્યુશન કંટ્રોલ બોર્ડ,

પ્લોટ નં.-સી-૫/૧૨૪, ને.હા.-૮,

જી.આઈ.ડી.સી., વાપી.

વિષય:- વાપી ઔદ્યોગીક વસાહત દ્વારા વસાહતની આજુબાજુના ૧૧ ગામડાઓને અપાતાં પીવાના પાણી આપવા બાબત.

સંદર્ભ:- આપની કચેરીના પત્ર તા. ૨૬/૦૬/૨૦૧૮.

સવિનય સાથે ઉપરોક્ત વિષય તેમજ સંદર્ભ તળેના પત્ર અન્વયે જણાવવાનું કે, વાપી જી.આઈ.ડી.સી.ની પાણી પુરવઠા યોજના મારફત વસાહતની બહાર આવેલ આજુબાજુના ૧૧ ગામડાઓને વિનામૂલ્યે પીવાનું પાણી પૂરું પાડવામાં આવે છે. જેની વિગત નીચે મુજબ છે.

ક્રમ નં.	ગામનું નામ	દૈનિક પૂરો પાડવામાં આવતો પાણીનો જથ્થો	પાણી પહોંચાડવાની પદ્ધતિ
૧	છરવાડા	૬ થી ૭ લાખ લિટર	પાઇપલાઇન મારફતે
૨	છીરી	૫ થી ૬ લાખ લિટર	પાઇપલાઇન મારફતે
૩	બલિઠા	૬ થી ૭ લાખ લિટર	પાઇપલાઇન મારફતે
૪	ચણોદ	૧૬ થી ૧૭ લાખ લિટર	પાઇપલાઇન મારફતે
૫	રાતા	૩.૫ થી ૪ લાખ લિટર	પાઇપલાઇન મારફતે
૬	કોચરવા	૨ થી ૩ લાખ લિટર	પાઇપલાઇન મારફતે
૭	કરવડ	૪.૫ થી ૫.૫ લાખ લિટર	પાઇપલાઇન મારફતે
૮	નામધા- ચંડોર	૨.૫ થી ૩ લાખ લિટર	પાઇપલાઇન મારફતે
૯	ડુંગરા	-----	સદર ગામોનો વાપી નગરપાલિકામાં
૧૦	ચલા	-----	સમાવેશ થયેલ છે.

File ~~Atel~~
06/07/2018

ACC-III
1

G.F.C. Board, VAPI
Regional Office
- 5 JUL 2018
Inward No. .../.../39.../...

મુખ્ય અધિકારી
નિર્દિષ્ટ વિસ્તાર. વાપી.

NOTIFIED AREA AUTHORITY

GIDC Administrative Office, 2nd Floor, Plot No. C – 5/101, GIDC, Vapi

No./C.O./N.A./Vapi/940

Date: 28th June 2018

To,
Regional Officer,
Gujarat Pollution Control Board,
Plot No. C-5/124, N.H. 8,
GIDC – Vapi.

Subject: Regarding the matter of providing drinking water to 11 villages surrounding through Vapi Industrial Estate

Reference: Your office letter dated 26/06/2018

In context with the above mentioned subject and reference letter, it is hereby to inform you that, under Vapi GIDC Water Supply Scheme, free drinking water is provided to 11 surrounding villages outside the GIDC settlement. Details of the same are as follows:

Sr. No.	Name of Village	Daily water supply quantity	Method of Water Supply
1.	Chharwada	6 to 7 Lakh Litres	Through pipeline
2.	Chhiri	5 to 6 Lakh Litres	Through pipeline
3.	Balitha	6 to 7 Lakh Litres	Through pipeline
4.	Chanod	16 to 17 Lakh Litres	Through pipeline
5.	Rata	3.5 to 4 Lakh Litres	Through pipeline
6.	Kocharva	2 to 3 Lakh Litres	Through pipeline
7.	Karvad	4.5 to 5.5 Lakh Litres	Through pipeline
8.	Namdha-Chandor	2.5 to 3 Lakh Litres	Through pipeline
9.	Dungra	-----	This Villages are included in Vapi Municipality
10.	Chala	-----	

-sd/-

Chief Officer

Notified Area Authority, Vapi



GUJARAT POLLUTION CONTROL BOARD

Regional Office : Vapi

Plot No. C-5/124, N. H. No. 8, G.I.D.C., Vapi-396 195. Dist. Valsad. (Gujarat)

Tel. : (O) (0260) 2432089, 2426207 Fax : (0260) 2432826

Email: gpcb-val@gujarat.gov.in Website : www.gpcb.gov.in

No. GPCB/RO-VAPI/NGT-910-2019/

3981 / 11 JUN 2020

To,

The Chairman,

Om – Sai Apartment,

Hiranagar, Chhiri,

Vapi, District – Valsad.

Subject: To shift soak pit of your building away from your borewell

Reference: Sample collected from borewell of Om Sai Apartment in context with Hon'ble NGT Order dated 31.10.2019 in the matter of O.A. 910/2019.

Sir,

In context with the above mentioned subject it is hereby to inform you that, borewell sample was collected from the borewell of your apartment during joint inspection as per Hon'ble NGT Order in the matter of O.A. 910/2019 along with the officials of GPCB and CPCB during 13.11.2019 to 15.11.2019. An analysis result of the sample shows that there is slight organic contamination in the borewell waster sample. Further it is observed that borewell and soak pit of the building is at a distance of approximately @ 10 metres and further the depth of the borewell is @ 70 feet. So due to less distance there is contamination of borewell water. So it is hereby requested you to either seal borewell or to shift the soak pit at a proper distance such that there is no any contamination of borewell water due to waste water of soak pit.

Thanking You,

For and On behalf of

Gujarat Pollution Control Board

B.R.Gajjar

Regional Officer

24/2/2020
14/6'



GUJARAT POLLUTION CONTROL BOARD

Plot No. C-5/124, N. H. No. 8, G.I.D.C., Vapi-396 195. Dist. Valsad. (Gujarat)

Tel. : (O) (0260) 2432089, 2426207 Fax : (0260) 2432826

Email: gpcb-val@gujarat.gov.in Website : www.gpcb.gov.in

DATED: 20/06/2020

No. GPCB/RO-VAPI/NGT-910-2019/4005

To,

The Gram Panchayat, Chhiri & Chharwada,

Taluka - Vapi, District - Valsad.

Subject: To shift soak pit of your building away from your borewell

Reference: (1) Sample collected from borewell of Om Sai Apartment in context with Hon'ble NGT Order dated 31.10.2019 in the matter of O.A. 910/2019.

(2) GPCB RO Vapi letter dated 11.06.2020 vide letter No. GPCB/RO-VAPI/NGT-910-2019/3981

Sir,

In context with the above mentioned subject and reference, a letter dated 11.06.2020 was written to Om Sai Apartment wherein it was requested to either seal borewell or to shift the soak pit at a proper distance so that there is no contamination of borewell water due to waste water of soak pit. Now again you are called upon to seal the borewell of Om Sai Apartment within 10 days from the date of this letter.

Since it is causing contamination of borewell water, in the event the above actions are not complied with, the Board will be constrained to initiate appropriate action against you.

Thanking You,

For and On behalf of
Gujarat Pollution Control Board


B.R. Gajjar
Regional Officer

o/c

River Action Plan of Kolak

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**EXECUTING SUMMARY ON PROPOSED ACTION PLANS OF KOLAK
(FOR REJUVENATION OF POLLUTED RIVER STRETCH (PRS) OF KOLAK)**

Sr. No.	DESCRIPTION OF ITEM	Details							
1.	Name of the identified polluted river and its tributaries	:	River:- Kolak PRS:- Kikarla to Salvav Tributaries of PRS:- pl. Refer table-5						
2.	Is river is perineal and total length of the polluted river	:	Non-Perennial River Length:- 4.5 KM						
3.	No of drains contributing to pollution and names of major drains	:	Total No of drains:- 01 Name of Drains (Location): i) Bill Khadi						
4.	Whether 'River Rejuvenation Committee (RRC) constituted by the State Govt./UT Administration and If so, Date of constitution of 'RRC'	:	Yes, The " River Rejuvenation Committee (RRC) " has been constituted on 29 th November, 2018 by Forest and Environment Department, Govt. of Gujarat for the execution of River Action Plan (RAP) of the Gujarat.						
5.	Major Towns on the banks of the river with population	:	<table border="1" data-bbox="803 810 1463 1161"> <thead> <tr> <th data-bbox="803 810 1133 888">Name of Town/Area/villages</th> <th data-bbox="1133 810 1463 888">Population at present</th> </tr> </thead> <tbody> <tr> <td data-bbox="803 888 1133 1115">Village Chhiri, Chharwada, Salvav & Balitha</td> <td data-bbox="1133 888 1463 1115">Chhiri – @1 Lakh Chharwada – @ 50,000 Salvav – @ 15,000 Balitha – @ 50,000</td> </tr> <tr> <td data-bbox="803 1115 1133 1161">Gunjan, Vapi</td> <td data-bbox="1133 1115 1463 1161">1 Lakh</td> </tr> </tbody> </table>	Name of Town/Area/villages	Population at present	Village Chhiri, Chharwada, Salvav & Balitha	Chhiri – @1 Lakh Chharwada – @ 50,000 Salvav – @ 15,000 Balitha – @ 50,000	Gunjan, Vapi	1 Lakh
		Name of Town/Area/villages	Population at present						
		Village Chhiri, Chharwada, Salvav & Balitha	Chhiri – @1 Lakh Chharwada – @ 50,000 Salvav – @ 15,000 Balitha – @ 50,000						
		Gunjan, Vapi	1 Lakh						
a. Total water consumption and sewage generation in MLD	:	Total Water consumption:- 35 MLD Total Sewage generation:- 26 MLD							
b. Total no. of existing STPs and the total capacities in MLD	:	No. of existing STPs:- No STPs							
c. Gaps in sewage treatment in MLD and no. of towns not having STPs	:	Total Gaps in sewage treatment:- 26 MLD. No. of Towns/Villages not having STPs:- No. as per below:- <table border="1" data-bbox="803 1440 1463 1692"> <thead> <tr> <th data-bbox="803 1440 1109 1560">Name of Area/Towns/Villages</th> <th data-bbox="1109 1440 1463 1560">Remarks</th> </tr> </thead> <tbody> <tr> <td data-bbox="803 1560 1109 1650">Village Chhiri, Chharwada, Salvav & Balitha</td> <td data-bbox="1109 1560 1463 1650">No plan submitted</td> </tr> <tr> <td data-bbox="803 1650 1109 1692">Gunjan, Vapi</td> <td data-bbox="1109 1650 1463 1692">proposed 10 MLD STP</td> </tr> </tbody> </table>	Name of Area/Towns/Villages	Remarks	Village Chhiri, Chharwada, Salvav & Balitha	No plan submitted	Gunjan, Vapi	proposed 10 MLD STP	
Name of Area/Towns/Villages	Remarks								
Village Chhiri, Chharwada, Salvav & Balitha	No plan submitted								
Gunjan, Vapi	proposed 10 MLD STP								
d. Total MSW generation in TPA	:	MSW:- 3102.5 TPA (8.5TPD)							
e. Existing treatment and disposal facilities and total capacity	:	Composting Method - 5.50 MT/Day							

6.	Major industrial estates located with total no. of industries	:	Industrial Estate	No. of Industries
			Vapi, GIDC	735
	a. Total water consumption and total industrial effluent generation in MLD	:	<ul style="list-style-type: none"> • Total water consumption:- 67 MLD • Total industrial effluent generation:- 57.5 MLD No any industrial effluent is permitted into the stretch of River Kolak.	
	b. No. of industries having captive ETPs and their treatment capacity in MLD	:	519	
	c. No of CETP's and their treatment capacity	:	2 Nos. CETP Vapi:- 55 MLD GHCL, Sarigam:- 2.5 MLD	
	d. Gaps in treatment of industrial effluent	:	No any industrial effluent is being discharge into the stretch of River Kolak directly or indirectly.	
	e. Total HW generation in TPA in the catchment area	:	All Industrial Units have consent with the authorization under Haz. Waste Management Rules, amended time to time & they all are member of TSDF/CHWIF/registered recycler under Rule-9/Co-processing and disposed their Industrial waste as per consent conditions.	
	f. Existing HW Treatment and Disposal Facilities and total capacity with life span	:	Total 9 Nos. Of TSDF/CHWIF facilities in the Gujarat. Please refer Annexure:- I for the details	
7.	Action plan includes mainly covering aspect such as (Proposal for utilisation of sewage, ground water recharging or rain water harvesting, measures for regulating ground water use, protection and management of flood plain zone, maintaining minimum E-flows and water shed management, plantation on both sides of the river, setting up of bio-diversity parks etc., as per Hon'ble NGT Orders dated 20.09.2018 and 19.12.2018)	:	No, details are not available with the Board hence letters to concern authority/organizations have been issued as under for the necessary actions. Please also refer Annexure:- II	
			Concern Authority/ Organizations	For the activities /issues
			Central Ground Water Authority/Gujarat Water Resource Development Corporation Ltd.	Ground water related issues & for implementation of the schemes related to recharging of Ground water
			Irrigation department	E-flow, regulation of activities in flood plain

			zone & Flood plain management , Good Irrigation Practices etc.								
		Forest offices of the Gujarat	Plantation /Vegetation cover along the River stretch/River, setting up of Biodiversity Park etc.								
		Vapi Nagarpalika/GUDC & Concern Gram panchayats RDD	Proper disposal/Treatment of Sewage								
8.	Min. and Max. required time period for implementation of action plans	up to 2020 (Approximate)									
9.	Total estimated budget in crores towards implementation of proposed action plans with break-up (e.g. No. of STPs, capacity, total cost; No of CETPs, total capacity, Cost towards interception and diversion of sewage/effluent to STPs/CETPs etc.,)	: STPs Details:-									
		<table border="1"> <thead> <tr> <th>Proposed STP MLD</th> <th>Time Limit</th> <th>Estimated Budget in Cr.</th> <th>Responsible Agency</th> </tr> </thead> <tbody> <tr> <td>Gunjan area</td> <td>10 MLD</td> <td>May - 2020</td> <td>22 Crore</td> </tr> </tbody> </table>	Proposed STP MLD	Time Limit	Estimated Budget in Cr.	Responsible Agency	Gunjan area	10 MLD	May - 2020	22 Crore	Notified Area Authority, GIDC Vapi
Proposed STP MLD	Time Limit	Estimated Budget in Cr.	Responsible Agency								
Gunjan area	10 MLD	May - 2020	22 Crore								
		: CETPs Details:- No any industrial effluent is being discharge into the stretch of River Kolak directly or indirectly.									
10.	Responsible Organisation (s) for implementation of proposed action plans (Please enclose details as annexure)	: Annexure:- II									
11.	Proposed Mechanism for execution of action plans	: Annexure:-III									
12.	Expected deliverables w r to achieving Goals (Please enclose as annexure)	: As above									

Water Quality Management Plan- River Kolak

Stretch- Kikarla to Salvav

Priority-IV

1. Background

Kolak River is a river in Gujarat in western India whose origin is Saputara hills. Its basin has a maximum length of 50 km. Kolak river flows from Saputara to the Arabian Sea near Udwada (holy place of Parsis in Gujarat). There is a textile plant of M/s. Welspun and M/s. Alok industries on the southern side of the river bank. It flows through the north side of Vapi city in Gujarat. It is also connected to Madhuban reservoir of Damanganga River and it becomes polluted from Morai Village of Vapi where it meets with Bill khadi which has untreated domestic waste water.

The Major source of waste water discharge in to River Kolak are Domestic waste water of Gunjan Area (Vapi Notified Area), Chhiri Village, Chharwada Village, Salvav Village & Balitha Village are discharge into River Kolak through Bill Khadi. The polluted stretch of the River Kolak is identified from Village Salvav (**Latitude – 20°25'15.15"North; Longitude – 72°55'1.34"**) to Village Kikarla (**Latitude – 20°26'48.98"North; Longitude – 72°53'31.19"**) and its length is **@4.5 KM. River Kolak is non perennial River.**

2. Municipal Sewage Generation and Treatment

Total domestic water consumption:- 35 MLD

The water quality of river Kolak is deteriorated due to untreated sewage waste water discharge into this River Kolak from Chhiri Village, Chharwada Village, Salvav Village, Balitha Village & Vapi Gunjan Area (Notified Area Authority Vapi). Current population of above mentioned Villages are 1 Lakh, 50000, 15000, 50000 & 1 Lakh, hence Total Population is 3,15,000. Due to this population **@ 26 MLD** domestic waste water is generated, which is directly or indirectly discharge into river Kolak. Major quantity of Domestic waste water is generated from Gram Panchayat Area, which is directly or indirectly leading to river Kolak without any treatment. The detail of waste water generation is prescribed into below **Table No. 1.**

Table 1: Status of Domestic Pollution in River Kolak

District name	Total domestic water consumption	Total Sewage Generation in MLD	Total Capacity of Sewage Treatment Plant in MLD	Total Gap between generation & Treatment Capacity	Achieve Norms or Not if Not Give Detail Plan to Achieve it (e.g. Up gradation of STP)	Action to be Cover Gap (Model Plan STP With Capacity)	Timeline for Proposed Model Plan (STP)	Population of PRS
Valsad	35	18 (Generation from Village Chhiri, Chharwada, Salvav & Balitha)*	Not Provided Sewage Treatment Plant	18 (Gap due to not installed & operation of STP)	STP Not Provided	Action Plan Not submitted by any Gram Panchayat Authorities	Action Plan Not Submitted	<u>Present Status:</u> Chhiri – @1 Lakh Chharwada – @ 50,000 Salvav – @ 15,000 Balitha – @ 50,000
		8 (Generation from Gunjan, Notified Area Vapi)	Not Provided Sewage Treatment Plant	8 (Gap due to not installed & operation of STP)	STP not provided	Action to Cover Gap Vapi Notified Area Authority has proposed 10 MLD STP Plant (For generated Domestic waste water from Gunjan Area) **	May - 2020	<u>Present Status:</u> @1 Lakh
Total	35	26	--	26	--	10	--	--

* Presently generated domestic waste water is directly/indirectly discharge into Bill Khadi, which is ultimately leading to River Kolak.

**Notified area at Plot No. H-79, 80, 91 and Plot No. 224 or Land behind Masjid located near Pramukh Hill, Koparli Road. Hence Land allotment process is pending. Notified Area has submitted land allotment proposals for STP to Regional Manager of GIDC Vapi, which is under process.

Analysis Report (STP of Notified Area, Vapi)

Parameter	pH	COD mg/L	BOD mg/L	DO mg/L	TC (MNP/100 ml)	FC (MNP/100 ml)
Discharging Norms	6.5 to 9.0	≤ 50	≤10	2	-	<230
Year	Result					
	Sewage Treatment Plan is Not Provided					

3. Status of Industrial effluent and treatment facilities

No any industrial effluent is permitted into the stretch of River Kolak.

Note: - Total Industrial water consumption:- 67 MLD

Major industrial estates located with total no. of industries:- GIDC Vapi Estate located at Bank of River Damanganga and GIDC Vapi Estate having 735 Nos. of Small, Medium & Large Scales units. Out of 735 Nos. of units, 519 Nos. of units having discharge into CETP Vapi. 519 Nos. of unit have their captive ETP units having capacity as per effluent generation from manufacturing process.

The industrial unit (519 Nos. - Small, medium & Large Scale) located in GIDC Vapi are discharging their treated effluent into CETP (Capacity: 55 MLD) through GIDC u/g drainage system. Which ultimately discharge into River Damanganga. **Hence, No any industrial effluent is being discharge into the stretch of River Kolak directly or indirectly.**

Table 2: Source of Industrial/Effluent discharge at River Kolak

Sr. No.	Category of Industries / Name of CETP / Common pipeline	Location (District)	Quantity	Quality of Discharge Effluent (Whether Achieve outlet norms or not if not give details plan to achieve it)	Proposed Model Plan (CETP with Capacity)	Time Limit	Remarks
Not Applicable							

Analysis Report Format (CETP)

Parameter	pH	COD mg/L	BOD mg/L
	Not Applicable		

4. Drain outfall in River Kolak

Only one Major drain discharge waste water into River Kolak Stretch (i.e. Bill Khadi). Bill Khadi is the major drain outfall in River Kolak. It contains mainly untreated domestic waste water from Gunjan Vapi (Notified Area), Chhiri Village, Chharwada Village, Salvav & Balitha Village.

Table 3: Particulars of Drains Falling into River Kolak

Sr. No.	Location	Name of Inletting River/Drain	Discharge		Length (km)	Width (mtr)	Depth (mtr)	Gradient of the river (cm/km)
			Max.	Min.				
1	Morai, Vapi	Bill Khadi	26 MLD	10 MLD	@13 km	@4 mtr	@2 mtr	0.3

Table 4: Status of water quality in Major Drains (Yearly Average)

Location	Major Drain	BOD(mg/l)			COD(mg/l)		
Morai, Vapi	Bill Khadi	2016	2017	2018	2016	2017	2018
		9.72	9.52	8.79	56.75	68.5	61.8

Table 5: Quantity of effluent in sub tributary drains meting to major drains

Sr. No.	District	Name of the Drain	Place where drains join with river	Quantity of effluent (MLD)	Remarks
Not Applicable					

5. Status of Water Quality

- River Stretches is identified from Village Salvav to Village Kikarla and length of the stretch is @4.5 KM. As per Analysis Result water quality is describe as in Table No. 6.

Table 6: Status of Water Quality of River Kolak.

Year	Location	DO (mg/l)		pH		BOD (mg/l)		COD (mg/l)		Fecal Coliform (MPN/100 ml)		Total Coliform (MPN/100 ml)	
		Min	Max	Min	Max	Min	Max	Min	Max	Min	Max	Min	Max
2016	River Kolak at N H No. 8, Morai	3.1	8.0	7.08	8.29	0.2	6.0	4.0	14.0	--	--	21	120
2017		3.8	7.3	7.79	8.02	0.6	2.8	6.0	15.0	--	--	<1.8	140
2018		6.6	7.2	7.14	8.39	0.2	1.3	7.0	68.0	210	970	94	540
2016	River Kolak at Pataliya Bridge	2.6	6.9	7.02	8.1	0.6	8	9.0	50	10	63	46	350
2017		4.8	6.4	7.11	7.91	1.9	3.1	6.0	26	17	130	94	>1600
2018		4.0	6.6	6.96	8.08	1.4	4.3	9.0	38	34	>1600	>1600	>1600

6. Plan for Restoration of Water Quality

- Sewage treatment plant for other villages to be developed through District Authority [i.e. GUDCL/GWSSB] & Panchayat authority.
- **Notified Area Authority, Vapi has proposed investment cost for STPs i.e. 10 MLD – @22 Crore & 5 MLD - @11.35 Crore, hence Total Will be 33.35 Crore. For Sewage generated from Vapi Gunjan Area, Notified area authority has proposed 10 MLD STP.**
- With reference to Hon'ble NGT order (Original Application No. 673/2018) Letter issued to Village Chhiri, Salvav, Chharwada, Balitha vide **Letter No. GPCB/RO/Camp-Vapi/NGT/2267/Dated: 19-01-2019** to submit draft action plan for prepare Sewage effluent treatment plan to GPCB Office.
- State level Task Force meeting conducted and District level task force meeting is being conducted under the chairmanship of District collector on regular basis for Interstate issues and to improve the Water quality in River Damanganga & Kolak.
- **Steps taken**
 - As per Supreme Court order 375/2012, Supreme Court ordered to all municipal authorities to construct Sewage Treatment Plan within three years from the issued SC Order.
 - With reference to Hon'ble NGT Application No. 27/2018 Dated: 19-12-2018 Letter issued to Vapi Nagarpalika & Notified Area Authority vide letter No. GPCB/RO-Vapi/NGT/2271/Dated: 19-01-2019 to submit action plan to GPCB.

**7A. Solid Waste generation & Treatment
(From Notified Area)**

Types of Waste/ Characteristic of waste	Generated Quantity /day	Collection/ Storage facility with capacity	Disposal/Treat ment facility with capacity along with location	Total Gap with generation & existing treatment facilities if any	Proposed action plan /facility to cover gap	Time limit	Remarks
Domestic	8.50 MT	@3 Lakh MT Total Area – 3.8 Hectare	Composting Method - 5.50 MT/Day At Survey/Plot No. 4804 to 4807, GIDC Vapi (Near TSDF Site, GIDC Vapi)	At present @5.50 MT/day waste is converted through composting process. For the Gap of 3.00 MT/Day the	The Tender for Collection, Sorting and Recovery of waste and set up material recovery facility under DBFOOM model as per Rules, Norms and regulation of SWM Rules – 2016 Capacity: 15 MT/Day	June - 2019	The Setting up of Material recovery facility will start by Feb – 19 & the working will start by June 2019.
Total	8.50 MT		5.5 TPD	3.0 TPD	15 TPD	--	--

Note: - Letter has been issued to Panchayat, Rural Housing & Rural Development Department by GPCB, Head office-Gandhinagar (Letter No.:- GPCB/HO/Ankl/P-3-101 (3)/493163-2 dated 31/01/2019)

7B. Bio Medical Waste (BMW) :-

Nos. of Health Care units (under regional office Vapi)	Disposal /common facility for BMW
717 Nos	M/s. En-cler Biomedical waste Pvt Ltd, Surat.

7C. Industrial Waste:-

All Industrial Units have consent with the authorization under Haz. Waste Management Rules, amended time to time & they all are member of TSDF/CHWIF/registered recycler under Rule-9/Co-processing and disposed their Industrial waste as per consent conditions. Please refer Annexure:-I.

8A Ground Water extraction details:

The details are not available with the Board hence letters to concern Central Ground Water Authority has been issued by GPCB, Head office-Gandhinagar for the submission of the details.(Letter No.:- GPCB/HO/Ankl/P-3-101 (3)/493160-2 dated 31/01/2019). The details received from **Central Ground Water Board, West Central Region** are as under

District	Taluka	Net Annual Ground Water Availability (mcm)	Total Ground Water Draft (mcm)	Gap between availability and Draft (mcm)	Stage of Ground Water Development (%)*	Category
Valsad	PARDI	67.45	36.94	30.51	54.77	*Safe (≤ 70)

Note:- The ground water resources assessment is carried out on Taluka wise(Administrative Units)

The State Govt. has taken up various Recharge/Water Conservation Schemes like Sujalam Sufalam Yojana, Jal Sanchay Abhiyan etc for augmentation of ground water resources.

8B Ground Water Quality

BOREWELL OF KOTASHWAR MAHADEV TEMPLE VATTAR													
Samp ID & Dt	ALK	CHL	COD	COL	DOX	FLU	NIT	NTR	pH	SUP	T.H	TDS	TMP
257927-01/05/2019	110	223	11	2.5		0.287	0.035	0.596	7.14	63	180	612	31
256746-05/04/2019	280	218	10	2.5	3.8	0.235	0.039	0.649	7.67	59	160	584	27
254394-02/03/2019	290	216	4	2.5	4.1	0.209	0.168	0.416	7.56	57	180	626	25
252896-09/02/2019	270	96	4	2.5	4.2	0.204	0.038	0.62	7.45	66	230	404	29
250419-03/01/2019	145	49	11	2.5	3.4	0.209	0.036	0.608	7.86	121	125	360	24
248166-04/12/2018	315	60	6	2.5	2.9	0.309	0.027	0.228	7.16	85	188	416	29
246960-17/11/2018	216	80	5	2.5	4.1	0.291	0.027	0.228	7.26	76	212	410	25
244448-05/10/2018	372.8	84	6	2.5	3.4	0.309	0.034	0.355	7.15	15	195	406	27
241855-05/09/2018	202	82	4	2.5	3.3	0.313	0.039	0.322	7.18	10	172	426	28
240416-09/08/2018	190	68	6	2.5	3.5	0.37	0.037	0.29	7.06	8	227	524	25
237635-03/07/2018	470	210	6	2.5	4.5	0.353	0.051	0.31	8.01	25	155	626	28
235762-06/06/2018	206	41	10	2.5	4.6	0.335	0.035	0.685	8.22	11	220	516	31
232681-01/05/2018	206	72	8	2.5	4.5	0.332	0.033	0.657	7.94	53	196	486	28
231064-04/04/2018	204	116	5	2.5	4.3	0.358	0.033	0.653	7.41	40	190	382	26

228702-01/03/2018	200	201	8	2.5	4.5	0.396	0.033	0.685	7.37	42	260	542	29
226992-01/02/2018	202	183	4	2.5	4.2	0.428	0.065	0.662	7.95	56	296	514	27
225200-05/01/2018	200	134	10	2.5	4.1	0.324	0.033	0.0685	7.57	66	180	468	25
222756-04/12/2017	224	89	9	2.5	4.5	0.313	0.03	0.611	7.99	26	164	520	28
220635-02/11/2017	288	79	12	2.5	4.2	0.302	0.033	0.681	7.56	27	152	502	27
219251-03/10/2017	264	106	10	2.5	4.6	0.308	0.038	0.718	7.73	33	172	1080	27
217737-06/09/2017	352	62	8	2.5	4.3	0.302	0.003	0.13	7.42	21	140	426	28
215746-04/08/2017	272	56	10	2.5	4.3	0.321	0.004	0.157	7.31	18	248	516	27
213565-04/07/2017	260	65	11	2.5	4.4	0.331	0.001	0.109	7.93	21	254	534	26
211983-06/06/2017	328	62	12	2.5	4.2	0.342	0.001	0.139	7.63	36	262	492	30
210249-05/05/2017	366	54	9	2.5	4.2	0.348	0.001	0.161	7.55	32	252	454	30
208760-06/04/2017	336	42	11	2.5	4.1	0.353	0.006	0.291	7.41	17	152	450	26
206693-01/03/2017	100	51	10	2.5	4.2	0.386	0.003	0.204	7.56	17	150	406	27
204618-02/02/2017	130	66	11	2.5	4.3	0.38	BDL	0.257	8.05	20	200	424	27
202448-03/01/2017	180	50	11	2.5	4.2	0.424	BDL	0.203	7.45	23	120	406	28
200837-05/12/2016	314	51	4	2.5	3.8	0.062	0.007	0.148	7.53	24	202	418	28
199439-08/11/2016	313	48	3	2.5	4.8	0.378	0.019	0.119	7.67	20	212	534	28
197038-03/10/2016	380	50	3	2.5	4.6	0.062	0.017	0.081	7.45	22	232	526	27
194605-02/09/2016	378	51	4	2.5	3	0.051	0.019	0.074	8.16	23	244	440	27
192672-03/08/2016	70	55	5	2.5	4.7	0.45	0.022	0.066	7.33	22	244	558	24
190737-04/07/2016	290	66	4	2.5	2.9	0.004	0.019	0.062	7.43	26	242	628	30
188471-02/06/2016	404	69	4	2.5	3.4	0.25	0.033	0.19	7.49	44	282	482	26
186232-02/05/2016	344	32	7	2.5	4.7	0.319	0.042	0.055	7.4	2	278.32	410	29
184242-02/04/2016	410	75	15	2.5	4.1	0.376	0.045	0.104	7.69	14	278	912	25
181601-02/03/2016	350	35.44	12	2.5	3.8	0.308	0.043	0.074	8.36	16.1	227	564	31
179382-02/02/2016	420	74	<5.0	2.5	4.2	0.355	0.023	0.146	7.55	16	223.44	544	25
177061-02/01/2016	420	28	14	<2.5	2.2	0.319	0.032	0.15	8.03	27	225	466	27

174801-02/12/2015	364	36	<5.0	<2.5		0.65	0.027	0.204	7.4	28	276	482	27
173247-03/11/2015	218	45	5	2.5		0.389	0.025	0.038	7.93	9	207.92	788	30
171467-05/10/2015	380	85	6	2.5		0.374	0.029	1.21	7.64	12	434.34	460	31
169234-02/09/2015	396	87	7	2.5		0.353	0.188	0.214	7.77	109	414.14	406	29
167610-04/08/2015	119	39	5	2.5		0.363	0.049	0.091	7.98	47	505.05	452	28
165364-01/07/2015	139	41	5	2.5		0.311	0.035	0.076	7.89	12	362.75	732	26
164254-09/06/2015	416	61	5	2.5		0.365	0.087	0.074	8.25	45	352.94	434	24
161991-01/05/2015	257	78	5	2.5		0.4	0.035	0.082	7.75	32	379	850	33
160375-06/04/2015	337	52	8	2.5		0.37	0.035	0.082	8.27	23	363	616	28
158626-04/03/2015	329	152	7	2.5		0.231	0.025	0.066	7.67	19	364	440	28
156980-03/02/2015	380	155	2	2.5		0.315	0.042	0.119	7.96	56	270	412	26
155346-06/01/2015	404	20	5	2.5		0.335	0.058	0.103	7.769	13	290	426	28

9. Environmental Flow (E-Flow)

Stretch	Existing E-flow	Proposed plan to achieve min. E-flow	Time limit	Remarks
Note: Presently data is not available, Letter issued to Local Authority (Irrigation Department) to get information/data vide Letter No. GPCB-Vapi/T-173/ 2315/Dated: 29-01-2019 & by GPCB, Head office-Gandhinagar for the submission of the details. (Letter No.:- GPCB/HO/Ankl/P-3-101 (3)/493167 dated 31/01/2019).				

10. Plantation /Vegetation cover along the River stretch/River

Presently data is not available, Letter issued to Local Authority (Forest Department) to get information/data vide Letter No. GPCB-Vapi/T-173/ 2314/Dated: 29-01-2019& by Head office-Gandhinagar (Letter No.:- GPCB/HO/Ankl/P-3-101 (3)/493160 dated 31/01/2019) for the submission of the details.

The details received from Social Forestry wing, Aranya Bhavan, Gandhinagar are as under

Stretch/river	Existing plantation/vegetation cover details	Proposed plan to cover remaining gap along river /river stretch	Time limit	Remarks
Kolak(kikarla to salvav)	Nil	Presently there is no separate scheme for plantations along river /river stretch.		

11. Biodiversity Park

Presently data is not available, Letter issued to Local Authority (Forest Department) to get information/data vide Letter No. GPCB-Vapi/T-173/ 2314/Dated: 29-01-2019& by Head office-Gandhinagar (Letter No.:- GPCB/HO/Ankl/P-3-101 (3)/493160 dated 31/01/2019) for the submission of the details.

The details received from Social Forestry wing, Aranya Bhavan, Gandhinagar are as under

District/Area Name	Existing Biodiversity park Name	Total area of Biodiversity park	Proposed Biodiversity park	Time Limit	Remarks
			Nil		

12. Details of good Irrigation Practices:

Presently data is not available, Letter issued to Local Authority (Irrigation Department) to get information/data vide Letter No. GPCB-Vapi/T-173/ 2315/Dated: 29-01-2019 & by GPCB, Head office-Gandhinagar for the submission of the details.(Letter No.:- GPCB/HO/Ankl/P-3-101 (3)/493167 dated 31/01/2019).

13. Details on Flood plain management Zone:-

Presently data is not available, Letter issued to Local Authority (Irrigation Department) to get information/data vide Letter No. GPCB-Vapi/T-173/ 2315/Dated: 29-01-2019 & by GPCB, Head office-Gandhinagar for the submission of the details.(Letter No.:- GPCB/HO/Ankl/P-3-101 (3)/493167 dated 31/01/2019).

14. Public Health Study in the vicinity of polluted river stretch:-

As details on Health Aspects are not available with the Board, it was decided to give the work to carry out Health impact study to NIOH, Ahmedabad. However as per the letter received from NIOH (letter No.:- DIR/108/GPCB-Proj/2019/9752 dated 07/02/2019) they are not able to carried out the study as per requirement, So letter has been issued to Health & Family welfare dept. to submit the action plan of Health Aspects includes Health impact study and mitigation measures to improve the health in the catchment of polluted river stretch. Data received from Health dept. is attached herewith as Annexure:-B

15. Time Targeted Management Plan

STP: - 10 MLD (Notified Area Authority, GIDC Vapi)

Activity / Year	Responsible Agency	2019	2020	Remarks
Reconnaissance Survey	Notified Area Authority, GIDC Vapi			DPR is prepared and Plots have been proposed for allotment/reservation for STPs.
Water Quality Sampling	GPCB/CPCB	Continuous Process		
Preparation of DPR	Notified Area Authority, GIDC Vapi			To be Decided after E-tendering.
Execution/Commissioning (Setting up of STP-10 MLD)				
Augmentation of river flow if any and restoration of water quality	--	--	--	--

Note: Villages (Chhiri, Chharwada, Salvav & Balitha) has not submitted any Details/Action Plan. Letter issued to Gram Panchayat Authority vide Letter No. GPCB/RO/Camp-Vapi/NGT/2267/Dated: 19-01-2019 to submit draft action plan for prepare Sewage effluent treatment plan to GPCB Office. & to Panchayat, Rural Housing & Rural Development Department by GPCB, Head office-Gandhinagar (Letter No.:- GPCB/HO/Ankl/P-3-101 (3)/493163-2 dated 31/01/2019)

The Main Points are addressed in River Action Plan and all points are reviewed once in two month at District level Task force committee.

Sr. No.	Points	Time Frame/Agency	Remarks
1.	Permanent solution for leakages & spillages in GIDC u/g drainage system and pumping station.	GIDC This is the on-going process and as and when any spillages/leakages in GIDC underground drain observed, it is repaired by GIDC	Close watch by GIDC/Notified area authority on their w/w carrying drain line. To prevent accidental discharge of any industrial effluent into river Kolak through Bill Khadi, small check dam is constructed on Bill Khadi Near Pumping Station No 6 and thereby lifting into PS 6.
2.	To develop CC Lining Work from Koparli Road Vapi to N H 8, Balitha @4 to 5 KM	Irrigation Department December 2019	In GIDC Area Lining work is completed by GIDC & upto High onwards is Pending.

Annexure: - I

Existing Industrial Waste Disposal Facilities of the Gujarat				
Sr No	Name of Facility	TSDf Capacity	Incineration Capacity	Remaining Capacity (As on March-2019)
1	Bharuch Enviro Infrastructure Ltd, Ankleshwar, Dist: Bharuch.	34,58,000 MT	120 MTD	4,77,133 MT
2	Vapi waste & Effluent management Co. Ltd.	14,00,000 MT	NA	1,22,031 MT
3	Nandesari Environment Control Ltd, Vadodara	6,44,000 MT	NA	62,632 MT
4	Gujarat Maritime Board, Bhavnagar.	50,000 MT	0.2 MT/Hr	21,757 MT
5	Saurashtra Enviro projects Pvt. Ltd, Kutch	NA	7.5 Kcal/Hr	-
6	Bharuch Enviro Infrastructure Ltd, Dahej, Dist –Bharuch.	14,00,000 MT	NA	11,64,939 MT
7	Eco care Infrastructures Pvt. Ltd, Surendranagar	5,00,000 MT	NA	54,853 MT
8	Detox India Pvt Ltd, Dahej	NA	5 Kcal/Hr	-
9	Geohybrid Industrial Solutions Pvt Ltd, Surat	NA	4 MT/Hr	-
10	Ankleshwar Clean Process Technology Centre Ltd (ACPTL), Kutch	3,55,000 MT	NA	-

Annexure: - II

List of other Responsible Organization (s) for implementation of River action plans

Responsible Organization	for the activities /issues	Remarks
Central Ground Water Authority /Gujarat Water Resource Development Corporation Ltd.	Ground water related issues & for execution of the plan for the same etc.	Letter issued to Central Ground Water Authority by GPCB, Head office-Gandhinagar for the submission of the details vide Letter No.:- GPCB/HO/Ankl/P-3-101 (3)/493160-2 dated 31/01/2019. Some data received in this regards from Central Ground Water Board, West Central Region, Gandhinagar, are incorporated in the Point 8 of Action Plan.
Irrigation department	E-flow, regulation of activities in flood plain zone & Flood plain management , Good Irrigation Practices etc.	Letter seeking requisite details from Irrigation Department is sent by GPCB, Head office-Gandhinagar (Letter No.:- GPCB/HO/Ankl/P-3-101 (3)/493167 dated 31/01/2019) & by Regional Office vide no. Letter No. GPCB-Vapi/T-173/2315/Dated: 29-01-2019 for the submission of the details.
Forest offices of the Gujarat	Plantation /Vegetation cover along the River stretch/River, Biodiversity Park etc.	Letter seeking requisite details from District Forest Officer by Regional Office vide letter vides Letter No. GPCB-Vapi/T-173/2314/Dated: 29-01-2019 & by GPCB, Head office-Gandhinagar (Letter No.:- GPCB/HO/Ankl/P-3-101 (3)/493160 dated 31/01/2019) Some data received in this regards from Social Forestry wing, Aranyabhavan, Gandhinagar are incorporated in the Point 10 & 11 of Action Plan.

Panchayat, Rural Housing and Rural Development Department	For discharge & disposal of Sewage/Solid waste into Environmentally sound manner such as efficient operation of existing STPs, up gradation of the existing STPs & provide new STPs, providing proper collection, disposal & treatment facilities for solid waste/garbage (MSW) etc.	Letter issued from ACS,F&ED, GoG to Rural housing & Panchayat, Rural Housing and Rural Development department, GoG dated 07/02/2019 for the necessary actions.
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Annexure: - II (a)

Responsible Organization (s) for implementation of action plans of STPs & CETPs

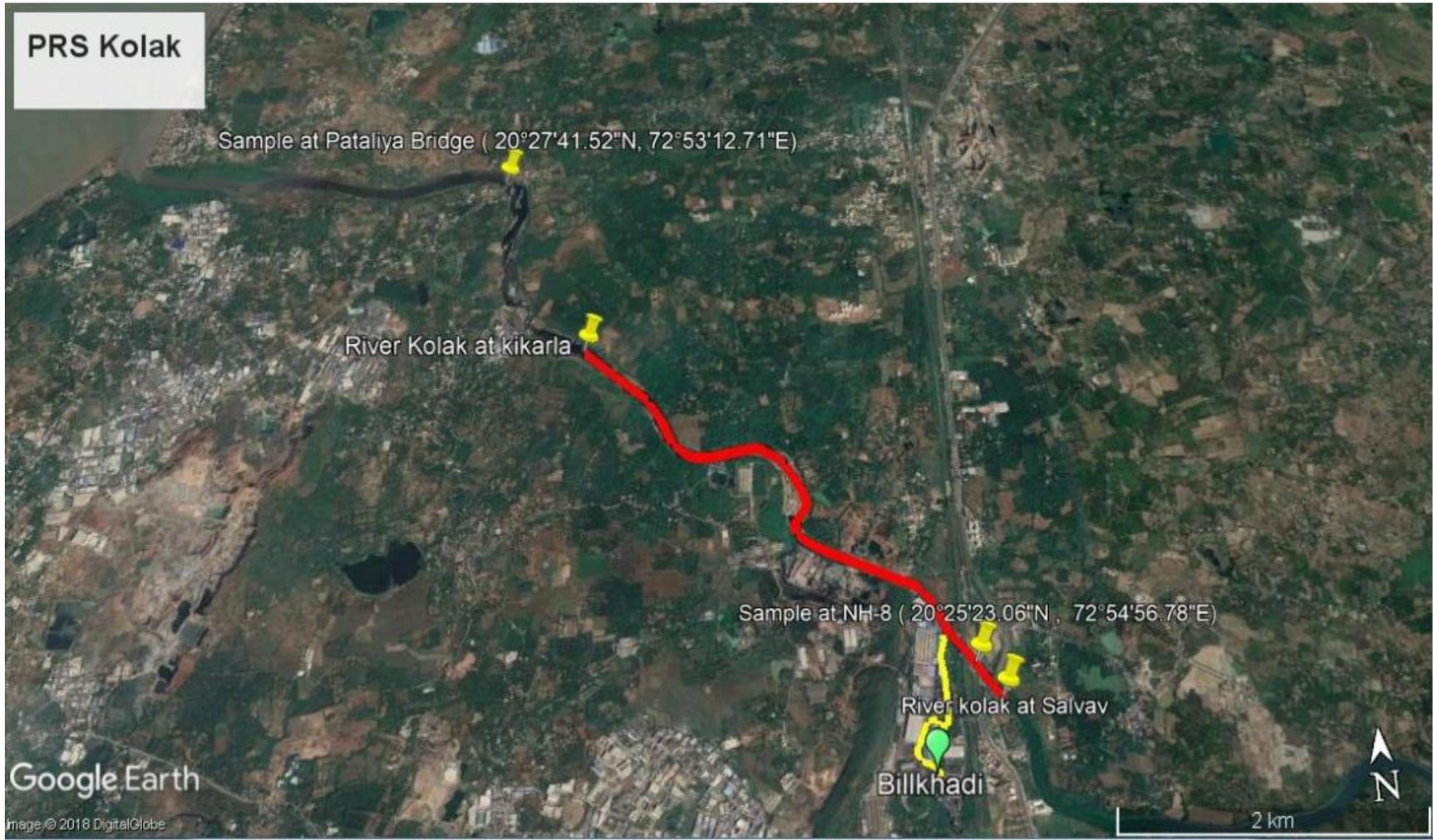
River	STPs/Sewage					CETPs/Effluent				
	Gap if any MLD As per table: 1	Proposed STP MLD	Time Limit	Estimated Fund in crore	Responsible Agency	Gap if any MLD As per table: 2	Proposed CETP MLD	Time Limit	Estimated Fund in crore	Responsible Agency
Kolak	Village Chhiri, Chharwada, Salvav & Balitha	18	--	--	--	No any industrial effluent is being discharge into the stretch of River Kolak directly or indirectly.				
	Gunjan, Vapi	8	10 MLD	2020	<u>22 Crore</u>		Notified Area Authority, GIDC Vapi			
	Total MLD	26	10 MLD	--	22 Cr.		--			

Annexure: - III

Proposed Mechanism for execution of action plans

Monitoring Mechanism for the PRS water quality			
Activities	Frequency	Time Line	Organization
Sampling	Monthly	Preferably 1 st week of the month	GPCB
Analysis	Monthly	Preferably within 10 days of sampling	
Review	Quarterly	--	
Monitoring Mechanism for the Ground water quality within catchment area of PRS			
Sampling	Half yearly	Preferably 1 st week of that month	GPCB
Analysis	Half yearly	Preferably within 10 days of sampling	
Review	In subsequent RRC meeting after analysis	--	
Monitoring Mechanism for various discharges (STP O/L, CETP O/L etc.)			
Frequency of monitoring of various Waste discharge/disposal including waste water, solid wastes, Bio-medical waste etc. will be followed as per CPCB guideline issued from time to time & action under the provision of the Act would be taken against defaulting units			
Monitoring Mechanism for Model Restoration Plan			
RRC meeting shall be held periodically to monitor environmental Infrastructure progress preferably once in 3 months.			

Annexure-A Map of PRS Kolak





GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

ગુપ્રનિબોર્ડ/વડીકચેરી/ANK/P-3-101(3) /493163,

31 JAN 2014 તા.

પ્રતિ
વિકાસ કમિશ્નરશ્રી, IAS
સચિવાલય,
ગાંધીનગર-૩૮૨૦૧૦.

કૌટ મેટર
સમય-મર્યાદા

વિષય: નામદાર નેશનલ ગ્રીન ટ્રીબ્યુનલ(NGT), ન્યુ દિલ્હીમાં રજૂ થયેલ મૂળભૂત અરજી 593/2014/(M.A. No.1777/2018) અને સાથે અરજી નં: 929/2014 ના તા. 20/06/2014 અને તા. 16/12/2014 ના આદેશ અન્વયે, કરવાની થતી અમલવારીના ભાગરૂપે ડ્રાફ્ટ "River Action Plan" રજૂ કરવા અંગે.

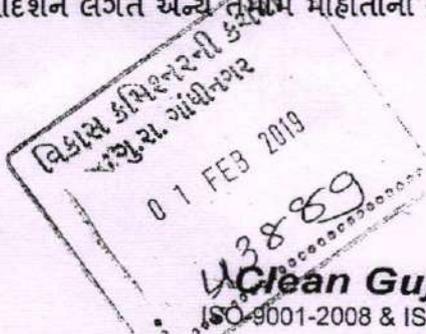
સંદર્ભ: ૧. નામદાર નેશનલ ગ્રીન ટ્રીબ્યુનલ, ન્યુ દિલ્હીનો ઉપરોક્ત સંદર્ભિત આદેશ તા. 20/06/2014 અને તા. 16/12/2014.

સાહેબ શ્રી,

ઉપરોક્ત સંદર્ભિત વિષય અન્વયે આપશ્રી જાણો છો કે ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડએ પ્રદૂષણ સંબંધિત વિવિધ કાયદાઓનું અમલીકરણ કરાવતી Enforcement Authority છે આ પત્રના વિષયમાં જણાવેલ નામદાર નેશનલ ગ્રીન ટ્રીબ્યુનલ, ન્યુ દિલ્હી ના આદેશ અન્વયે નીચેની વિગતે Draft River Action Plan સમય-મર્યાદામાં રજૂ કરવાનો રહે છે.

૧) આપશ્રીને વિદિત હશે કે નામદાર NGT દ્વારા આ સાથે બિડેલ નકશામાં દર્શાવ્યા મુજબનો જે-તે નદીઓનો Polluted River Stretch અંતર્ગત પ્રાયોરિટી નં. 1 થી V માં સમાવેશ કરેલ છે. (યાદી સામેલ છે, બિડાણ-૧)

નામદાર NGT ના આદેશ અન્વયે CPCB ના મોડેલ એક્શન પ્લાન ઓફ રીવર Hindon (હિંડોન)ના માળખા મુજબ અને મજકુર બાબતે નામદાર NGT ના આદેશ માં જણાવેલ તમામ વિગતો તેમજ આ આદેશને લગત અન્ય તમામ માહિતીનો સમાવેશ થાય તે મુજબનો River Action Plan સદર



Clean Gujarat Green Gujarat
ISO 9001-2008 & ISO 14001 - 2004 Certified Organisation

1. 2. 2019

Polluted River Stretch માટે સમય મર્યાદામાં પૂર્ણ કરવાનો રહે છે, જે માટેની અમલવારીમાં યુક થયેથી રાજ્યના ચીફ સેક્રેટરીને જવાબદાર તરીકે નિયત કરવામાં આવેલ છે.

૨) મજકુર પ્રદૂષિત નદિ પદ્મ Polluted River Stretch (PRS) સંલગ્ન ગુજરાત રાજ્યની જે તે નદીના PRS અંતર્ગત, નદી કાંઠા આસપાસના રહેણાંકી વિસ્તાર ના ઘરગથ્થું ગંદા પાણીના શુદ્ધિકરણ માટે સેવેજ ટ્રીટમેન્ટ પ્લાન્ટ (STP) અને ઉદ્યોગના ગંદા પાણીના શુદ્ધિકરણ માટે ETP/CETP નું વ્યવસ્થાન તેમજ Solid Waste/BMW કચરાના સાયન્ટિફિક ધોરણે નિકાલ માટેનું આયોજન અને વ્યવસ્થાપન ના આદેશ થવા પામેલ છે અને જે તે જવાબદારોએ લગત Action Plan બનાવી તા.૩૧/૦૧/૨૦૧૯ સુધીમાં અત્રેની કચેરીમાં રજુ કરવાનો રહે છે. નામદાર NGT ના આદેશ પાલન અર્થે અત્રેની કચેરી દ્વારા વિગતે કુટ સર્વે કરીને; સામેલ પત્રકમાં જણાવેલ અનુ.નં-૨,૫,૬ અને ૮ મુજબની જે તે ગ્રામ પંચાયત ને બજેટની જોગવાઈ સહનો Action Plan તા.૨૫/૦૧/૨૦૧૯ સુધી રજુ કરવા જણાવેલ હતું. પરંતુ તે આજદિન સુધી મળેલ નથી; જેથી આ સાથે આપેલ નીચેના ગામો માટેના બજેટ સહનો એક્શન પ્લાન તા.૩૧/૦૧/૨૦૧૯ સુધી બિનયુક અત્રે મળી જાય તે માટે યોગ્ય આદેશ થવા વિનંતી છે.

અનુ. નં.	નામદાર NGT દ્વારા જાહેર કરેલ પ્રદૂષિત નદી પદ્મનું નામ	લગત ગામ/નગર નું નામ, સરનામું	અંદાજિત Domestic W/w નો જથ્થો	અંદાજિત સુચિત STP ની ક્ષમતા
૧	આમલા ખાડી (Priority-I) પુનગામ થી ભરૂચ	કાપોદ્રા, ભડકોદરા, પીરામણ, અંસાર મોર્કટ અને અન્ય	0.5 MLD 50,0000 Lit.	1.00 MLD
૨	અમરાવતી નદી (Priority-IV) (નર્મદાની ટ્રીબ્યુરી)	દધાલ, અંકલેશ્વર તાલુકાના અન્ય ગામો	1.5 MLD	2.00 MLD
૩	નર્મદા (Priority-V) ગરૂડેશ્વર થી ભરૂચ	ઝનોર, ઝડેશ્વર, ગરૂડેશ્વર	ઝનોર+ઝડેશ્વર નો ૩ તેમજ ગરૂડેશ્વર માટે 1 MLD	6.00 MLD



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

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૪	ઢાઢર નદી((Priority-III) કોટડા થી ચાંદપુર	વડોદરા જીલ્લાના પોર, કરજણ, કોઠવાડા અને પીંગલવાડી	1.66 MLD	2.00 MLD
૫	બલેશ્વર ખાડી ((Priority-V) પાંડેસરા થી કપલેટા	સુરતના પલસાણા તાલુકાના બલેશ્વર, સરાજ, ભાટીયા અને સામરોદ ગામો	6 MLD	9.00 MLD
૬	કીમ જળસ્ત્રોત (નદી) ((Priority-V) કીમથી સાહોલ બીજ તરફ	કીમ ચાર રસ્તા, કીમ, ચાર રસ્તાથી સાહોલ સુધીના તમામ ગામો	10 MLD	15 MLD
7	મીઢોળા ((Priority-V) સચીન તરફ વહેણ	બારડોલી થી કનકપુર, કંસાડ, પારડી, સચીન GIDCનો ગ્રામ્ય ભાગ	1.6 MLD	2.00 MLD
૮	કોલક નદી ((Priority- IV) કોકલવા થી સલવાવ	વલસાડ જિલ્લાના છીરી, છરવાડા, બલીઠા, સલવાવ અને અન્ય લાગુ પડતા આસપાસના ગામો	21 MLD	30 MLD
૯	તાપી નદી (Priority-IV) 85 km stretch (કડોદ - બારડોલી થી સુરત)	સુરત જીલ્લાના વિવિધ વિસ્તારના તમામ ડોમેસ્ટ્રીક W/w નો સમાવેશ કરતો Master Plan, સુરત મહાનગરાપાલિકા એ DPR બનાવી NRCP નવી દિલ્હી ને મંજૂરી અર્થે રવાના કરેલ છે.	NA	NA

Clean Gujarat Green Gujarat

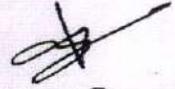
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ઉક્ત અનુ.નં.૯ અન્વયે SMC સુરતના પરામર્શમાં રહીને આપના કાર્યક્ષેત્રના કામે ઉક્ત પ્લાનની મંજૂરી તાકીદના ધોરણે મળી શકે તે માટે અંગત રસ લઈ યોગ્ય કાર્યવાહી કરી, તેનો વિગતવાર એક્શન પ્લાન રજૂ કરવા વિનંતી છે.

૩) નામદાર NGT ના આદેશ મુજબ સૂચિત એક્શન પ્લાન તા : ૩૧/૦૧/૨૦૧૯ સુધીમાં NGT ને રજૂ કરવાનો રહે છે અને તેમ નહિ થતા દરેક વિલંબિત કામગીરી માટે પર્યાવરણને થતા નુકશાન બાબતનું વળતર ચુકવવાની જવાબદારી રાજ્યના ચીફ સેક્રેટરીની નિયત કરવામાં આવેલ છે અને રૂપિયા એક કરોડની રકમ જે તે કસૂરવાર અધિકારી પાસેથી વસૂલવાની રહે છે. જે બાબતની ગંભીરતા પૂર્વક નોંધ લઈ સમય મર્યાદામાં કામગીરી પૂર્ણ કરી, તેવો સૂચિત એક્શન પ્લાન સોફ્ટ કોપી અને હાર્ડ કોપીમાં ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડને રજૂ કરવાનો રહે છે.

૪) નામદાર NGT ના હુકમ મુજબ વિશેષમાં જણાવવાનું કે, આપના દ્વારા રજૂ કરવામાં આવેલ એક્શન પ્લાનની વિગતો અધૂરી હશે તો તેને નોન કોમ્પ્લાયન્સ ગણવામાં આવશે, રજૂ કરેલ એક્શન પ્લાન, CPCB ગ્રાહ્ય ન રાખે તો નામદાર કોર્ટ ના હુકમ મુજબ રૂ.૧૫ કરોડ ની પરફોર્મન્સ ગેરંટી રજૂ કરવાની રહે છે, જે વિદિત થવા વિનંતી છે.

બિડાણ: (૧). સંદર્ભિત આદેશની નકલ Polluted River stretch
ના લીસ્ટ સહિત, (બિડાણ-૧)


સભ્ય સચિવ
ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ
ગાંધીનગર

ENGLISH TRANSLATION

GPCB/HO/ANK/P-3-101(3)/493163, dated 31/01/2019

To,
Development Commissioner, IAS
Sachivalay,
Gandhinagar – 382010

Subject: In context with the order of Original Application No. 673/2018 (M.A. No. 1777/2018) and along with Application No. 727/2018, dated 20/09/2018 and dated 12/12/2018, presented in Hon'ble National Green Tribunal (NGT), New Delhi, to submit Draft "River Action Plan" in reference for compliance of above order.

Reference: Above mentioned order of Hon'ble National Green Tribunal (NGT), New Delhi dated 20/09/2018 and 19/12/2018

Respected Sir,

In context with above subject matter, you are aware that Gujarat Pollution Control Board is an Enforcement Authority engaged in the activity of enforcement of various pollution related rules and regulations. In context with Hon'ble National Green Tribunal (NGT), New Delhi mentioned in above subject, Draft River Action Plan as per following details needs to be submitted within time limit.

(1) You are aware that different Rivers falls under Priority I to V under Polluted River Stretch shown in attached map as per Hon'ble NGT. (List attached as Annexure 1)

According to the order of the Hon'ble NGT as per the framework of CPCB's Model Action Plan of River Hindon and River Action Plan for this Polluted River Stretch must be prepared within time limit such that all the details mentioned in the Order of Hon'ble NGT order as well as all other information pertaining to this Order are included in River Action Plan. The Chief Secretary of the State has been appointed as responsible for the omission in implementation.

(2) In context with Polluted River Stretches (PRS) of the State of Gujarat under the PRS of particular River, Order is passed for Sewage Treatment Plant (STP) for the treatment of household wastewater in the residential area around the river bank and for industrial wastewater treatment, management of ETP/CETP and planing and management for disposal of Solid waste/BMW on scientific basis and the responsible persons have to prepare an action plan for the same, which is to be submitted to the this office 31/01/2019. In order to comply with the orders of the Hon'ble NGT, a detailed foot survey has been conducted by this office, and it is informed to submit the details of Sr. No. 2, 5, 6 and 8 of attached table in Action Plan including budgetary provision to this office by 25/01/2019, but till date details are not provided to this office. So that, you are requested to submit Action Plan including budgetary provision of the following Villages to this office by 31/01/2019.

Sr. No.	Name of Polluted River Stretch as per Hon'ble NGT	Name & Address of nearby Village/City	Approximate Domestic Waste Water Quantity	Approximate suggested capacity of STP
1.	Amala Khadi (Priority I) Pungam to Bharuch	Kapodara, Bhadkodara, Piraman, Ansar Market and others	0.5 MLD 50,0000 Litres.	1.00 MLD
2.	Amravati River (Priority IV) (Tributary of Narmada)	Dadhaal, Villages of Ankleshwar Taluka	1.5 MLD	2.00 MLD
3.	Narmada (Priority - V) Jadeshwar to Bharuch	Zanor, Jadeshwar, Garudeshwar	Zanor + Jadeshwar - 3 MLD & Garudeshwar - 1 MLD	6.00 MLD
4.	Dhadhar River (Priority III) Kotada to Chaandpur	Por, Karjan, Kothwada and Pingalwadi of Vadodara District	1.66 MLD	2.00 MLD
5.	Baleshwar Khadi (Priority V) Pandesarra to Kapleta	Baleshwar, Saraj, Bhatiya and Samrod Village of Taluka - Palsana, District - Surat	6 MLD	9.00 MLD
6.	Kim Kalstrot (River) (Priority V) From Kim to Sahol Bridge Towards	Kim Char Rasta, Kim. All Villages from Kim Char Rasta to Sahol	10 MLD	15 MLD
7.	Mindhola (Priority V) Flow towards Sachin	From Bardoli to Kanakpur, Kansad, Pardi, Village area of Sachin GIDC	1.6 MLD	2.00 MLD
8.	River Kolak (Priority IV) Kikarla to Salvav	Chhiri, Chharwada, Balith, Salvav of Valsad District and others nearby Villages	21 MLD	30 MLD
9.	River Tapi (Priority IV) 85 KM stretch (Kadod - Bardoli to Surat)	Master Plan in which complete domestic waste water of various area of Surat District is included. Surat Municipal Corporation has prepared DPR and sent to NRCP New Delhi for approval.	NA	NA

For above Point No. 9, you are requested to submit detailed action plan; you are requested to keep in contact with SMC so that approval for above plan can be obtained as soon as possible at appropriate level.

(3) According to Hon'ble NGT Order, suggested Action needs to be submitted to Hon'ble NGT by 31/01/2019 and if it is not submitted than, State Chief Secretary is appointed responsible to pay compensation for loss of environment due to delayed work and Rs. 1 Crore needs to be recovered from responsible officer. Taking serious note of the matter and completing the work within the time limit, the proposed action plan has to be submitted to the Gujarat Pollution Control Board in soft copy and hard copy.

(4) In particular, as per the order of the Hon'ble NGT, if the details of the action plan submitted by you are incomplete, it will be considered as non-compliance. If CPCB does not accept the action plan submitted, as per the order of the Hon'ble Court, Rs. 15 Crore performance guarantee has to be submitted, which is requested to be known.

-Sd/-

Member Secretary
Gujarat Pollution Control Board
Gandhinagar

Enclosure: Above mentioned Hon'ble NGT Order with list of Polluted River Stretches

સા/૯

GUJARAT POLLUTION CONTROL BOARD
"PARYAVAN BHAVAN", SECTOR-10 B,
GANOHINAGAR-382010.

ગુપ્તબોર્ડ/વડીકચેરી/ANK/P-3-101(3)/493163-2

તા.

31 JAN 2019

પ્રતિ,
અગ્ર સચિવશ્રી,
પંચાયત ગ્રામ, ગુલ નિર્માણ અને ગ્રામ વિકાસ વિભાગ,
બ્લોક નં.૮, ત્રીજો માળ,
સચિવાલય, ગાંધીનગર-૩૮૨૦૧૦.

નોંદ કરેલ

સમય-મર્યાદા

વિષય: નામદાર નેશનલ ગ્રીન ટ્રીબ્યુનલ(NGT), ન્યુ દિલ્હીમાં રજૂ થયેલ મૂળભૂત અરજી
S.93/૨૦૧૮/(M.A. No.1777/2018) અને સાથે અરજી નં-૭૨૭/૨૦૧૮ ના તા.૨૦/૦૯/૨૦૧૮
અને તા:૧૯/૧૨/૨૦૧૮ ના આદેશ અન્વયે, કરવાની થતી અમલવારીના ભાગરૂપે ડ્રાફ્ટ "river
Action Plan" રજૂ કરવા ધંગે.
સંદર્ભ: ૧. નામદાર નેશનલ ગ્રીન ટ્રીબ્યુનલ, ન્યુ દિલ્હીનો ઉપરોક્ત સંદર્ભિત આદેશ તા.૨૦/૦૯/૨૦૧૮ અને
તા:૧૯/૧૨/૨૦૧૮.

સાહેબ શ્રી,

ઉપરોક્ત સંદર્ભિત વિષય અન્વયે આપશ્રી જાણો છો કે ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડને
પ્રદૂષણ સંબંધિત વિવિધ કાયદાઓનું અમલીકરણ કરાવતી Enforcement Authority છે આ પત્રના
વિષયમાં જણાવેલ નામદાર નેશનલ ગ્રીન ટ્રીબ્યુનલ, ન્યુ દિલ્હી ના આદેશ અન્વયે નીચેની વિગતે
Draft River Action Plan સમય-મર્યાદામાં રજૂ કરવાનો રહે છે.

૧) આપશ્રીને વિદિત હશે કે નામદાર NGT દ્વારા આ સાથે બિડેલ નકશામાં દર્શાવ્યા મુજબનો
જે-તે નદીઓનો Polluted River Stretch અંતર્ગત પ્રાયોરિટી નં. I થી V માં સમાવેશ કરેલ છે. (યાદી
સામેલ છે, બિડાણ-૧)

નામદાર NGT ના આદેશ અન્વયે CPCB ના મોડેલ એક્શન પ્લાન ઓફ રીવર Hindon (હિંડોન) ન
માળખા મુજબ અને મજકુર બાબતે નામદાર NGT ના આદેશ માં જણાવેલ તમામ વિગતો તેમજ આ
આદેશને લગત અન્ય તમામ માહિતીનો સમાવેશ થાય તે મુજબનો River Action Plan સંદર

ટપાલ માર્ગે છે.
ઈલવર્ડ / રજીસ્ટ્રી શાખા
તારીખ :- ૦૨/૦૨/૧૯
પંચાયત ગ્રા.ગુ.નિ. અને ગ્રા.વિ. વિભાગ,
૮/૩, સરકાર પટેલ ભવન, ગાંધીનગર

Polluted River Stretch માટે સમય મર્યાદામાં પૂર્ણ કરવાનો રહે છે. જે માટેની અમલવારીમાં યુક યુએચી રાજ્યના ચીફ સેક્રેટરીને જવાબદાર તરીકે નિયત કરવામાં આવેલ છે.

૨) મજકુર પ્રદૂષિત નદિ પદ્ધતિ Polluted River Stretch (PRS) સંલગ્ન ગુજરાત રાજ્યની જે તે નદીના PRS અંતર્ગત, નદી કાંઠા આસપાસના રહેણાંકી વિસ્તાર ના ધરગથ્થું ગંદા પાણીના શુદ્ધિકરણ માટે સેવેજ ટ્રીટમેન્ટ પ્લાન્ટ (STP) અને ઉદ્યોગના ગંદા પાણીના શુદ્ધિકરણ માટે ETP/CETP નું વ્યવસ્થાન તેમજ Solid Waste/BMW કચરાના સાયન્ટિફિક ધોરણે નિકાલ માટેનું આયોજન અને વ્યવસ્થાપન ના આદેશ થવા પામેલ છે અને જેને જવાબદારીએ લગત Action Plan બનાવી તા.૩૧/૦૧/૨૦૧૯ સુધીમાં અત્રેની કચેરીમાં રજુ કરવાનો રહે છે. નામદાર NGT ના આદેશ પાલન અર્થે અત્રેની કચેરી દ્વારા વિગતે કુટ સર્વે કરીને; સામેલ પત્રકમાં જણાવેલ અનુ.નં-૨,૫,૬ અને ૮ મુજબની જે તે ગ્રામ પંચાયત ને બજેટની જોગવાઈ સહનો Action Plan તા.૨૫/૦૧/૨૦૧૯ સુધી રજુ કરવા જણાવેલ હતું. પરંતુ તે આજદિન સુધી મળેલ નથી; જેથી આ સાથે આપેલ નીચેના ગામો માટેના બજેટ સહનો એક્શન પ્લાન તા.૩૧/૦૧/૨૦૧૯ સુધી બિનચૂક અત્રે મળી જાય તે માટે યોગ્ય આદેશ થવા વિનંતી છે.

અનુ. નં.	નામદાર NGT દ્વારા જાહેર કરેલ પ્રદૂષિત નદી પદ્ધતિ નામ	લગત ગામ/નગર નું નામ, સરનામું	અંદાજિત Domestic W/w નો જથ્થો	અંદાજિત સુચિત STP ની ક્ષમતા
૧	આમલા ખાડી (Priority-I) પુનગામ થી ભરૂચ	કાપોદા, ભડકોદરા, પીરામણ, અંસાર મોર્કટ અને અન્ય	0.5 MLD 50,000 Lit.	1.00 MLD
૨	અમરાવતી નદી (Priority-IV) (નર્મદાની ટ્રીબ્યુરી)	દધાલ, અંકલેશ્વર તાલુકાના અન્ય ગામો	1.5 MLD	2.00 MLD
૩	નર્મદા (Priority-V) ગરુડેશ્વર થી ભરૂચ	ઝનોર, ઝડેશ્વર, ગરુડેશ્વર	ઝનોર+ઝડેશ્વર નો ૩ તેમજ ગરુડેશ્વર માટે 1 MLD	6.00 MLD

૨		કાપોલા	૪૫૧૨	
૩		ભડકોદરા	૧૩૨૩૩	
૪		કોસગડી	૧૨૨૮૭	
૫	સુરેન્દ્રનગર	વઢવાણ	૭૫૭૫૫	ભોગાવી
૬	વડોદરા	પોર	NA	ઢાઢર
૭	અંકલેશ્વર ભટ્ટચ	લીબેઢ	૧૭૩૯	અમરાવતી
૮		ઢીરાપોર	૧૯૬૩	
૯		સેંગપુર	૨૬૭૦	
૧૦		પારકી	૫૮૬	
૧૧		પિપોઢ	૬૦૭	
૧૨		અવઢર	૧૩૩૩	
૧૩		ઢાઢલ	૩૬૯૫	
૧૪	વાપી	છીરી	૧૦૦૦૦૦	કોલક
૧૫		છારવાડા	૫૦૦૦૦	
૧૬		સલવાવ	૧૫૦૦૦	
૧૭		બલિઢા	૫૦૦૦૦	
૧૮	સુરત	બાલેશ્વર અને તેની આસપાસ નો નેશનલ હાઇવે નં-૮ સ્થિત રહેણાક વિસ્તાર	૨૩૦૦૦	બાલેશ્વર ખાડી
૧૯		સહોલ અને કીમ	NA	કીમ

ઉપરોક્ત કોષ્ટક માં સૂચવેલ ગ્રામ પંચાયત પાસે થી પસાર થતી હોય તેવી નદીઓમાં ગ્રામ પંચાયતનો ઘન અને પ્રવાહી કચરો જો તેમાં ઠલવાતો હોય તો તેને રોકવા માટે અને આપની કચેરી ના ધારા ધોરણો મુજબ ઘન અને પ્રવાહી કચરાના નિકાલ નું વ્યવસ્થાપન માટે ગ્રામ વિકાસ કમિશ્નરની કચેરીની સ્વચ્છ ભારત મિશન (ગ્રામીણ) યોજના હેઠળ હાથ ધરવામાં આવતી વિવિધ કામગીરી અને આયોજન બાબતે કમીટી ને વાકેફ કરવામાં આવેલ.

૧. ૩૦૦૦ થી ઓછી વસ્તી ધરાવતા ગામોમાં ડ્રેનેજ નેટવર્કની ઉપલબ્ધતાને નિગાહે લઈ તાંત્રીક રીતે સ્થળ અને પરિસ્થિત મુજબ શક્ય હોય તેવા તમામ સ્થળોએ ગ્રે વોટર ટ્રીટમેન્ટ માટે ગ્રામ વિકાસ વિભાગની મનરેગા યોજના હેઠળ સોકપીટ તૈયાર કરવા માટે પણ સંબંધિત જિલ્લા ગ્રામ વિકાસના નિયામકશ્રીઓ તથા જિલ્લા વિકાસ અધિકારીશ્રીઓ ને જણાવવામાં આવશે.

ENGLISH TRANSLATION

GPCB/HO/ANK/P-3-101(3)/493163-2, dated 31/01/2019

To,
Panchayats, Rural Housing & Rural Development Department,
Block No. 8, Third Floor,
Sachivalay,
Gandhinagar – 382010

Subject: In context with the order of Original Application No. 673/2018 (M.A. No. 1777/2018) and along with Application No. 727/2018, dated 20/09/2018 and dated 12/12/2018, presented in Hon'ble National Green Tribunal (NGT), New Delhi, to submit Draft "River Action Plan" in reference for compliance of above order.

Reference: Above mentioned order of Hon'ble National Green Tribunal (NGT), New Delhi dated 20/09/2018 and 19/12/2018

Respected Sir,

In context with above subject matter, you are aware that Gujarat Pollution Control Board is an Enforcement Authority engaged in the activity of enforcement of various pollution related rules and regulations. In context with Hon'ble National Green Tribunal (NGT), New Delhi mentioned in above subject, Draft River Action Plan as per following details needs to be submitted within time limit.

(1) You are aware that different Rivers falls under Priority I to V under Polluted River Stretch shown in attached map as per Hon'ble NGT. (List attached as Annexure 1)

According to the order of the Hon'ble NGT as per the framework of CPCB's Model Action Plan of River Hindon and River Action Plan for this Polluted River Stretch must be prepared within time limit such that all the details mentioned in the Order of Hon'ble NGT order as well as all other information pertaining to this Order are included in River Action Plan. The Chief Secretary of the State has been appointed as responsible for the omission in implementation.

(2) In context with Polluted River Stretches (PRS) of the State of Gujarat under the PRS of particular River, Order is passed for Sewage Treatment Plant (STP) for the treatment of household wastewater in the residential area around the river bank and for industrial wastewater treatment, management of ETP/CETP and planing and management for disposal of Solid waste/BMW on scientific basis and the responsible persons have to prepare an action plan for the same, which is to be submitted to the this office 31/01/2019. In order to comply with the orders of the Hon'ble NGT, a detailed foot survey has been conducted by this office, and it is informed to submit the details of Sr. No. 2, 5, 6 and 8 of attached table in Action Plan including budgetary provision to this office by 25/01/2019, but till date details are not provided to this office. So that, you are requested to submit Action Plan including budgetary provision of the following Villages to this office by 31/01/2019.

Sr. No.	Name of Polluted River Stretch as per Hon'ble NGT	Name & Address of nearby Village/City	Approximate Domestic Waste Water Quantity	Approximate suggested capacity of STP
1.	Amala Khadi (Priority I) Pungam to Bharuch	Kapodara, Bhadkodara, Piraman, Ansar Market and others	0.5 MLD 50,0000 Litres.	1.00 MLD
2.	Amravati River (Priority IV) (Tributary of Narmada)	Dadhaal, Villages of Ankleshwar Taluka	1.5 MLD	2.00 MLD
3.	Narmada (Priority - V) Jadeshwar to Bharuch	Zanor, Jadeshwar, Garudeshwar	Zanor + Jadeshwar - 3 MLD & Garudeshwar - 1 MLD	6.00 MLD
4.	Dhadhar River (Priority III) Kotada to Chaandpur	Por, Karjan, Kothwada and Pingalwadi of Vadodara District	1.66 MLD	2.00 MLD
5.	Baleshwar Khadi (Priority V) Pandesarra to Kapleta	Baleshwar, Saraj, Bhatiya and Samrod Village of Taluka - Palsana, District - Surat	6 MLD	9.00 MLD
6.	Kim Kalstrot (River) (Priority V) From Kim to Sahol Bridge Towards	Kim Char Rasta, Kim. All Villages from Kim Char Rasta to Sahol	10 MLD	15 MLD
7.	Mindhola (Priority V) Flow towards Sachin	From Bardoli to Kanakpur, Kansad, Pardi, Village area of Sachin GIDC	1.6 MLD	2.00 MLD
8.	River Kolak (Priority IV) Kikarla to Salvav	Chhiri, Chharwada, Balith, Salvav of Valsad District and others nearby Villages	21 MLD	30 MLD
9.	River Tapi (Priority IV) 85 KM stretch (Kadod - Bardoli to Surat)	Master Plan in which complete domestic waste water of various area of Surat District is included. Surat Municipal Corporation has prepared DPR and sent to NRCP New Delhi for approval.	NA	NA

For above Point No. 9, you are requested to submit detailed action plan; you are requested to keep in contact with SMC so that approval for above plan can be obtained as soon as possible at appropriate level.

(3) According to Hon'ble NGT Order, suggested Action needs to be submitted to Hon'ble NGT by 31/01/2019 and if it is not submitted than, State Chief Secretary is appointed responsible to pay compensation for loss of environment due to delayed work and Rs. 1 Crore needs to be recovered from responsible officer. Taking serious note of the matter and completing the work within the time limit, the proposed action plan has to be submitted to the Gujarat Pollution Control Board in soft copy and hard copy.

(4) In particular, as per the order of the Hon'ble NGT, if the details of the action plan submitted by you are incomplete, it will be considered as non-compliance. If CPCB does not accept the action plan submitted, as per the order of the Hon'ble Court, Rs. 15 Crore performance guarantee has to be submitted, which is requested to be known.

-Sd/-

Member Secretary
Gujarat Pollution Control Board
Gandhinagar

Enclosure: Above mentioned Hon'ble NGT Order with list of Polluted River Stretches

No. GPCB/HO/P-2-101(4)/RAP/ 493162

19 FEB 2019

To,
The Commissioner & Principal Secretary (Rural Dev.)
Commissionerate of Rural Development Office
Dr. Jivraj Mehta Bhavan, Block No. 16/3,
Gandhinagar - 382010

Sub. - To submit the Action plan with the budgetary provision for the Sewage Treatment Plant /Solid Waste Management as per the direction of NGT, New Delhi order dated 20/09/2018 and 19/12/2018

Ref. - i) GPCB letter No - GPCB/HO/ANKL/P-3-101(3)/493163 date - 31/01/2019
ii) Note from ACS, F&ED to PS, Panchayat, Rural Housing and Rural Development Department dated 07/02/2019
iii) Divyabhaskar news published on 04/02/2019 by Dinesh Joshi (Author) on Treatment & disposal of Solid-Liquid waste of 1127 villages of 24 district of the state as well as villages of 8 talukas up to June-2019

Respected Madam,

With reference to the above referred letters No :- i & ii, GPCB asked to submit the Action Plans for the villages which contributing domestic untreated waste water discharge to identified Polluted River Stretches under the NGT orders mentioned above. In this regard, a note from ACS, F&ED is sent to Panchayat, Rural Housing and Rural Development Department is enclosed herewith.

Recently, news was published in the Divyabhaskar regarding the "Treatment & disposal of Solid-Liquid waste of 1127 villages of 24 district of the state (Gujarat) as well as villages of 8 talukas up to June-2019 under the Swachh Bharat Abhiyan (Rural) of Hon'ble PM by Rural Development Department". In this connection, you are hereby requested to take in to consideration the attached list of villages (enclosed as Annexure 1 & 2 for Sewage & Solid waste respectively) at utmost priority for the treatment of domestic sewage by providing new STP and Solid

o/c

Page 1 of 4

waste disposal /treatment facilities as per Solid waste Management rules under Swachh Bharat Abhiyan (Rural) campaign to make compliances of Hon'ble NGT order dated 20/09/2018 & 19/12/2018

You are hereby requested to provide the detail Action plan for providing above infrastructure in the villages (listed in Annexure 1 & 2) including Budgetary provision for the new Environmental infrastructures (such as STPs, Solid Waste disposal Site as per the Solid waste Management rules etc.)

Encl. As stated above

For & on behalf of
Gujarat Pollution Control Board

(K.O. Mistry)
Member Secretary



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

Mukesh Puri, IAS
Chairman

Hon'ble NGT Matter

No.: GPCB/HO/P-2-101(7)/RAP/ 55 27 15

Date: 28/01/2020

To

The Principal Secretary,
Panchayat, Rural Housing & Rural Development Department,
Block No: 8, 3rd floor,
New Sachivalay, Gandhinagar

2/2/20

Sub:- Submission of action plan/details regarding submission of villages as well as PRS wise action plan in compliance to Hon'ble NGT orders dated 20/09/2018, 19/12/2018, 08/04/2019 & 06/12/2019 in the matter of Polluted River Stretches (O.A No.: - 673/2018) as discussed in 7th RRC held on 05/12/2019.

Dear Sir,

In Context to above subject, PRH & RDD has submitted the Performance Bank Guarantee (PBG) of Rs.2.02 Cr for timely management of sewage i.e. before 31/03/2021 (by setting up of new STP/treatment of sewage) generated from the villages. Further, PRH & RDD was informed time to time [also by Note of ACS, F&ED & Chairman, GPCB dated 30/11/2019] to submit the details/detailed action plan in Compliance to said Hon'ble NGT orders. However time bound, PRS wise, detailed action plans are still pending from PRH & RDD. This may leads to non compliance of Hon'ble NGT order's directions and PBG also may be forfeited.

As per the recent Hon'ble NGT order dated 06/12/2019 [Attached as Annexure- 4 for your reference and record], the timeline for completing all steps of action plans is 31.03.2021 in terms of order dated 08.04.2019. In default, compensation will be liable to be paid at the scale laid down in the order of this Tribunal dated 22.08.2019 in the case of river Ganga. Further, monthly progress report has to be furnished by the States/UTs to Secretary, Ministry of Jal Shakti with a copy to CPCB. Any default may lead to serious consequences at every level.

RRC adversely noted that PRH & RDD was constantly absent during 4th RRC (15/03/2019), 6th RRC (13/09/2019) & 7th RRC (05/12/2019). Therefore, presence of competent personnel must be ensured by PRH & RDD for the forthcoming RRC meeting.

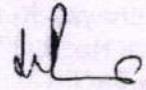
o/c

Page 1 of 2

Further, during 7th RRC, it was decided that if non compliances continue, RRC may recover the cost of rejuvenation, to the extent found necessary, as per the power delegated to RRC in para 50 (X) of NGT order dated 20/09/2018. [MOM of 7th RRC meeting attached as Annexure-2]

Immediate action may please be taken and details/action plan and PRS/River wise details in CPCB format (dated 26/09/2019) to be submitted to RRC for further submission to CPCB to NGT in compliance to captioned Hon'ble NGT orders.

O/c



[Mukesh Puri, IAS]
Chairman

Enclosure: As above

Copy submitted with respect to:

- 1) The Chief Secretary, Block No. 1, 5th floor, New Sachivalay, Gandhinagar
..... for information please.



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

By RPAD

NOTICE OF DIRECTION UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 (HEREINAFTER REFERRED TO AS THE WATER ACT) AS AMENDED FROM TIME TO TIME.

WHEREAS you are having Gram Panchayat at **VILAGE- CHIRI, PARDI-396191, TAL: PARDI, DIST: VALSAD** and not installed sewage treatment plant for untreated domestic sewage of Village- Chiri.

AND WHEREAS This Office issued letters to concern departments, (Attached here with as Annexure-I) regarding to submit Action Plan in the matter of O.A. No. 673/2018 in context with the Hon'ble NGT Order dated 19/12/2018 and 20/09/2018.

NOW THEREFORE the Board proposes to issue directions under Section 33-A of the Water Act-1974 as under:-

1. You shall submit time bound Action Plan to install Sewage Treatment Plant within 15 days.

YOU ARE HEREBY directed to reply with complain of points within 15 days on receipt of this notice of direction failing to which directions as proposed above will be deemed to be passed without further reference to you.

For and on behalf of
Gujarat Pollution Control Board


(N.M. Tabhani)

Deputy Chief Environmental Engineer

NO: GPCB/VSD-GEN-135/ 562388/

Issued to:
M/S. Chiri Gram Panchayat,
VILAGE- CHIRI,
PARDI-396191, TAL: PARDI,
DIST: VALSAD.

Copy To;

1. Regional Officer- Vapi, Regional Office, Vapi – For necessary actions please

18 JUN 2020

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

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GUJARAT POLLUTION CONTROL BOARD
"PARYAVAN BHAVAN", SECTION-10 A,
GANOHINAGAR-382010.

ગુપ્તનિબોડ/વડીકચેરી/VANK/P-3-101(3)/493163-2

તા.

131 JAN 2019

પ્રતિ,

અગ્ર સચિવશ્રી,

પંચાયત ગ્રામ, ગૃહ નિર્માણ અને ગ્રામ વિકાસ વિભાગ,
બ્લોક નં.૮, ત્રીજો માળ,

સચિવાલય, ગાંધીનગર-૩૮૨૦૧૦.

નોટ કરેલ

સમય-૨૫/૧૧/૧૯

વિષય: નામદાર નેશનલ ગ્રીન ટ્રીબ્યુનલ(NGT), ન્યુ દિલ્હીમાં રજૂ થયેલ મૂળભૂત અરજી
533/૨૦૧૮/(M.A No.1777/2018) અને સાથે અરજી નં.૭૨૭/૨૦૧૮ ના તા.૨૦/૦૯/૨૦૧૮
અને તા.૧૯/૧૨/૨૦૧૮ ના આદેશ અન્વયે, કરવાની થતી અમલવારીના ભાગરૂપે ડ્રાફ્ટ "river
Action Plan" રજૂ કરવા ધંગે.

સંદર્ભ: ૧. નામદાર નેશનલ ગ્રીન ટ્રીબ્યુનલ, ન્યુ દિલ્હીનો ઉપરોક્ત સંદર્ભિત આદેશ તા.૨૦/૦૯/૨૦૧૮ અને
તા.૧૯/૧૨/૨૦૧૮.

સાહેબ શ્રી,

ઉપરોક્ત સંદર્ભિત વિષય અન્વયે આપશ્રી જાણો છો કે ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડને
પ્રદૂષણ સંબંધિત વિવિધ કાયદાઓનું અમલીકરણ કરાવતી Enforcement Authority છે આ પત્રના
વિષયમાં જણાવેલ નામદાર નેશનલ ગ્રીન ટ્રીબ્યુનલ, ન્યુ દિલ્હી ના આદેશ અન્વયે નીચેની વિગતે
Draft River Action Plan સમય-મર્યાદામાં રજૂ કરવાનો રહે છે.

૧) આપશ્રીને વિદિત હશે કે નામદાર NGT દ્વારા આ સાથે બિડેલ નકશામાં દર્શાવ્યા મુજબનો
જ-તે નદીઓનો Polluted River Stretch અંતર્ગત પ્રાયોરિટી નં. I થી V માં સમાવેશ કરેલ છે. (યાદી
સામેલ છે, બિડાણ-૧)

નામદાર NGT ના આદેશ અન્વયે CPCB ના મોડેલ એક્શન પ્લાન ઓફ રીવર Hindon (હિંડોન) ન
માળખા મુજબ અને મજકુર બાબતે નામદાર NGT ના આદેશ માં જણાવેલ તમામ વિગતો તેમજ આ
આદેશને લગત અન્ય તમામ માહિતીનો સમાવેશ થાય તે મુજબનો River Action Plan સંદર

ટપાલ માર્ગે છે.

ઈન્ડવર્ડ / રજીસ્ટ્રી શાખા

તારીખ :- ૦૨/૦૨/૧૯

પંચાયત ગ્રા.ગૃ.નિ. અને ગ્રા.વિ. વિભાગ,

૮/૩, સરદાર પટેલ બનન, ગાંધીનગર

Polluted River Stretch માટે સમય મર્યાદામાં પૂર્ણ કરવાનો રહે છે. જે માટેની અમલવારીમાં યુક યુએચી રાજ્યના ચીફ સેક્રેટરીને જવાબદાર તરીકે નિયત કરવામાં આવેલ છે.

૨) મજકુર પ્રદૂષિત નદિ પદ્ધતિ Polluted River Stretch (PRS) સંલગ્ન ગુજરાત રાજ્યની જે તે નદીના PRS અંતર્ગત, નદી કાંઠા આસપાસના રહેણાંકી વિસ્તાર ના ધરગથ્થું ગંદા પાણીના શુદ્ધિકરણ માટે સેવેજ ટ્રીટમેન્ટ પ્લાન્ટ (STP) અને ઉદ્યોગના ગંદા પાણીના શુદ્ધિકરણ માટે ETP/CETP નું વ્યવસ્થાન તેમજ Solid Waste/BMW કચરાના સાયન્ટિફિક ધોરણે નિકાલ માટેનું આયોજન અને વ્યવસ્થાપન ના આદેશ થવા પામેલ છે અને જેને જવાબદારીએ લગત Action Plan બનાવી તા.૩૧/૦૧/૨૦૧૯ સુધીમાં અત્રેની કચેરીમાં રજુ કરવાનો રહે છે. નામદાર NGT ના આદેશ પાલન અર્થે અત્રેની કચેરી દ્વારા વિગતે કુટ સર્વે કરીને; સામેલ પત્રકમાં જણાવેલ અનુ.નં-૨,૫,૬ અને ૮ મુજબની જે તે ગ્રામ પંચાયત ને બજેટની જોગવાઈ સહનો Action Plan તા.૨૫/૦૧/૨૦૧૯ સુધી રજુ કરવા જણાવેલ હતું. પરંતુ તે આજદિન સુધી મળેલ નથી; જેથી આ સાથે આપેલ નીચેના ગામો માટેના બજેટ સહનો એક્શન પ્લાન તા.૩૧/૦૧/૨૦૧૯ સુધી બિનચૂક અત્રે મળી જાય તે માટે યોગ્ય આદેશ થવા વિનંતી છે.

અનુ. નં.	નામદાર NGT દ્વારા જાહેર કરેલ પ્રદૂષિત નદી પદ્ધતિ નામ	લગત ગામ/નગર નું નામ, સરનામું	અંદાજિત Domestic W/w નો જથ્થો	અંદાજિત સુચિત STP ની ક્ષમતા
૧	આમલા ખાડી (Priority-I) પુનગામ થી ભરૂચ	કાપોદરા, ભડકોદરા, પીરામણ, અંસાર મોર્કટ અને અન્ય	0.5 MLD 50,000 Lit.	1.00 MLD
૨	અમરાવતી નદી (Priority-IV) (નર્મદાની ટ્રીબ્યુરી)	દધાલ, અંકલેશ્વર તાલુકાના અન્ય ગામો	1.5 MLD	2.00 MLD
૩	નર્મદા (Priority-V) ગરુડેશ્વર થી ભરૂચ	ઝનોર, ઝડેશ્વર, ગરુડેશ્વર	ઝનોર+ઝડેશ્વર નો ૩ તેમજ ગરુડેશ્વર માટે 1 MLD	6.00 MLD

૨		કાપોલા	૪૫૧૨	
૩		ભડકોદરા	૧૩૨૩૩	
૪		કોસગડી	૧૨૨૮૭	
૫	સુરેન્દ્રનગર	વઢવાણ	૭૫૭૫૫	ભોગાવી
૬	વડોદરા	પોર	NA	ઢાઢર
૭	અંકલેશ્વર ભટ્ટચ	લીબેઢ	૧૭૩૯	અમરાવતી
૮		ઢીરાપોર	૧૯૬૩	
૯		સેંગપુર	૨૬૭૦	
૧૦		પારકી	૫૮૬	
૧૧		પિપોઢ	૬૦૭	
૧૨		અવઢર	૧૩૩૩	
૧૩		ઢાઢલ	૩૬૯૫	
૧૪	વાપી	છીરી	૧૦૦૦૦૦	કોલક
૧૫		છારવાડા	૫૦૦૦૦	
૧૬		સલવાવ	૧૫૦૦૦	
૧૭		બલિઢા	૫૦૦૦૦	
૧૮	સુરત	બાલેશ્વર અને તેની આસપાસ નો નેશનલ હાઇવે નં-૮ સ્થિત રહેણાક વિસ્તાર	૨૩૦૦૦	બાલેશ્વર ખાડી
૧૯		સહોલ અને કીમ	NA	કીમ

ઉપરોક્ત કોષ્ટક માં સૂચવેલ ગ્રામ પંચાયત પાસે થી પસાર થતી હોય તેવી નદીઓમાં ગ્રામ પંચાયતનો ઘન અને પ્રવાહી કચરો જો તેમાં ઠલવાતો હોય તો તેને રોકવા માટે અને આપની કચેરી ના ધારા ધોરણો મુજબ ઘન અને પ્રવાહી કચરાના નિકાલ નું વ્યવસ્થાપન માટે ગ્રામ વિકાસ કમિશ્નરની કચેરીની સ્વચ્છ ભારત મિશન (ગ્રામીણ) યોજના હેઠળ હાથ ધરવામાં આવતી વિવિધ કામગીરી અને આયોજન બાબતે કમીટી ને વાકેફ કરવામાં આવેલ.

૧. ૩૦૦૦ થી ઓછી વસ્તી ધરાવતા ગામોમાં ડ્રેનેજ નેટવર્કની ઉપલબ્ધતાને નિગાહે લઈ તાંત્રીક રીતે સ્થળ અને પરિસ્થિત મુજબ શક્ય હોય તેવા તમામ સ્થળોએ ગ્રે વોટર ટ્રીટમેન્ટ માટે ગ્રામ વિકાસ વિભાગની મનરેગા યોજના હેઠળ સોકપીટ તૈયાર કરવા માટે પણ સંબંધિત જિલ્લા ગ્રામ વિકાસના નિયામકશ્રીઓ તથા જિલ્લા વિકાસ અધિકારીશ્રીઓ ને જણાવવામાં આવશે.



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31 JAN 2014 તા.

પ્રતિ
વિકાસ કમિશનરશ્રી, IAS
સચિવાલય,
ગાંધીનગર-૩૮૨૦૧૦.

કૌટ મેરર
સમય-મર્યાદા

વિષય: નામદાર નેશનલ ગ્રીન ટ્રીબ્યુનલ(NGT), ન્યુ દિલ્હીમાં રજૂ થયેલ મૂળભૂત અરજી 593/2014/(M.A. No.1777/2018) અને સાથે અરજી નં:૭૨૭/૨૦૧૮ ના તા.૨૦/૦૬/૨૦૧૮ અને તા:૧૯/૧૨/૨૦૧૮ ના આદેશ અન્વયે, કરવાની થતી અમલવારીના ભાગરૂપે ડ્રાફ્ટ "River Action Plan" રજૂ કરવા અંગે.

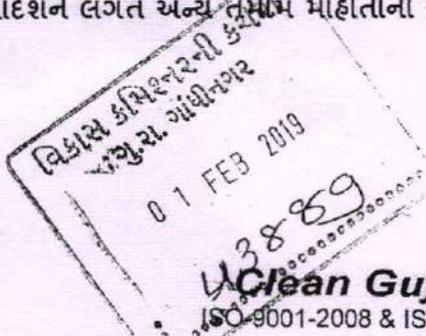
સંદર્ભ: ૧. નામદાર નેશનલ ગ્રીન ટ્રીબ્યુનલ, ન્યુ દિલ્હીનો ઉપરોક્ત સંદર્ભિત આદેશ તા.૨૦/૦૬/૨૦૧૮ અને તા:૧૯/૧૨/૨૦૧૮.

સાહેબ શ્રી,

ઉપરોક્ત સંદર્ભિત વિષય અન્વયે આપશ્રી જાણો છો કે ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડએ પ્રદૂષણ સંબંધિત વિવિધ કાયદાઓનું અમલીકરણ કરાવતી Enforcement Authority છે આ પત્રના વિષયમાં જણાવેલ નામદાર નેશનલ ગ્રીન ટ્રીબ્યુનલ, ન્યુ દિલ્હી ના આદેશ અન્વયે નીચેની વિગતે Draft River Action Plan સમય-મર્યાદામાં રજૂ કરવાનો રહે છે.

૧) આપશ્રીને વિદિત હશે કે નામદાર NGT દ્વારા આ સાથે બિડેલ નકશામાં દર્શાવ્યા મુજબનો જે-તે નદીઓનો Polluted River Stretch અંતર્ગત પ્રાયોરિટી નં. ૧ થી V માં સમાવેશ કરેલ છે. (યાદી સામેલ છે, બિડાણ-૧)

નામદાર NGT ના આદેશ અન્વયે CPCB ના મોડેલ એક્શન પ્લાન ઓફ રીવર Hindon (હિંડોન)ના માળખા મુજબ અને મજકુર બાબતે નામદાર NGT ના આદેશ માં જણાવેલ તમામ વિગતો તેમજ આ આદેશને લગત અન્ય તમામ માહિતીનો સમાવેશ થાય તે મુજબનો River Action Plan સદર



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1. 2. 2019

Polluted River Stretch માટે સમય મર્યાદામાં પૂર્ણ કરવાનો રહે છે, જે માટેની અમલવારીમાં યુક થયેથી રાજ્યના ચીફ સેક્રેટરીને જવાબદાર તરીકે નિયત કરવામાં આવેલ છે.

૨) મજકુર પ્રદૂષિત નદિ પદ્મ Polluted River Stretch (PRS) સંલગ્ન ગુજરાત રાજ્યની જે તે નદીના PRS અંતર્ગત, નદી કાંઠા આસપાસના રહેણાંકી વિસ્તાર ના ઘરગથ્થું ગંદા પાણીના શુદ્ધિકરણ માટે સેવેજ ટ્રીટમેન્ટ પ્લાન્ટ (STP) અને ઉદ્યોગના ગંદા પાણીના શુદ્ધિકરણ માટે ETP/CETP નું વ્યવસ્થાન તેમજ Solid Waste/BMW કચરાના સાયન્ટિફિક ધોરણે નિકાલ માટેનું આયોજન અને વ્યવસ્થાપન ના આદેશ થવા પામેલ છે અને જે તે જવાબદારોએ લગત Action Plan બનાવી તા.૩૧/૦૧/૨૦૧૯ સુધીમાં અત્રેની કચેરીમાં રજુ કરવાનો રહે છે. નામદાર NGT ના આદેશ પાલન અર્થે અત્રેની કચેરી દ્વારા વિગતે કુટ સર્વે કરીને; સામેલ પત્રકમાં જણાવેલ અનુ.નં-૨,૫,૬ અને ૮ મુજબની જે તે ગ્રામ પંચાયત ને બજેટની જોગવાઈ સહનો Action Plan તા.૨૫/૦૧/૨૦૧૯ સુધી રજુ કરવા જણાવેલ હતું. પરંતુ તે આજદિન સુધી મળેલ નથી; જેથી આ સાથે આપેલ નીચેના ગામો માટેના બજેટ સહનો એક્શન પ્લાન તા.૩૧/૦૧/૨૦૧૯ સુધી બિનયુક અત્રે મળી જાય તે માટે યોગ્ય આદેશ થવા વિનંતી છે.

અનુ. નં.	નામદાર NGT દ્વારા જાહેર કરેલ પ્રદૂષિત નદી પદ્મનું નામ	લગત ગામ/નગર નું નામ, સરનામું	અંદાજિત Domestic W/w નો જથ્થો	અંદાજિત સુચિત STP ની ક્ષમતા
૧	આમલા ખાડી (Priority-I) પુનગામ થી ભરૂચ	કાપોદ્રા, ભડકોદરા, પીરામણ, અંસાર મોર્કટ અને અન્ય	0.5 MLD 50,0000 Lit.	1.00 MLD
૨	અમરાવતી નદી (Priority-IV) (નર્મદાની ટ્રીબ્યુરી)	દધાલ, અંકલેશ્વર તાલુકાના અન્ય ગામો	1.5 MLD	2.00 MLD
૩	નર્મદા (Priority-V) ગરુડેશ્વર થી ભરૂચ	ઝનોર, ઝડેશ્વર, ગરુડેશ્વર	ઝનોર+ઝડેશ્વર નો ૩ તેમજ ગરુડેશ્વર માટે 1 MLD	6.00 MLD



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

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૪	ઢાઢર નદી((Priority-III) કોટડા થી ચાંદપુર	વડોદરા જીલ્લાના પોર, કરજણ, કોઠવાડા અને પીંગલવાડી	1.66 MLD	2.00 MLD
૫	બલેશ્વર ખાડી ((Priority-V) પાંડેસરા થી કપલેટા	સુરતના પલસાણા તાલુકાના બલેશ્વર, સરાજ, ભાટીયા અને સામરોદ ગામો	6 MLD	9.00 MLD
૬	કીમ જળસ્ત્રોત (નદી) ((Priority-V) કીમથી સાહોલ બીજ તરફ	કીમ ચાર રસ્તા, કીમ, ચાર રસ્તાથી સાહોલ સુધીના તમામ ગામો	10 MLD	15 MLD
7	મીઢોળા ((Priority-V) સચીન તરફ વહેણ	બારડોલી થી કનકપુર, કંસાડ, પારડી, સચીન GIDCનો ગ્રામ્ય ભાગ	1.6 MLD	2.00 MLD
૮	કોલક નદી ((Priority- IV) કોકલવા થી સલવાવ	વલસાડ જિલ્લાના છીરી, છરવાડા, બલીઠા, સલવાવ અને અન્ય લાગુ પડતા આસપાસના ગામો	21 MLD	30 MLD
૯	તાપી નદી (Priority-IV) 85 km stretch (કડોદ - બારડોલી થી સુરત)	સુરત જીલ્લાના વિવિધ વિસ્તારના તમામ ડોમેસ્ટ્રીક W/w નો સમાવેશ કરતો Master Plan, સુરત મહાનગરાપાલિકા એ DPR બનાવી NRCP નવી દિલ્હી ને મંજૂરી અર્થે રવાના કરેલ છે.	NA	NA

Clean Gujarat Green Gujarat

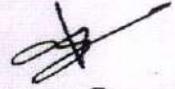
ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation

ઉક્ત અનુ.નં.૯ અન્વયે SMC સુરતના પરામર્શમાં રહીને આપના કાર્યક્ષેત્રના કામે ઉક્ત પ્લાનની મંજૂરી તાકીદના ધોરણે મળી શકે તે માટે અંગત રસ લઈ યોગ્ય કાર્યવાહી કરી, તેનો વિગતવાર એક્શન પ્લાન રજૂ કરવા વિનંતી છે.

૩) નામદાર NGT ના આદેશ મુજબ સૂચિત એક્શન પ્લાન તા : ૩૧/૦૧/૨૦૧૯ સુધીમાં NGT ને રજૂ કરવાનો રહે છે અને તેમ નહિ થતા દરેક વિલંબિત કામગીરી માટે પર્યાવરણને થતા નુકશાન બાબતનું વળતર ચુકવવાની જવાબદારી રાજ્યના ચીફ સેક્રેટરીની નિયત કરવામાં આવેલ છે અને રૂપિયા એક કરોડની રકમ જે તે કસ્ટોડિયન અધિકારી પાસેથી વસૂલવાની રહે છે. જે બાબતની ગંભીરતા પૂર્વક નોંધ લઈ સમય મર્યાદામાં કામગીરી પૂર્ણ કરી, તેવો સૂચિત એક્શન પ્લાન સોફ્ટ કોપી અને હાર્ડ કોપીમાં ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડને રજૂ કરવાનો રહે છે.

૪) નામદાર NGT ના હુકમ મુજબ વિશેષમાં જણાવવાનું કે, આપના દ્વારા રજૂ કરવામાં આવેલ એક્શન પ્લાનની વિગતો અધૂરી હશે તો તેને નોન કોમ્પ્લાયન્સ ગણવામાં આવશે, રજૂ કરેલ એક્શન પ્લાન, CPCB ગ્રાહ્ય ન રાખે તો નામદાર કોર્ટ ના હુકમ મુજબ રૂ.૧૫ કરોડ ની પરફોર્મન્સ ગેરંટી રજૂ કરવાની રહે છે, જે વિદિત થવા વિનંતી છે.

બિડાણ: (૧). સંદર્ભિત આદેશની નકલ Polluted River stretch
ના લીસ્ટ સહિત, (બિડાણ-૧)


સભ્ય સચિવ
ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ
ગાંધીનગર

No. GPCB/HO/P-2-101(4)/RAP/ 493162

19 FEB 2019

To,
The Commissioner & Principal Secretary (Rural Dev)
Commissionerate of Rural Development Office
Dr Jivraj Mehta Bhavan, Block No 16/3,
Gandhinagar - 382010

Sub - To submit the Action plan with the budgetary provision for the Sewage Treatment Plant /Solid Waste Management as per the direction of NGT, New Delhi order dated 20/09/2018 and 19/12/2018

Ref - i) GPCB letter No - GPCB/HO/ANKL/P-3-101(3)/493163 date - 31/01/2019
ii) Note from ACS, F&ED to PS, Panchayat, Rural Housing and Rural Development Department dated 07/02/2019
iii) Divyabhaskar news published on 04/02/2019 by Dinesh Joshi (Author) on Treatment & disposal of Solid-Liquid waste of 1127 villages of 24 district of the state as well as villages of 8 talukas up to June-2019

Respected Madam,

With reference to the above referred letters No :- i & ii, GPCB asked to submit the Action Plans for the villages which contributing domestic untreated waste water discharge to identified Polluted River Stretches under the NGT orders mentioned above. In this regard, a note from ACS, F&ED is sent to Panchayat, Ruler Housing and Ruler Development Department is enclosed herewith.

Recently, news was published in the Divyabhaskar regarding the "Treatment & disposal of Solid-Liquid waste of 1127 villages of 24 district of the state (Gujarat) as well as villages of 8 talukas up to June-2019 under the Swachh Bharat Abhiyan (Rural) of Hon'ble PM by Rural Development Department". In this connection, you are hereby requested to take in to consideration the attached list of villages (enclosed as Annexure 1 & 2 for Sewage & Solid waste respectively) at utmost priority for the treatment of domestic sewage by providing new STP and Solid

o/c

Page 1 of 4

waste disposal /treatment facilities as per Solid waste Management rules under Swachh Bharat Abhiyan (Rural) campaign to make compliances of Hon'ble NGT order dated 20/09/2018 & 19/12/2018

You are hereby requested to provide the detail Action plan for providing above infrastructure in the villages (listed in Annexure 1 & 2) including Budgetary provision for the new Environmental infrastructures (such as STPs, Solid Waste disposal Site as per the Solid waste Management rules etc.)

Encl. As stated above

For & on behalf of
Gujarat Pollution Control Board

(K.C. Mistry)
Member Secretary



GUJARAT POLLUTION CONTROL BOARD

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Mukesh Puri, IAS
Chairman

Hon'ble NGT Matter

No.: GPCB/HO/P-2-101(7)/RAP/ 55 27 15

Date: 28/01/2020

To

The Principal Secretary,
Panchayat, Rural Housing & Rural Development Department,
Block No: 8, 3rd floor,
New Sachivalay, Gandhinagar

2/2/20

Sub:- Submission of action plan/details regarding submission of villages as well as PRS wise action plan in compliance to Hon'ble NGT orders dated 20/09/2018, 19/12/2018, 08/04/2019 & 06/12/2019 in the matter of Polluted River Stretches (O.A No.: - 673/2018) as discussed in 7th RRC held on 05/12/2019.

Dear Sir,

In Context to above subject, PRH & RDD has submitted the Performance Bank Guarantee (PBG) of Rs.2.02 Cr for timely management of sewage i.e. before 31/03/2021 (by setting up of new STP/treatment of sewage) generated from the villages. Further, PRH & RDD was informed time to time [also by Note of ACS, F&ED & Chairman, GPCB dated 30/11/2019] to submit the details/detailed action plan in Compliance to said Hon'ble NGT orders. However time bound, PRS wise, detailed action plans are still pending from PRH & RDD. This may leads to non compliance of Hon'ble NGT order's directions and PBG also may be forfeited.

As per the recent Hon'ble NGT order dated 06/12/2019 [Attached as Annexure- 4 for your reference and record], the timeline for completing all steps of action plans is 31.03.2021 in terms of order dated 08.04.2019. In default, compensation will be liable to be paid at the scale laid down in the order of this Tribunal dated 22.08.2019 in the case of river Ganga. Further, monthly progress report has to be furnished by the States/UTs to Secretary, Ministry of Jal Shakti with a copy to CPCB. Any default may lead to serious consequences at every level.

RRC adversely noted that PRH & RDD was constantly absent during 4th RRC (15/03/2019), 6th RRC (13/09/2019) & 7th RRC (05/12/2019). Therefore, presence of competent personnel must be ensured by PRH & RDD for the forthcoming RRC meeting.

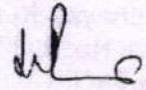
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Further, during 7th RRC, it was decided that if non compliances continue, RRC may recover the cost of rejuvenation, to the extent found necessary, as per the power delegated to RRC in para 50 (X) of NGT order dated 20/09/2018. [MOM of 7th RRC meeting attached as Annexure-2]

Immediate action may please be taken and details/action plan and PRS/River wise details in CPCB format (dated 26/09/2019) to be submitted to RRC for further submission to CPCB to NGT in compliance to captioned Hon'ble NGT orders.

O/c



[Mukesh Puri, IAS]
Chairman

Enclosure: As above

Copy submitted with respect to:

- 1) The Chief Secretary, Block No. 1, 5th floor, New Sachivalay, Gandhinagar
..... for information please.



GUJARAT POLLUTION CONTROL BOARD

Regional Office : Vapi

Plot No. C-5/124, N. H. No. 8, G.I.D.C., Vapi-396 195. Dist. Valsad. (Gujarat)

Tel. : (O) (0260) 2432089, 2426207 Fax : (0260) 2432826

Email: gpcb-val@gujarat.gov.in • Website : www.gpcb.gov.in

No. GPCB/RO-VAPI/NGT-10-2019/ 4017 / 20 JUN 2020

To,
The Gram Panchayat,
Village Chhiri,
Taluka – Vapi, District – Valsad.

Subject: To submit time bound Action Plan to install Sewage Treatment Plant

Reference: (1) Hon'ble NGT Order dated 19/12/2018 and 20/09/2018 in the matter of
O.A. No. 673/2018

(2) GPCB – HO Notice dated 18.06.2020 vide letter No. GPCB/VSD-GEN-
135/562388

Sir,

In context with the above mentioned subject and reference, you are aware that domestic waste water generated from the resident under your jurisdiction is going into Bill Khadi which ultimately leads to River Kolak without any treatment. So it is hereby again instructed you to submit time bound Action Plan to install Sewage Treatment Plant to this office, especially with reference to above referred letter.

Thanking You,

For and on behalf of
Gujarat Pollution Control Board,


(B.R. Gajjar)

Regional Officer

Enclosure: As above.

CC To,
Member Secretary... For information please

Action Taken Report by GPCB in the matter of Yunush Daud Shaikh Vs. State of Gujarat

(Original Application No. 910 of 2019)

Shri Yunush Daud Shaikh filed a complaint before this Hon'ble National Green Tribunal, Principal Bench, New Delhi, through post. This Hon'ble Tribunal took suo moto cognizance of the said complaint, when it came up for hearing on 31.10.2019 in the matter of Yunush Daud Shaikh Vs. State of Gujarat (OA No. 910 of 2019). In the said order dated 31.10.2019, this Hon'ble Tribunal crystallised the main issues and allegations mentioned in the said complaint in the following three points:

- (1) Waste and scrap are being burnt in the night causing huge pollution at Vapi, District Valsad.
- (2) Ground water is mixed with chemicals.
- (3) Agrawal Paper Mill group and other paper mills are giving waste to the scrap merchants.

This Hon'ble Tribunal then directed the Central Pollution Control Board (hereinafter "CPCB") and Gujarat Pollution Control Board (hereinafter "GPCB") to verify the said allegations and submit a factual and action taken report in this Hon'ble Tribunal. Therefore, in compliance with the said order of this Hon'ble Tribunal, a joint inspection was carried out by CPCB and GPCB, Regional Office, Vapi during 13.11.2019 to 15.11.2019. The Inspection report was sent to the GPCB Head Office, Gandhinagar on 04.12.2019 vide letter No. GPCB/RO-Vapi/NGT-910-2019/3374. In this regard, Member Secretary, GPCB has issued a letter dated 07.12.2019 to the GPCB Vapi Regional office for compliance of certain points & work to be carried out by Chief Officer, Karvad Gram Panchayat & Executive Engineer, GIDC, which is annexed herewith as **ANNEXURE 1**.

1. Survey of Scrap Traders

A letter dated 09.12.2019 and 13.12.2019 was written by GPCB to Karvad Gram Panchayat and Vapi Nagarpalika respectively along with the copy of the order dated 25.10.2016 and 26.03.2019 passed by this Hon'ble Tribunal in the O.A. No. 199 of 2014 and O.A. No. 606 of 2018 respectively to apprise them about the matter of illegal burning and action to be taken for the same. The relevant extract of the order dated 25.10.2016 and 26.03.2019 passed by this Hon'ble

Tribunal in the O.A. No. 199 of 2014 and O.A. No. 606 of 2018 is reproduced herein for your ready reference:

“We specifically direct there shall be complete prohibition on open burning of waste on lands, including at landfill sites. For each such incident or default, violators including the project proponent, concessionaire, ULB, any person or body responsible for such burning, shall be liable to pay environmental compensation of Rs. 5,000/- (Rs. Five Thousands only) in case of simple burning, while Rs. 25000/- (Rs. Twenty Five thousand only) in case of bulk waste burning. Environmental compensation shall be recovered as arrears of land revenue by the competent authority in accordance with law.”

Subsequently, a survey was carried along with representatives of Urban Local Bodies (hereinafter “ULB”) in Village Karvad, namely, representative of Revenue Department Shri B. Y. Nayak (Revenue Talati), Shri Devendra L. Patel – Member, Gram Panchayat – Village Karvad, Shri Maheshbhai Patel – Deputy Sarpanch – Village Karvad and other Villagers and in Region of Nagarpalika Vapi along with Shri Bhavik Rana - Planning Assistant, Vapi Nagarpalika, which started from 10.12.2019 and ended on 16.12.2019. The Survey report is annexed herewith as **ANNEXURE 2.**

During the survey, it was found that in Village Karvad, scrap trading activity is being carried out. Some portion of the land of Village Karvad on which this activity is going on is agricultural and the other portion is non-agricultural.

Furthermore, during the survey, open burning of scrap/waste was observed, which has been mentioned in the survey report. Particularly, open burning of scrap/waste was observed on 10.12.2019, at S. No. 1141, Old S. No. 704/723/1 Paiki, Village Karvad, operated by Smt. Tina Patel and as per 7/12, owned by Shri Bhikhubhai N. Patel and Shri Damjibhai Kuwarji. For this illegal open burning of scrap/waste, Gram Panchayat Member of Village Karvad has filed an FIR on 10.12.2019. A copy of FIR dated 10.12.2019 is annexed herewith as **ANNEXURE 3.**

The survey showed that only on some particular land of Village Karvad, open burning activity of scrap was carried out & @ 60 ft x 30 ft area covered in burnt ash was observed. Gram Panchayat of Village Karvad had written letter dated 08.01.2020 to Vapi Green Enviro Ltd. (hereinafter "VGEL") for the lifting of the burnt ash. Consequently, upon such request of Karvad Gram Panchayat and GPCB, the said burnt ash, 56.85 MT, was lifted on 08.01.2020 and 09.01.2020 by VGEL and disposed to TSDF site Vapi. This is evident from the letter dated 13.01.2020 sent by VGEL to Regional Office, GPCB stating that the burnt ash from the identified spot in Village Karvad was lifted and disposed to TSDF site. Photograph of lifting of burnt ash before, during & after along with the letter dated 13.01.2020 are annexed herewith as **ANNEXURE 4 COLLY**.

Other activities being carried out in Village Karvad is only sorting and trading activity of scrap and almost @ 520 Nos. of scrap traders are operating in Karvad Village area, where no open burning has been observed. The scrap observed during survey includes plastic scrap/waste, paper scrap/waste, cement sheets, glass scrap/waste, coated wires and cable scrap/waste, cotton and textile scrap/waste, FRP scrap, wooden scrap, HDPE, LDPE & MS Drums, construction debris, PET bottles, tin & can scrap, rubber scrap and hose pipes, etc. These scraps were brought from local traders of nearby surrounding area, from Vapi, Daman, Silvassa, Sarigam and other State of Maharashtra i.e. Nashik, Pune, Mumbai.

Survey was also carried out on 16.12.2019 in the area of Nagarpalika Vapi, and particularly, at survey number 379 to 392, 366 to 378, 522, 523 & 512 etc. of Village Dungra, which is located in jurisdiction of Vapi Nagarpalika. During the survey, it was found that @ 400 – 450 scrap traders are operating and are engaged in sorting and trading activity of scrap. Though no open/live burning was observed during the survey, but some patches of burnt scrap were observed on common plot of some plotting scheme which is under jurisdiction of Vapi Nagarpalika. Plotting is done in above mentioned survey Nos. and each of these plotting schemes has a common plot where-in un-sellable/unused material is thrown to these common plot. At this common plot, sometimes open burning is carried out by collecting all unused material by unknown person. These scraps were brought from local traders of nearby surrounding area, from Vapi, Daman, Silvassa, Sarigam, and other State of Maharashtra i.e. Nashik, Pune, Mumbai. The scrap observed during survey includes plastic scrap/waste, paper scrap/waste, cement sheets, glass

scrap/waste, coated wires and cable scrap/waste, cotton and textile scrap/waste, FRP scrap, wooden scrap, HDPE, LDPE & MS Drums, construction debris, PET bottles, tin & can scrap, rubber scrap and hose pipes, etc.

Vapi Nagarpalika & GPCB have identified these open burning spots in Dungari faliya which are in jurisdiction of Vapi Nagarpalika and have lifted the burnt ash on 08.01.2020 from the said identified spot. Around 6 trailers (@10 MT) lifted burnt ash and disposed the same at the Municipal Solid Waste dumping site of Vapi Nagarpalika. The photographs of the lifting of burnt ash from Dungari faliya, Vapi Nagarpalika, before, during & after are annexed herewith as **ANNEXURE 5**.

2. Implementation of mechanism for regular monitoring regarding open burning

A machinery to identify and deal with issues pertaining to monitoring and improvement of water quality of River Damanganga and Kolak is already under place in the State of Gujarat. Particularly, on 10.05.2018, a Task Force meeting in the context of above mentioned issues, was held under the Chairmanship of District Collector, wherein the Chairman called for the issue notice and to take action as per Panchayat Act, who are doing illegal activity and instructed all the Talati cum Mantrishri, Village Sarpanch and to Nagarpalika to control such type of illegal activities, as it comes under the jurisdiction of Gram Panchayat and Nagarpalika. Hence, Gram Panchayat and Nagarpalika were directed to issue notice to such illegal operators of scrap under their jurisdiction.

Thereafter, another task force meeting was held on 09.07.2018 wherein non-compliance by Gram Panchayat, regarding issuance of notice to illegal activity operating scrap traders was raised and the Chairman of Task Force Committee directed to issue notice on all the Sarpanch to ensure that work is done according to discussion in the meeting 10.05.2018, failing which legal action would be initiated.

In compliance with the aforesaid meetings of the task Force and since the subject of illegal open burning falls within the jurisdiction of ULBs i.e. Nagarpalika, Gram Panchayat, Talati, Sarpanch and Chief Officer, letters were issued by GPCB to all such bodies on 27.12.2019. They were

directed to take action to stop such illegal activities along with levying Environmental Damage Compensation for causing damage to the environment in accordance with the order dated 25.10.2016 passed by the Hon'ble NGT in the matter of O.A. No. 199 of 2014 and the order dated 26.03.2019 in the matter of O.A. No. 606 of 2018. The letters dated 27.12.2019 issued by GPCB to the Chief Officer, Nagarpalika Vapi and Talati/Sarpanch – Village Karvad are annexed herewith as **ANNEXURE 6 COLLY.**

In pursuance of aforementioned letters issued by GPCB, Vapi Nagarpalika issued a notice to scrap traders vide letter No. Aa.sha/vashi/1017/2019-20 dated 07.01.2020 directing them to stop illegal storage and/or burning of scrap/waste and also apprised them of the compensation/penalty that would be payable by them in case of any violation of the said notice. A copy of notice dated 07.01.2020 issued by Vapi Nagarpalika is annexed herewith as **ANNEXURE 7.**

Furthermore, GPCB vide letter dated 24.02.2020 directed the Sarpanch and Talati cum Mantrishri of Village Karvad to stop illegal activity of scrap trading, dumping and open burning of scrap/waste in area of Village Karvad and to submit a time bound action plan for proper disposal of illegally dumped scrap/waste in area of Village Karvad. The letter dated 24.02.2020 is annexed herewith as **ANNEXURE 8.** Similarly, a letter dated 24.02.2020 was also written to the Chief Officer, Nagarpalika Vapi, to issue notice to scrap traders operating without obtaining requisite permissions from Nagarpalika Vapi, to stop illegal activity of scrap trading, dumping and open burning of scrap/waste in area of Nagarpalika Vapi and to submit a time bound action plan for proper disposal of illegally dumped scrap/waste in area of Nagarpalika Vapi. The letter dated 24.02.2020 is annexed herewith as **ANNEXURE 9.**

Resultantly, Nagarpalika Vapi has initiated implementation and collection of Environment Damage Compensation for open burning. They have collected Rs. 15,000/- from 3 different individual violator (5,000/- each) as Environment Damage Compensation for open burning. A copy of receipt of the collection of Environmental Compensation, which was levied by Vapi Nagarpalika is annexed herewith as **ANNEXURE 10.**

A letter was also issued to private/ public owners of the lands of Village Karvad and Nagarpalika Vapi where illegal open dumping/burning of waste had been taking place, and directed them to stop illegal activity of scrap trading, dumping and open burning of scrap/waste. The letter also directed the said owners to reply within one week for the same, failing which appropriate legal action (civil/criminal) would be initiated against individual owners of that particular land. The letter dated 25.02.2020 issued by GPCB is annexed herewith as **ANNEXURE 11**. In addition to the above said letter, a Public Notice dated 06.03.2020/07.03.2020 has been published in a local Daily News Paper i.e. Sandesh (Gujarati Language) and Western Times (English Language) to stop any illegal scrap trading activity, dumping on open land as well open burning activity on land (Survey No. - as per survey report) and common plot with immediate effect. The public notice also stated that on non-compliance of the above, the concerned department may initiate action in light of the orders passed by the Hon'ble NGT in the matter of O.A. No. 199 of 2014 and O.A. No. 606 of 2018. The Public Notices dated 06.03.2020/07.03.2020 are annexed herewith as **ANNEXURE 12**.

GPCB and Nagarpalika Vapi has jointly organized a meeting cum Awareness program for awareness of scrap traders of Nagarpalika Vapi region regarding news published in daily local newspaper i.e. to stop illegal scrap trading activity, dumping on open land as well open burning activity on land, and action may be initiated against them on non-compliance thereof. A copy of minutes of meeting dated 07.03.2020 is annexed herewith as **ANNEXURE 13**.

3. Leakages, damages and overflow of effluent from underground GIDC drainage

With regard to the leakages, damages and overflow of effluent in the underground GIDC drainage, GPCB, Head Office, issued a letter dated 07.12.2019 to GIDC and Notified Area Authority of Vapi for appropriate actions. In addition to this, GPCB, Regional Office, Vapi also wrote another follow-up letter dated 13.12.2019 in the same matter to GIDC to ensure that proper action is taken as and when required i.e. in case of any leakages, damages and overflow of effluent from underground GIDC drainage. A copy of the letter dated 13.12.2019 sent by GPCB to GIDC is annexed herewith as **ANNEXURE 14**.

On 13.01.2020, a joint inspection was carried out by GPCB, GIDC & VGEL wherein it was observed that wastewater was coming into pacca built storm water drain from GIDC underground drain & instructions were given by GPCB to GIDC for its proper repair. In compliance with the said directions of GPCB, GIDC Vapi had repaired the clogging & choking-up of the manhole near M/S Mahavir International, Plot No.136, GIDC, Vapi & submitted a reply dated 17.01.2020 to GPCB in respect of the same. Furthermore, GIDC again sent a reply dated 03.06.2020 to GPCB stating their due compliance with the GPCB instructions dated 13.12.2019 and the progress in respect of the construction of STPs for residential areas. A copy of the reply letter dated 03.06.2020 sent by GIDC to GPCB is annexed herewith as **ANNEXURE 15**.

Thereafter, in order to verify the same, GPCB yet again inspected the GIDC underground drainage on 10.06.2020 with VGEL and GIDC. During the inspection, it was observed that clogging and choking-up of manholes was repaired and no leakages/spillages of wastewater were observed. A copy of the GPCB Inspection Report dated 10.06.2020 is annexed herewith as **ANNEXURE 16**.

4. Arrangement for disposal of waste water of GIDC storm water drain

During inspection, domestic waste water was observed in storm water drain of 3rd Phase, GIDC, Vapi. In order to identify if such wastewater was being discharged by any industrial unit, GPCB pursued with GIDC, so to identify industrial unit, who discharges into open surface drain, GIDC constructed brick masonry wall at a distance of 50 Metres in pacca (RCC) storm water drain in some parts of 40 shed area, 2nd phase and 3rd Phase, GIDC. It is pertinent to mention herein that waste water from this storm water drain is diverted to CETP for proper treatment and disposal. Furthermore, as an abundant precaution, GPCB has made sure that in case if any waste water flowing in this drain goes to Bill Khadi, it is diverted into sump of Pumping Station No. 6 (with the help of bund) from where it is pumped to CETP for further treatment.



Brick masonry wall at a distance of 50 Metres in pacca (RCC) storm water drain

As per the latest inspection on 10.06.2020, this open pacca storm water drain was observed to be dry. A copy of the Inspection report dated 10.06.2020 is annexed herein above as **ANNEXURE 16** (supra).

A copy of the letter dated 13.12.2019, written to GIDC for necessary action in order to identify and to stop waste water into Storm Water Drain is already attached herein above as **ANNEXURE 14** (supra).

5. Source of fresh water for GIDC people

River Damanganga is the source of drinking water for GIDC people. A weir is constructed in River Damanganga to obstruct flow of River Damanganga coming from the Reservoir of Madhuban Dam. Pumping well is constructed on upstream of weir to pump water from River Damanganga and it is being treated into Water Filtration Plant of GIDC located at Phase 1, GIDC, Vapi. Treated water is supplied to the residence of GIDC, Vapi for drinking and other domestic use. As Water Filtration Plant is operated and maintained regularly by GIDC, quality of water is considered good for GIDC people. Presently GIDC is supplying water to 8 villages surrounding to Vapi. They are Chharwada, Chhiri, Balitha, Chanod, Rata, Kocharva, Karvad and Namdha-Chandor. A copy of letter dated 28.06.2018 from Notified Area Authority Vapi to GPCB, along with English translation is annexed herewith as **ANNEXURE 17**.

6. Source of contamination of underground strata i.e. Borewell of Building located at Hiranagar, Behind St. Xavier School, Chhiri, Vapi

This Borewell is of Om Sai – B Apartment of Hiranagar, Chhiri, Vapi. The depth of the borewell as informed by the shop owner of that building is @ 70 feet. This building is having septic tank and soak pit system for the disposal of domestic waste water. As informed by builder, septic tank is provided followed by soak pit. Dimension of soak pit is 10 ft X 10 ft and 10 ft depth. This soak pit is located @ 10 Metres away from said borewell. Further near (@ 20 feet) this borewell tributary of Bill Khadi is flowing and carrying domestic waste water from Gala Masala Area of Chhiri Village (upstream of Om Sai Apartment) and then meets Bill Khadi (Downstream of Om Sai Apartment) at Koparli Road. In view of the above, there appears to be contamination of domestic waste water in this borewell due to less depth of borewell. Moreover due to domestic waste water flowing in tributary of Bill Khadi located nearby to this borewell may also effect on water quality of low depth borewell water.

In order to address the issue of contamination in the borewell, GPCB has written a letter to Om Sai Apartment to seal borewell of this building on 11.06.2020. As a follow-up, GPCB has also written a letter dated 20.06.2020 to Chhiri Gram Panchayat to ensure the same within 10 days, failing which appropriate action will have to be initiated.

A Copy of the Letter issued by GPCB dated 11.06.2020 is annexed herewith as **ANNEXURE 18**. A Copy of the Letter issued by GPCB dated 20.06.2020 is annexed herewith as **ANNEXURE 19**.

In this regard, it is also pertinent to mention herein that STP is required to be installed and operated in this area. This is already being dealt by this Hon'ble Tribunal in the matter of O.A. 673/2018 (M.A. No. 1777/2018) along with Application No. 727/2018 vide orders dated 20.09.2018 and 19.12.2018 wherein this Hon'ble Tribunal has directed for the preparation of Draft River Action Plans.

For the purpose of this matter, as the generated domestic waste water from the area of Chhiri is being disposed into Bill Khadi and ultimately into River Kolak, it is imperative to refer to the

Draft River Action Plan prepared for River Kolak. The Draft River Action Plan for River Kolak mentions that for the construction of STP and its sewerage network in the area of Chhiri, Chharwada, Salvav & Balitha, PRH (Panchayat Rural Housing), RDD (Rural Development Department) and Development Commissioner were directed to submit the action plan for the same. A copy of the Draft River Action Plan for River Kolak is annexed herewith as **ANNEXURE 20**. A copy of the letters dated 31.01.2019 written to PRH (Panchayat Rural Housing), RDD (Rural Development Department) and the Development Commissioner, along with their English translations are annexed herewith collectively as **ANNEXURE 21 (COLLY)**.

By way of a follow-up, GPCB has issued a letter dated 28.01.2020 to the Principal Secretary, PRH and RDD for submission of pending action plans. GPCB has also issued a Notice of Directions dated 18.06.2020 vide letter No. GPCB/VSD-GEN-135/562388 to Gram Panchayat Chhiri to submit time bound action plan to install sewage treatment plant. Based on that, again a letter dated 20.06.2020 has been written to Gram Panchayat for the same. A copy of the letter dated 28.01.2020 issued by GPCB is annexed herewith as **ANNEXURE 22**. A copy of the Notice of Directions dated 18.06.2020 issued by GPCB is annexed herewith as **ANNEXURE 23**. A copy of the letter dated 20.06.2020 issued by GPCB is annexed herewith as **ANNEXURE 24**.

7. Use of borewell water

As informed by the local residence/population located nearby to the borewell location, the use of borewell water is for purposes other than drinking/cooking.

8. Details of generation of de-inking sludge from various industries, its management

In Vapi Region, 3 Nos. of industries (Recycled Paper Industries) are in operation, from which de-inking sludge is generated namely:

- (1) M/s. Shah Paper Mills Pvt. Ltd. (Unit – 3), Plot No. 792 – 793, 40 Shed Area, GIDC Vapi.
- (2) M/s. M/s. N. R. Agarwal Industries Ltd (Unit – 2), Plot No. 1, 1st Phase, GIDC Vapi.
- (3) M/s. Shah Pulp & Paper Mills Pvt. Ltd, Plot No. 97, 1st Phase, GIDC Vapi.

(1) M/s. Shah Paper Mills Pvt. Ltd. (Unit – 3), Plot No. 792 – 793, 40 Shed Area, GIDC Vapi

The Deinking sludge and waste recovered from High Density Cleaner is given to actual users i.e. Card Board manufacturers. As per the records provided, the unit has disposed average 454 MT/Month deinking sludge to the actual users namely M/s. Hari Om Paper & Board Mills, Motapondha, District Valsad and M/s. Matoshree Board Mills, Namdha Village, District Valsad.

Further, GPCB has given trial permission to another unit of M/s. Shah paper Mills Ltd. – Unit 1, Phase – III, GIDC, Vapi for a period of one year on 06.11.2019 for utilization of non-recyclable process waste i.e. mainly plastic waste and Deinking sludge to use as fuel in 12 TPH boiler.

(2) M/s. M/s. N. R. Agarwal Industries Ltd (Unit – 2), Plot No. 1, 1st Phase, GIDC Vapi (GPCB ID - 23954)

The sludge generated from the De-inking process (Black Mava) is presently stored within the unit premises. As per the industry record, 3405 MT of Deinking sludge is generated during November 2018 to October 2019. Further unit has applied to use Deinking sludge as fuel in Boiler and obtained EC on dated 09.06.2020 vide letter No. SEIAA/GUJ/EC/5(i)/686/2020, for the same.

(3) M/s. Shah Pulp & Paper Mills Pvt. Ltd., Plot No. 97, 1st Phase, GIDC Vapi

The Deinking sludge and waste recovered from High Density Cleaner is given to actual users i.e. Card Board manufactures. As per the records provided, the unit has disposed average 668.9 MT/Month deinking sludge to the actual users namely M/s. Hari Om Paper & Board Mills, Motapondha, District Valsad and M/s. Matoshree Board Mills, Namdha Village, District Valsad.

No waste burning was observed in any of the paper mills.

9. Details of generation of plastic waste from various industries, its management

In Vapi Region, 32 Nos. of Paper industries are in operation, from which plastic waste is generated. A Paper Mills Association of Vapi i.e. Gujarat Paper Mills Association in association with all the Paper industries is sending plastic waste for co-processing in Cement Industries. All units submit data for disposal of plastic waste to cement units & same verification is going on during routine inspections of paper mills.

As a result of the inspection carried out by GPCB, 5 industrial units have been identified to be involved in open burning of waste and accordingly action has been taken against each of them as follows:

S.NO.	NAME OF INDUSTRIAL UNIT	DATE OF CLOSURE DIRECTION/DIRECTIONS ISSUED	ENVIRONMENTAL DAMAGE COMPENSATION IMPOSED (in Rupees)	STATUS OF COMPLIANCE
1.	M/s Valson Polyester Ltd.	13.03.2020.	27 Lacs (Rupees Twenty-Seven Lacs only)	Unit has complied with the Directions as per Inspection Report dated 01.06.2020.
2.	M/s Aarti industries Ltd. (Organic Division)	13.03.2020.	27 Lacs (Rupees Twenty-Seven Lacs only)	Unit has complied with the Directions as per Inspection Report dated 01.06.2020.
3.	M/s Gujarat Polysol Chemical Pvt. Ltd.	13.03.2020.	26.75 Lacs (Rupees Twenty Six Lacs and Seventy Five Thousand only)	Unit has complied with the Directions as per Inspection Report dated 01.06.2020.
4.	M/s Nitrex Chemical India Ltd.	13.03.2020.	28.50 Lacs (Rupees Twenty Eight Lacs and Fifty Thousand only)	Unit has complied with the Directions as per Inspection Report dated 02.06.2020.
5.	M/s Dakle Industrial Plastics	13.03.2020	26.75 Lacs (Rupees Twenty Six Lacs and Seventy Five Thousand only)	Unit has submitted an undertaking for future compliance as per Inspection Report dated 28.04.2020.

Sample Environment Damage Calculation for M/s. Valson Polyester Ltd.

Start Date (Joint Inspection date of GPCB and CPCB)	13/11/2019
Final date (RO Inspection date of unit)	28/02/2020
No. of Days	108
Environment Damage Compensation as per Hon'ble NGT Order dated 26/03/2019 in the matter of O.A. No. 606/2018	Rs. 25,000/- per day (in case of bulk waste burning)
Total Environment Damage Compensation	108 days X 25,000 = Rs. 27 lakh

Environment Damage Calculation Sheet

Sr. No.	Name of Unit	No. of Days	EDC/Day	Total EDC
1.	M/s Valson Polyester Ltd.	108	Rs. 25,000/-	Rs. 27 Lacs
2.	M/s Aarti industries Ltd. (Organic Division)	108	Rs. 25,000/-	Rs. 27 Lacs
3.	M/s Gujarat Polysol Chemical Pvt. Ltd.	107	Rs. 25,000/-	Rs. 26.75 Lacs
4.	M/s Nitrex Chemical India Ltd.	114	Rs. 25,000/-	Rs. 28.50 Lacs
5.	M/s Dakle Industrial Plastics	107	Rs. 25,000/-	Rs. 26.75 Lacs

Based on facts, inspection carried out by different officials of GPCB and joint inspection with different Private and Government Authorities, Action Taken Report is prepared.


B.R. Gajjar
Regional Officer,
GPCB - Vapi



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

No: LGL: NGT: VSD: 175/529492/

07 DEC 2019 Date: **RPAD**

To,
✓ Regional Officer,
Regional Office, Vapi
Dist: Valsad.

Sub: Regarding submission of report as per Hon'ble NGT Order dated 31/10/2019 in the matter of O. A. 910/2019, Yunush Daud Shaikh Vs. State of Gujarat

- Ref: 1. Hon'ble NGT Order dated 31/10/2019 in the matter of O. A. 910/2019, Yunush Daud Shaikh Vs. State of Gujarat.
2. Your Report in context with Hon'ble NGT Order dated 31/10/2019 vide letter No. GPCB/RO-Vapi/NGT-910-2019/3374 dated 04/12/2019.

With reference to above subject & reference, you have submitted joint inspection report in matter of O. A. 910/2019, Yunush Daud Shaikh Vs. State of Gujarat.

There is no mentioned about actual culprit/name of polluting units. In this context, you are directed to comply and submit detail investigation report within 1 month to this office for further necessary actions:

1. You shall carry out survey of scrap traders in and around GIDC Vapi along with urban local body with clear recommendation and to pursue matter with District Administration and District Development Officer through District Environment Committee for corrective measures.
2. You shall formulate and implement Mechanism for regular monitoring regarding open burning along with Urban Local Body & Distract Administration for the compliance of O. A. 606/2018.

3. You shall find out leakages, damages and overflow of effluent from underground GIDC drainage and direct GIDC authority for repair & rectification immediately.
4. You shall find out actual culprit unit / polluting unit discharging untreated/partially treated effluent into storm water drain.
5. You shall prepare report regarding present availability and source of drinking water along with quality for GIDC people.
6. You shall find out source of contamination of underground strata especially for location no. 1 & 2 and to pursue the matter through District Environment Committee.
7. The use of bore-well water reported, from which samples have been collected during inspection.
8. You shall carry out the detail investigation regarding generation of deinking sludge from various industries, its management.
9. You shall carry out the detail investigation regarding generation of plastic waste from various industries, its management.
10. Management of MSW with respect to the collection, handle and disposal by village Karvad Gram Panchayat and nearby area including Notified area of GIDC.

You are also directed to pursue the matter with concern authorities for respective activities accordingly.

Kindly consider top priority of these issues.

Thanking You,


(N.M. Tabhani)
Member Secretary

Copy To;

1. The District Administration, Valsad
The Office of District Collector- Valsad
Jilla Seva Sadan, Dharampur Road,
Opp. Kotak Mahindra Bank,
Valsad, Gujarat 396001.
2. District Development Officer, Valsad
District Development Officer,
Dist. Panchayat Valsad
Valsad, Gujarat



GUJARAT POLLUTION CONTROL BOARD

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Website : www.gpcb.gov.in

3. The Executive Engineer,
Gujarat Industrial Development Corporation,
Plot No. C/5, 101, Nr. Telephone exchange,
New Office Building, Cross Road,
GIDC Industrial estate, Vapi- 396195
4. The Chief Officer,
Notified Area Authority,
Plot No. C/5, 101, Nr. Telephone exchange,
New Office Building, Cross Road,
GIDC Industrial estate, Vapi- 396195
5. The Karvad Gram Panchayat- Karvad
Village- Karvad,
District- Valsad, Ta- Vapi- 396191

Survey Report – Scrap Traders

Hon'ble NGT has (Principle Bench, Delhi) passed an order on 31.10.2019 in the matter of Yunush Daud Shaikh Vs. State of Gujarat (OA No. 910 of 2019). In this regard, Member Secretary, GPCB has issued a letter to this office for the compliance of certain points as mentioned in the letter vide letter No. LGL:NGT:VSD:175/529492 dated 07.12.2019. A copy of the same letter is attached as Annexure A. The same letter was send to District Collector office – Valsad, Jilla Panchayat Office - Valsad, GIDC - Vapi and Notified Area Authority – Vapi.

Point No. 1 mentioned in above letter states that “You shall carry out survey of scrap traders in and around GIDC Vapi along with urban local body with clear recommendation and to pursue matter with District Administration and District Development Officer through District Environment Committee for corrective measures”. In this regard, letter written to Mamlatdar, Vapi, Talati and Sarpanch Karvad Gram Panchayat and Chief Officer, Vapi Nagarpalika and Copy given to The District Collector - Valsad for joint survey of scrap traders in respective area along with the copy of Hon'ble NGT Order in the matter of 199 of 2014 and 606 of 2018 in order to aware them about the matter of illegal burning and action to be taken for the same which states that *“We specifically direct there shall be complete prohibition on open burning of waste on lands, including at landfill sites. For each such incident or default, violators including the project proponent, concessionaire, ULB, any person or body responsible for such burning, shall be liable to pay environmental compensation of Rs. 5,000/- (Rs. Five Thousands only) in case of simple burning, while Rs. 25000/- (Rs. Twenty Five thousand only) in case of bulk waste burning. Environmental compensation shall be recovered as arrears of land revenue by the competent authority in accordance with law.”*

Survey was carried out during the period of 10/12/2019 to 16/12/2019. Following officials were present during the survey:

1. A. G. Rana – SSO, GPCB, Vapi
2. R. K. Mehta – SO, GPCB, Vapi
3. J. C. Rana – AEE, GPCB, Vapi
4. B. G. Hadiya – AEE, GPCB, Vapi
5. L. A. Patel – AEE, GPCB, Vapi
6. K. J. Mistry – SSA, GPCB, Vapi
7. B. Y. Nayak – Revenue Talati, Village – Karvad
8. Devendra L. Patel – Member, Gram Panchayat, Village – Karvad
9. Maheshbhai Patel – Deputy Sarpanch, Village – Karvad
10. Bhavik Rana – Planning Assistant, Vapi Nagarpalika

Survey was carried out during the period of 10/12/2019 to 12/12/2019 in Village Karvad. During survey other residents of Village Karvad were also present over above mentioned officials. Survey Reports in format are attached as Annexure – B. During survey of Village Karvad, it is observed that scrap trading activity was carried on the land of Village Karvad from which some portion of land is Non - Agricultural and some are Agricultural. Details of Survey Number of land were given by Sarpanch and other Village residents and copy of 7/12 were given by Talati.

During survey on dated 10/12/2019, open burning of scrap/waste observed as mentioned in Survey Reports at S. No. 1141, Old S. No. 704/723/1 Paiki, Village Karvad, operated by Smt. Tina Patel and as per 7/12 owned by Shri Bhikhubhai N. Patel and Shri Damjibhai Kuwarji. For this open burning of scrap/waste, Gram Panchayat Member of Village Karvad has filed FIR which is attached herewith.

Further during survey, it was observed that only on some particular land of Village Karvad open burning activity of scrap was carried out which was mentioned in Survey Reports. Such Survey No. are 390 (Old S. No. 450), 400 (Old S. No – 448/15), 317 (Old S. No. – 451/5), 322 (Old S. No. – 453/4), 318 (Old S. No. – 451/3), 374 (Old S. No. - 422), 402 (Old S. No. – 448/3), 403 (Old S. No. – 448/6), 559 (Old S. No. – 448/9), 409 (Old S. No. – 448/5), 324 (Old S. No. – 452/2), 388 (Old S. No. – 452/3/Paiki), 326 (Old S. No. – 458/1), 332 (Old S. No. – 458/2), 371 (Old S. No. – 458/4), 3430 (Old S. No. – 468/1/Paiki), 3469 (Old S. No. – 468/2), 3574 (Old S. No. – 473/1), 3579 (Old S. No. – 473/2/3), 3575 (Old S. No. – 473/10), 325 (Old S. No. – 458/5).

Others are engaged only in sorting and trading activity of scrap and almost @ 520 Nos. of scrap traders are operating and there were no any open burning observed. The scrap observed during survey includes Plastic scrap/waste, paper scrap/waste, cement sheets, glass scrap/waste, Coated wires and cable scrap/waste, cotton and textile scrap/waste, FRP scrap, wooden scrap, HDPE, LDPE & MS Drums, construction debris, PET bottles, Tin & Can scrap, Rubber scrap and Hose Pipes, etc. all Non Hazardous type waste. These scraps were brought from local traders of nearby surrounding area, from Vapi, Daman, Silvassa, Sarigam and other State of Maharashtra i.e. Nashik, Pune, Mumbai.

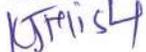
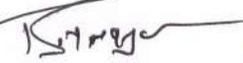
Survey was carried out on dated 16/12/2019 in area of Nagarpalika Vapi. Survey was carried out at survey number 379 to 392, 366 to 378, 522, 523 & 512 etc. of Village Dungra located in jurisdiction of Vapi Nagarpalika. During survey it is found that @ 400 – 450 scrap traders are operating which are engaged in sorting and trading activity of scrap and there were no any open burning observed. Out of which 51 Nos. of scrap traders has obtained shop and establishment licence from Vapi Nagarpalika.

During visit live burning was not observed but patches of burning were observed on common plot of some plotting scheme which is under jurisdiction of Vapi Nagarpalika. Potting is done in above mentioned survey Nos. and each of these plotting schemes is having common plot in which Un-sellable/unused material is thrown to these common plot and at this common plot, sometimes open burning is carried out by collecting all unused material by unknown person. These scraps were brought from local traders of nearby surrounding area, from Vapi, Daman, Silvassa, Sarigam, and other State of Maharashtra i.e. Nashik, Pune, Mumbai. The scrap observed during survey includes Plastic scrap/waste, paper scrap/waste, cement sheets, glass scrap/waste, Coated wires and cable scrap/waste, cotton and textile scrap/waste, FRP scrap, wooden scrap, HDPE, LDPE & MS Drums, construction debris, PET bottles, Tin & Can scrap, Rubber scrap and Hose Pipes, etc.

So in view of above all

- In this Vapi Nagarpalika and Karvad Gram Panchayat area, just adjoining scrap sorting and trading activity is going on massive base.
- Some of them are on Agricultural land and some of them on Non-Agricultural land and required material is sorted and sold.
- Un-sellable material is thrown to common plot and at this common plot, sometimes open burning is carried out by collecting all unused material.
- Upon asking/inquiring, nobody informed the name and person, who sometimes carrying out open burning.

Inspecting Officer:

1. A. G. Rana – SSO, GPCB, Vapi 
2. R. K. Mehta – SO, GPCB, Vapi 
3. J. C. Rana – AEE, GPCB, Vapi 
4. B. G. Hadiya – AEE, GPCB, Vapi 
5. L. A. Patel – AEE, GPCB, Vapi 
6. K. J. Mistry – SSA, GPCB, Vapi 
7. B. Y. Nayak – Revenue Talati, Village – Karvad 
8. Devendra L. Patel – Member, Gram Panchayat, Village – Karvad 
9. Maheshbhai Patel – Deputy Sarpanch, Village – Karvad 
10. Bhavik Rana – Planning Assistant, Vapi Nagarpalika 

FIRST INFORMATION REPORT

પ્રથમ માહિતી અહેવાલ

(Under Section 154 Cr.P.C.)

(ફોજદારી કાર્યસંહિતાની કલમ 154 હેઠળ.)

1	District (જિલ્લો)	વલસાડ	Police Station (પોલીસ સ્ટેશન)	ડુંગરા	Year (વર્ષ)	2019	FIR No. (પ્ર.મા.અ.ક માંક)	II/230/2019	Date (તારીખ)	10/12/2019
2	(i) Act (અધિનિયમ)	આઈ પી સી					Sections 186,268,270,278,285,120 B,504,506(2) (કલમો)			
	(ii) Act (અધિનિયમ)	પર્યાવરણ સુરક્ષા અધિનિયમ					Sections 15 (કલમો)			
3	(a) Occurrence of offence: (ક) (ગુનો બન્યાનો સમયગાળો)									
	Day. (દિવસ)	મંગળવાર	Date from (તારીખથી)	10/12/2019	Date to (તારીખ સુધી)	10/12/2019				
	Time Period (સમયગાળો)		Time from (કલાકથી)	13:00	Time to (કલાક સુધી)	14:00				
	(b) Informator received at PS: (ખ) (પોલીસ મથકે માહિતી મળ્યા)		Date (તારીખ)	10/12/2019	Time (સમય)	15:15				
	(c) General Diary Reference:Entry No. (ગ) (સ્ટેશન ડાયરી સંદર્ભ: એન્ટ્રી નં)				Time (સમય)					
4	Type of Informator:(મા હિતીનો પ્રકાર)	મા મૌખિક								
5	Place of Occurrence: (ઘટનાનું સ્થળ)									
	(a) Direction and distance from P.S. (ક) (પોલીસ સ્ટેશનથી દિશા અંતર)						Beat No. (બીટ નંબર)			
	(b) Address (ખ) (સરનામું)	તંબાડી ફાટક ત્રણ રસ્તા, રાતા ખાડી કિનારે, ગામ. કરવડ, તા. Vapi, જિ. વલસાડ.								
	(c) In case, outside the limit of this Police Station, then (ગ) (પોલીસ સ્ટેશનની હદની બહાર હોય તો તે પોલીસ સ્ટેશનનું નામ)									
	Name of P.S. (પોલીસ સ્ટેશનનું નામ)						District (જિલ્લો)			
6	Complainan/Informan: (ફરિયાદી / બાતમીદાર)									
	(a) Name (ક) (નામ)	દેવેન્દ્રભાઈ વલ્લુભાઈ ઈ પટેલ	(b) Name (ખ)		Father's/ Husband's Name (પિતા/પતિનું નામ)	વલ્લુભાઈ પટેલ				
	(c) Date/Year of Birth (ગ) (જન્મ તારીખ / વર્ષ)		(d) Nationality (ઘ) (રાષ્ટ્રીયતા)		ભારતીય					
	(e)									
	(f)									
	Occupation (વ્યવસાય)									
	ખેડૂત									
	(g)									

(છ)

Address
(સરનામું)

ગ્રામ પંચાયતના સભ્ય રહે. કરવડ, નેવટી ફળીયું ,
ગામ. કરવડ,
તા. Vapi,
જી. વલસાડ.

7 Details of known/suspected/unknown accused with full particulars:

(Attach separate sheet, if necessary)

(ઓળખાયેલ/શકમંદ/વણુઓળખાયેલ આરોપીની તમામ વિગતો સાથેની માહિતી)
(જરૂર જણાયતો અલાયદા કાગળ ઉપર વિગત દર્શાવવી)

Accused Name (તલોમતદારનું નામ)	Age(Approx.) (ઉંમર) (આ શરે)	Address (સરનામું)
(1) અબ્દુલ રહીમ સલાઉદ્દીન ખાન	34	છીરી, ગુલાબનગર, અજીજભાઈના ગોડાઉનમાં, તા.વાપી જી.વલસાડ મુળ રહે. બ્લ્યુ હેવન બિલ્ડીંગ, મરોલ મરોસી રોડ, અંધેરી ઈસ્ટ મુંબઈ-૫૮, ગામ. છીરી, તા. Vapi, જી. વલસાડ.
(2) આરીફઅલી મહમદ ઈદરીશ મન્સુરી	23	છીરી, ગુલાબનગર, ઈસરાઈલભાઈના ગોડાઉનમાં, ગામ. છીરી, તા. Vapi, જી. વલસાડ.
(3) જગૃતિબેનઉર્ફ ટીના Wd/o નિલેશભાઈ મોહનભાઈ કોળીપટેલ	43	કરવડ, તંબાડી ફાટક પાસે તા.વાપી જી.વલસાડ. , ગામ. કરવડ, તા. Vapi, જી. વલસાડ.

8 Reasons for delay in reporting by the complainant/Informant
(ફરિયાદી/આતમીદાર તરફથી ગુન્હાની જાણ કરવામાં વિલંબ થવાના કારણો)

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9 Particulars of properties stolen(Attach separate sheet, if necessary)

(ચોરાયેલી/ગુન્હામાં સંડોવાયેલ ચીજ વસ્તુઓની વિગતો) (જરૂર જણાયતો અલાયદા કાગળ ઉપર વિગત દર્શાવવી).

10 Total value of property stolen

(ચોરાયેલી / ગુન્હામાં સંડોવાયેલ ચીજ વસ્તુઓની કુલ કિંમત)

11 Inques Report/U.D. case No. if any

(મૃત્યુ વિષયક તપાસ અહેવાલ / અકુદરની મોતનો નંબર હોય તો તે)

12 First Informator contents(Attach separate sheet, if required)

(પ્રથમ માહિતી અહેવાલની વિગતો)(જરૂર જણાયતો અલાયદો કાગળ જોડવો)

ઈ.પી.કો.કલમ-૧૮૬, ૨૬૮, ૨૭૦, ૨૭૮, ૨૮૫, ૧૨૦(બી), ૫૦૪, ૫૦૬(૨) તથા પર્યાવરણ અધિનીયમ ની કલમ ૧૫ મુજબ તે એવી રીતે કે ઉપર બતાવેલ તા.ટા તથા જગ્યાએ આ કામના આરોપીઓ (૧) અબ્દુલ રહીમ સલાઉદ્દીન ખાન ઉ.વ ૩૪ જાતે મુસ્લીમ (૨) આરીફઅલી મહમદ ઈદરીશ મન્સુરી ઉ.વ ૨૩ જાતે મુસ્લીમ (૩) જગૃતિબેન Wd/o નિલેશભાઈ મોહનભાઈ કોળીપટેલ ઉ.વ ૪૩ નાઓએએકબીજાની મદદગારીથી ગુનાહીત પુર્વ આયોજિત કાવતરું ઘડી મોજે કરવડ તંબાડી ફાટક ત્રણ રસ્તા પાસે આવેલ જગૃતિબેન પટેલની જમીન તથા સરકારી પડતર જમીન રાતા ખાડી કિનારે આઈશર ટેમ્પો નં. GJ 06 XX 9102 માં પ્લાસ્ટીક વેસ્ટ મરીરીયલ્સ તથા ભંગાર વેસ્ટ કચરો લઈ આવી પ્લાસ્ટીક વેસ્ટ કચરો સળગાવી જાહેર જીવન તથા આરોગ્ય તેમજ ખાડી (નદી) નું પાણી પ્રદૂષિષ્ કરી તથા હવા તથા તંદુરસ્તી ને નુકશાન થાય તે વું પર્યાવરણ ને હાનિ થાય તેવું કૃત્ય કરી જાહેર જનતાને હાનિ પહોંચાડી તેઓને રોકવા જતાં નાલાયક ગાળો આપી તથા જાનથી મારી નાંખવાની ધમકીઓ આપી હાજર અધિકારીશ્રીઓ તથા પોલીસના માણસોને તેમની જાહેર ફરજ અદા કરવા માં ગેરકાયદેસર અડચણ ઉભી કરી કાયદેસર કાર્યવાહીમાં ખલેલ પહોંચાડી ગુનો કર્યો વિ. બાબત.

Complain(ફરિયાદ)

મારૂં નામ દેવેન્દ્રભાઈ લલ્લુભાઈ પટેલ ઉ.વ. ૪૬ ધંધો. ખેતી તથા ગ્રામ પંચાયતના સભ્ય રહે. કરવડ, નેવટી ફળીયું તા.વા પી જી.વલસાડ (ડુંગરા પો.સ્ટે. હદ) મો.નં. ૯૯૭૯૬૧૦૩૫૦.

રૂબરૂમાં આવી જાહેર કરી મારી ફરિયાદ હકીકત લખાવું છું કે હું ઉપરના સરનામે મારા કુટુંબ પરિવાર સાથે રહું છું અને ખેતીકામ કરી મારું ગુજરાન ચલાવું છું. અગાઉ હું કરવડ ગામના સરપંચ તરીકે સને ૨૦૧૨-૧૭ સુધી સેવા બજાવેલ છે. અને હાલમાં હું કરવડ ગ્રામ પંચાયત ના વોર્ડ નંબર- ૮ ના સભ્ય તરીકે ચાલુ છું તેમજ મારી પત્ની નામે સમતાબેન નાઓ છેલ્લા ત્રણેક વર્ષથી હાલમાં કરવડ ગ્રામ પંચાયતમાં સરપંચ તરીકે ફરજ બજાવે છે.

ગઈકાલ તા.૦૯/૧૨/૨૦૧૯ ના રોજ જી.પી.સી.બી. વાપી ઓફીસથી ફોન આવેલ અને મને જણાવેલ કે, આવતીકાલે ત મારા ગામમાં પ્રદૂષણ બાબતે સર્વે કરવા માટે અમો ટીમ સાથે આવનાર હોય જેથી ગામના તલાટીશ્રી તથા સરપંચશ્રી તથા ગામના અગ્રણી નાગરીકોને હાજર રાખશો તેવી વાત મને કરેલી જેથી મેં અમારા ગામના તલાટીશ્રી તથા અન્ય અગ્રણી નાગરીકોને સદર બાબતે જાણ કરેલી.

આજરોજ તા.૧૦/૧૨/૨૦૧૯ ના રોજ બારેક વાગ્યાના સુમારે હું અમારી કરવડ ગ્રામ પંચાયત ઓફીસે ગયેલો તે વખતે અ મારા ગામના તલાટીકમ મંત્રીશ્રી જૈમીન રાવલ તથા ગામના અગ્રણી (૧) રણજીતભાઈ બાબરભાઈ પટેલ (૨) મહેશભાઈ રમણભાઈ પટેલ (૩) પ્રકાશભાઈ બાલુભાઈ પટેલ તથા ગામના બીજા આગેવાનો સાથે હાજર હતા તે વખતે વાપી મામ લતદાર કચેરીથી રેવન્યુ તલાટી શ્રી ભૌમિકભાઈ તથા જી.પી.સી.બી. ના અધિકારીશ્રી નાઓ ગ્રામ પંચાયત ઉપર આવેલ અને અમો બધા તેઓ સાથે અમારા ગામમાં પ્રદૂષણ બાબતે સર્વે કરવા નીકળેલા તે વખતે ફરતા ફરતા એકાદ વાગ્યાના સુ મારે કરવડ, તંબાડી ફાટક ત્રણ રસ્તા પાસે આવતાં આસપાસના વાતાવરણમાં ધુમાડો પ્રસરેલ હોય અને સદર ધુમાડાથી શ્વાસ લેવામાં તકલીફ થતી હોય જેથી અમોએ તપાસ કરેલ તો ધુમાડો મોજે કરવડ, તંબાડી ફાટક ત્રણ રસ્તા પાસે આવે લ, રાતા ખાડી કિનારા તરફથી આવતો જોવા મળેલો જેથી અમો ત્યાં જોવા ગયેલ તો જાગૃતિબેન નિલેશભાઈ મોહનભાઈ પટેલની જગ્યામાં તથા સરકારી પડતર જમીનમાં પ્લાસ્ટીકનો કચરો વેસ્ટ સળગતો જોવા મળેલો અને નજીકમાં ત્યાં એક આઈશર ટેમ્પો નં. GJ 06 XX 9102 તથા બે ઈસમો તથા એક સ્ત્રી ઉભેલ હોય જેથી અમોએ તેઓના નામદામની ખાતરી કરતાં તેઓએ (૧) અબ્દુલ રહીમ સલાઉદ્દીન ખાન ઉ.વ ૩૪ જાતે મુસ્લીમ હાલ રહે. છીરી, ગુલાબનગર, અજી જભાઈના ગોડાઉનમાં, તા.વાપી જી.વલસાડ મુળ રહે. બ્લ્યુ હેવન બિલ્ડીંગ, મરોલ મરોસી રોડ, અંધેરી ઈસ્ટ મુંબઈ-૫૯ તથા (૨) આરીફઅલી મહમદ ઈદરીશ મન્સુરી ઉ.વ ૨૩ જાતે મુસ્લીમ રહે. છીરી, ગુલાબનગર, ઈસરાઈલભાઈના ગોડા ઉનમાં તા.વાપી જી.વલસાડ તથા (૩) જાગૃતિબેન Wd/o નિલેશભાઈ મોહનભાઈ કોળીપટેલ ઉ.વ ૪૩ રહે.કરવડ, તંબા ડી ફાટક પાસે તા.વાપી જી.વલસાડ પોતે હોવાનું જણાવેલ જેથી તેઓને હાજર જી.પી.સી.બી. બોર્ડના અધિકારીશ્રીએ પુ છેલ કે તમો કોની પરવાનગીથી વેસ્ટ કચરો સળગાવી વાતાવરણમાં પ્રદૂષણ ફેલાવો છો ? તેમ કહેતાં હાજર સ્ત્રી જાગૃતિબે ન એકદમ ઉશ્કેરાઈ ગયેલા અને નાલાયક ગાળો બોલી અમોને ફરજ બજાવવામાં રૂકાવટ કરેલ તથા તેની સાથેના અબ્દુલ ર હીમ નાએ આ જમીન અમોએ જાગૃતિબેન પાસે ભાડેથી રાખી સળગાવીએ છીએ તેમ કહેતા તેઓ વધુ ઉશ્કેરાઈ જઈ મા રી નાંખવાની ધમકીઓ આપતાં કોઈ અનિચ્છીય બનાવ ન બને તે માટે મેં તરત જ સવા એક વાગ્યાના સુમારે ડુંગરા પોલી સમાં ફોન કરી પોલીસને જાણ કરતાં સ્થળ ઉપર આશરે બે એક વાગ્યાના સુમારે આપ સાહેબ તથા પો.કો. અરુણ સીતા રામ તથા પો.કો. પ્રફુલ્લ શાંતીલાલ નાઓ વિગેરે પોલીસ માણસો આવી ગયેલા તે વખતે અમોએ આ બનાવ બાબતે આપ સાહેબને વાતો કરતાં હતા તે વખતે ઉપરોક્ત નામવાળા ત્રણેયજણાં એકદમ ઉશ્કેરાઈ જઈ નાલાયક ગંદી ગાળો બોલી પો લીસની ફરજમાં અડચણ કરી રૂકાવટ ઉભી કરતાં અને ઘણી બુમાબુમ થતાં આજુબાજુમાંથી માણસો ભેગા થઈ જતાં આ ત્રણેય જણાં ત્યાંથી ચાલી ગયેલા

જેથી(૧) અબ્દુલ રહીમ સલાઉદ્દીન ખાન જાતે મુસ્લીમ (૨) આરીફઅલી મહમદ ઈદરીશ મન્સુરી જાતે મુસ્લીમ (૩) જાગૃ તિબેન Wd/o નિલેશભાઈ મોહનભાઈ કોળીપટેલ નાઓએએકબીજાની મદદગારીથી ગુનાહીત પુર્વ આયોજિત કાવતરું ઘડી મોજે કરવડ તંબાડી ફાટક ત્રણ રસ્તા પાસે આવેલજાગૃતિબેન પટેલની જમીન તથા સરકારી પડતર જમીન રાતા ખાડી કિ નારે પોતાના કબજાના આઈશર ટેમ્પો નં. GJ 06 XX 9102 માં પ્લાસ્ટીક વેસ્ટ મરીરીયલ્સ તથા ભંગાર વેસ્ટ કચરો લ

ઈ આવી તા. ૧૦/૧૨/૦૧૯ ના રોજ ક. ૧૩/૦૦ થી ક. ૧૪/૦૦ દરમ્યાનમાં પ્લાસ્ટીક વેસ્ટ કચરો સળગાવી જાહેર જીવન તથા આરોગ્ય તેમજ ખાડી (નદી) નું પાણી પ્રદૂષિત કરી તથા હવા તથા તંદુરસ્તી ને નુકશાન થાય તેવું પર્યાવરણ ને હાનિ થાય તેવું કૃત્ય કરી જાહેર જનતાને હાનિ પહોંચાડી તેઓને રોકવા જતાં નાલાયક ગાળો આપી તથા જનથી મારી નાંખવાની ધમકીઓ આપી હાજર અધિકારીશ્રીઓ તથા પોલીસના માણસોને તેમની જાહેર ફરજ અદા કરવામાં ગેરકાયદેસર અડચણ ઉભી કરી કાયદેસર કાર્યવાહીમાં ખલેલ પહોંચાડી ગુનો કરેલ હોય મારી તેઓ વિરૂધ્ધ ઈ.પી.કો.કલમ-૧૮૬, ૨૬૮, ૨૭૦, ૨૭૮, ૨૮૫, ૧૨૦(બી), ૫૦૪, ૫૦૬(૨) તથા પર્યાવરણ અધિનિયમ ની કલમ ૧૫ મુજબ ધોરણસર થવા ફરીયાદ છે. મારા સાહેદો ફરીયાદ મા જણાવેલ તથા તપાસમાં નીકળે તેઓ વિગેરે છે.

એટલી મારી ફરીયાદ હકીકત મારા લખાવ્યા મુજબ બરાબર અને ખરી હોય વાંચી સમજી આ નીચે સહી કરેલ છે.

૩૫૩

Sd

એલ.જી. રાઠોડ

પોલીસ સબ ઇન્સ્પેક્ટર

ડુંગરા પો.સ્ટે

નોંધ - ઉપરોક્ત મુજબની લેખીત ફરીયાદ પો.સ.ઈ શ્રી એલ.જી.રાઠોડ સા. નાઓની રૂબરૂની મળતા ગુનો રજી કર્યો

સ.સા.રવાના: (રાધેસિંહ અમરસિંહ)

મે.એડી.ચીફ.જયુડી.મેજી.ફ.ક.સા.શ્રી સી.પો.કો/પો.સ્ટેર.અમલદાર

વાપીકોર્ટ ડુંગરા પો.સ્ટે..

13 Action Taken : Since the above informator reveals commissioner of offence(s) u/s as mentioned at Item No. 2: (લીધેલ પગલાં : ઉપરના અહેવાલની ઉપરની આઈટમ નં.(2) માં જણાવ્યા પ્રમાણેનો ગુનો બન્યાનું જણાઈ આવતા)

(1) Registered the case and took up the investigator or(કેસની નોંધણી કરી તપાસ હાથ ધરી છે)

(2) Directed (Name of I.O.) take up the Investigator or(તપાસ કરનાર અધિકારીનું નામ):- લાલભા ધનશ્યામસિંહ રાઠોડ Rank(હોદ્દો):- પોલીસ સબ ઇન્સ્પેક્ટર

No.:- Igr200891 to take up the Investigator or(નંબર)

F.I.R. read over to the complainant/informant, admitted to be correctly recorded and a copy given to the complainant/informant, free of cost.

(પ્રથમ માહિતી અહેવાલ ફરિયાદી / બાતમીદારને વાંચી સંભળાવેલ છે અને ફરિયાદીએ લખાવ્યા પ્રમાણેજ નોંધવામાં આવેલ છે. તેવું ફરિયાદી / બાતમીદારે સ્વીકરેલ છે અને ફરિયાદી / બાતમીદારને તેની નકલ વિના મુલ્યે આપવામાં આવી છે.)

R.O.A.C.

(વાંચી સંભળાવવામાં આવ્યું અને તે બરાબર છે.)

Signature of Officer in charge, Police Station
(પોલીસ મથકનો હવાલો ધરાવતા અધિકારીની સહી.)

14 Signature/Thumb Impressor of the complainant/informant.
(ફરિયાદી/બાતમીદારની સહી/અંગૂઠાની છાપ)

Name લાલભા ધનશ્યામસિંહ રાઠોડ
(નામ)

Rank પોલીસ સબ GPF No Igr200891
(હોદ્દો) ઇન્સ્પેક્ટર (જીપીએફ નંબર)

15 Date and time of dispatch to the court. 10/12/2019 15:15
(દરિયાદ કોર્ટમાં રવાના કર્યોની તારીખ અને સમય)

FIRST INFORMTAION REPORT

(Under Section 154 Cr. P. C.)

- 1 District Valsad Police Station Dungra Year 2019 FIR No. II/230/2019 Date 10/12/2019
- 2 (i) Act I.P.C. Act Sections 186,268,270,278,285,120 B,504,506(2)
- (ii) Act Environment Protection Act Sections 15
- 3 (a) Occurrence of offence:
- | | | | | | |
|-------------|---------|-----------|------------|---------|------------|
| Day | Tuesday | Date from | 10/12/2019 | Date to | 10/12/2019 |
| Time Period | | Time from | 13:00 | Time to | 14:00 |
- (b) Information received at PS. Date 10/12/2019 Time 15:15
- (c) General Dairy Reference Entry No. Time
- 4 Type of Information:
- 5 Place of Occurrence:
- (a) Direction and distance from P.S. Beat No.
- (b) Address Tambadi Fatak, Tran Rasta, Bank of Raata khaadi,
Village: Karvad, Ta. Vapi, Dist. Valsad
- (C) In case, outside the limit of this Police Station, then
- 6 Name of P.S. District
- Complainan/Informan:
- (a) Name Devendrabhai Lallubhai Patel (b) Father's /Husband's Name Lallubhai Patel
- (c) Date/Year of Birth (d) Nationality Indian
- (e)
- (f) Occupation
Farmer
- (g) Address
Gram Panchayat Member,
Karvad, Nevti Faliyu,
Village : Karvad, Ta. Vapi
Dist. Valsad

7 Details of known/suspected/unknown accused with full particulars:
(Attach separate sheet, if necessary)

Accused Name	Age(Approx)	Address
(1) Abdul Rahim Salauddin Khan	34	Chhiri, Gulabnagar, Ajjibhai Godown, Ta. Vapi, Dist. Valsad, Resi. Blue Haven Building, Marol Marosi Road, Andheri, East, Mumbai-59 Village : Chhiri, Ta. Vapi Dist. Valsad
(2) Aarifali Mahammad Idrish Mansuri	23	Chhiri, Gulabnagar, Israilbhai Godown, Village : Chhiri, Ta. Vapi Dist. Valsad
(3) Jagrutiben Known Tina Wd/o Nileshbhai Mohanbhai KoliPatel	43	Karvad, Near Tambadi Fatak, Village : Karvad, Ta. Vapi Dist. Valsad

8 Reasons for delay in reporting by the complainan/Informan

9 Particulars of properties stolen (Attach separate sheet, if necessary)

10 Total value of property stolen

11 Inquest Report/U. D. case No. if any

12 First Information contents (Attach separate sheet, if required)

As per section 186, 268, 270, 278, 285, 120(B), 504, 506(2) of IPC Act and section 15 of Environment Protection Act, and at above mentioned location accused (1) Abdul Rahim Salauddin Khan, Age – 34, Caste – Muslim, (2) Aarifali Mahammed Idrish Mansuri, Age – 23, Caste – Muslim, (3) Jagrutiben Wd/o Nileshbhai Mohanbhai KoliPatel, Age – 43, criminal pre-planned conspiracy prepared with help of each other at Plot of Jagrutiben Patel and Government fallow land at Bank of Rata Khadi located at Karvad Tambadi Fatak, Tran Rasta by bringing Plastic Waste Material and Scrap waste garbage in Eicher Tempo No. GJ 06 XX 9102 and by burning Plastic waste polluting Public life and health and polluting Khadi (River) water and damaging air and health and performing act of damaging environment and disrupting public. While making an attempt to stop them they start abusing and threatening to kill present Officers and Policemen and raise illegal interruption in performing public duty and creating disturbance in legal action committed crime regarding.

Complaint

Date 10.12.2019

My name Devendrabhai Lallubhai Patel, Age – 46, Occupation – Farmer and Member of Gram Panchayat, residing at Karvad, Nevti faliyu, Taluka – Vapi, District – Valsad (Jurisdiction of Dunga Police Station) Mo. No. 9979610350.

I am in person giving my complaint that I am living with my family at above mentioned address and earning livelihood by doing farming. Earlier I served as Sarpanch of Karvad village from 2012 – 2017 and presently I am serving as Gram Panchayat Member of Ward No. 8 and my wife Samtaben is serving as Sarpanch in Gram Panchayat since last three years.

Yesterday on dated 09.12.2019, I got call from GPCB Vapi office and they informed me that tomorrow they are coming with their team for pollution related survey in my Village, so informed me to present Talatishri, Sarpanchshri and leading citizens of Village, so that I have informed the same to Talatishri and other leading citizens of my Village.

Today on dated 10.12.2019 at around 12:00 hours, I reached at Gram Panchayat Karvad Office where our Village Talati cum Mantrishri Jaimin Raval and leading citizen of Village (1) Ranjitbhai Babarbai Patel (2) Maheshbhai Ramanbhai Patel (3) Prakashbhai Balubhai Patel and other leading citizens of Village were present and from Vapi Mamlatdar Office, Revenue Talatishri Bhaumikbhai and officers of GPCB were present at Village Karvad Gram Panchayat Office and we all together went for pollution related survey work in Village Karvad. During survey we felt smoky atmosphere at Tambadi Fatak Tran Rasta, Karvad at around 13:00 hours due to which it was difficult to breathe so we started looking for its source and we found that the said smoke was coming from Bank of Rata Khadi, Tambadi Fatak Tran Rasta, Karvad, so we went there and observed that plastic garbage waste was burning on the plot of Jagrutiben Nileshbhai Mohanbhai Patel and on Government fallow land and observed one Eicher Tempo No. GJ 06 XX 9102 near that along with two person and one woman standing there. So we have verified their name and they informed that they are (1) Abdul Rahim Salauddin Khan, Age – 34, Caste – Muslim, Residing at Chhiri, Gulabnagar, in Godown of Ajibhai, Ta. Vapi, Dist. Valsad and originally residing at Blue Heaven Building, Marol Marosi Road, Andheri East Mumbai – 59 and (2) Aarifali Mahammed Idrish Mansoori, Age – 23, Caste – Muslim, Residing at Chhiri, Gulabnagar, in Godown of Israilbhai, Ta. Vapi, Dist. Valsad and (3) Jagrutiben Wd/o Nileshbhai Mohanbhai Koli Patel, Age – 43, Residing at Karvad, Near Tambadi Fatak, Ta. Vapi, Dist. Valsad. So GPCB officers asked them that with whose permission they are burning Plastic Waste garbage and spreading pollution in Environment? On asking this, Jagrutiben suddenly gets aggravated and started abusing and interrupted us in performing our duty and Abdulbhai Rahim along with them informed that they have rented this plot from Jagrutiben and burning this waste and they also get aggravated and threatened to kill us, so in order to prevent any incident I have immediately informed to Dunga Police Station telephonically at around 13:15 hours, So at around 14:00 hours, you sir and P.C. Arun Sitaram and P.C. Praful Shantilal and other policemen have arrived and at that time we informed sir you about the matter at that above mentioned three person got aggravated and started abusing and interrupting in performing duty of Police and due to shouting surrounding peoples gathered so that these three person leave from there.

So, (1) Abdul Rahim SALauddin Khan, Caste – Muslim, (2) Aarifali Mahammed Idrish Mansoori, Caste – Muslim, (3) Jagrutiben Wd/o Nileshbhai Mohanbhai Koli Patel, prepared criminal pre-planned conspiracy with help of each other at Plot of Jagrutiben Patel and Government fallow land at Bank of Rata Khadi located at Karvad Tambadi Fatak, Tran Rasta by bringing Plastic Waste Material and Scrap waste garbage in their Eicher Tempo No. GJ 06 XX 9102 on dated 10.12.2019 at 13:00 hours to 14:00 hours and by burning Plastic waste garbage, polluting Public life and health and polluting Khadi (River) water and damaging air and health and performing act of damaging environment and disrupting public. While making an attempt to stop them they start abusing and threatening to kill present Officers and Policemen and raise illegal interruption in performing public duty and creating disturbance in legal action committed crime, my complaint against them as per IPC Section No. 186, 268, 270, 278, 285, 120 (B), 504, 506 (2) and under section 15 of Environment Protection Act. My colleagues are mentioned in the complaint and that came out of the investigation.

So much so that my complaint is understood to be true and true as I wrote it, and it is signed below

In person

Sd
L. G. Rathod
Police Sub Inspector
Dungra Police Station

Note: Written complaint as mentioned above was received in person to PSI Shri L. G. Rathod, so this crime is registered.

Copy To: Radhesinh Amarsinh
Me. Addi. Chief.Judi.Meji.F.K.Sa.Shri.C.PO.CO/PO. Ster.Amaldar
Vapi Court Dungra Police Station

13. Action Taken: Since the above information reveals commission of offence(s) u/s as mentioned at item No. 2:

(1) Registered the case and took up the Investigation or

(2) Directed (Name of I.O.) take up the Investigation : Lalbha Ghanshyambhaisinh Rathod Rank Police Sub Inspector

No.:-Igr200891 to take up the Investigation or

F.I.R. read over to the complainan/informant, admitted to be correctly recorded and a copy given to the complainan/informant

R.O.A.C.

14. Signature /Thumb Impression of
the complainan/informant.

Signature of Officer in charge, Police Station
Name Lalbha Ghanshyambhaisinh Rathod
Rank Police Sub Inspector GPF No. Igr200891

15. Date and time of dispatch to the court.

10/1/2019 15:15

Photographs of burned ash of waste in Karvad village

Before



During



After





VAPI GREEN ENVIRO LIMITED

VIA House, Plot No. 135, Char Rasta, GIDC VAPI - 396 195. Gujarat. INDIA
Mob.: 9714000828 | Tel.: (0260) 2428950, Telefax : (0260) 2429950 | Email : admin@vgeivapi.com
Website : www.vgeivapi.com | www.coevapi.com | CIN : U74210GJ1997GAP031525

Ref.No. VGEL-TSDF/GPCB/2019-20/36

JAN 13, 2020
PCB ID:-24763

To,
Regional Officer,
Gujarat Pollution Control Board,
Vapi, 396195

Sub : Solid Waste lifted and disposed at TSDF vapi, from Karwad village.

Respected Sir,

As per the instruction of G.P.C.B, Vapi and request from karwad , Gram Panchayat (Annexure-1). Vapi Green Enviro Limited, TSDF has lifted the solid waste from karwad village and disposed in TSDF, Vapi. The detail of waste lifted and disposed is attached as per Annexure-2.

Thanking You
Yours Faithfully

For Vapi Green Enviro Ltd.,



" मैं नहीं हम "

ग्राम पंचायत करवाड

GRAM PANCHAYAT KARWAD



करवाड, ता.वापी, ज.वलसाड, फोन:(०२९०) २३२९९९८



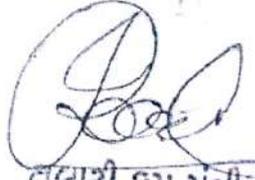
ना. नं.

दि. ०८/०९/२०१०

यति,
 राहु कृष्णराव
 वापी जीव कोल्हापरे लाभाईस.
 ना.साध.के. हड्डेर, फोरगे, १३५
 म.राष्ट.डी.आ. वापी ३६९-१६५
 ना. वापी जि. वलसाड

विषय:- करवाड ग्राम पंचायतला हद्द विस्तारमां
 साधनावेळ करवाड (वापी) गाव

मे करीन,
 साधना (वापी) विषय करवाड गाव साहेबराव
 कोल्हापरे के, करवाड ग्राम पंचायतला हद्द विस्तारमां
 करवाड हांगा हांगा करवाड कोल्हापरे व लोकां,
 गाडवु मारीगेवळ करवाड मारीगेवळ हांगा व कोल्हापरे
 उडावा कामना T.S.D.F मां विस्तार करवाड गाव
 वीर साहेबराव करवाड (वापी) गाव


 ललाठी कृम भत्री,
 ग्राम पंचायत करवाड,
 ता. वापी, ज. वलसाड.

VAPI GREEN ENVIRO LIMITED-CSWP									
PLOT NO.135,VIA HOUSE, GIDC CHAR RASTA, VAPI									
WASTE LIFTED FROM KARWAD GRAM PANCHAYAT									
Sr.No	Date	Slip No.	Phys. Status	Waste Type	Qty. (M.T)	Transport	Vehicle Type	Container Type	Disposal Type
1	08/01/20	02787	S.S.	OTHER	10.55	SHREE SAI WATER SUPPLIER	Truck-GJ25T7308	LOOSE	SLF 4 EXT - 2
2	08/01/20	02791	S.S.	OTHER	14.85	SHREE SAI WATER SUPPLIER	Truck-GJ15AV7111	LOOSE	SLF 4 EXT - 2
3	09/01/20	02814	S.S.	OTHER	6.77	C D TRANSPORT	Truck-GJ15AV9292	LOOSE	SLF 4 EXT - 2
4	09/01/20	02816	S.S.	OTHER	10.86	C D TRANSPORT	Truck-GJ15AT0502	LOOSE	SLF 4 EXT - 2
5	09/01/20	02817	S.S.	OTHER	13.82	C D TRANSPORT	Truck-GJ15AT4830	LOOSE	SLF 4 EXT - 2
TOTAL (M.T)					56.85				



VAPI GREEN ENVIRO LIMITED
 TSDF SITE
 Plot No.4807, IV Phase,
 GIDC, VAPI-386 106. (Gujarat)

h

Photographs of burned ash of plastic waste in Dungari faliya in jurisdiction of Vapi Nagarpalika

Location	Before	During	After
1.			
2.			

Location	Before	During	After
3.			
4.			

Location	Before	During	After
5.			



GUJARAT POLLUTION CONTROL BOARD

Regional Office : Vapi

Plot No. C-5/124, N. H. No. 8, G.I.D.C., Vapi-396 195. Dist. Valsad. (Gujarat)

Tel. : (O) (0260) 2432089, 2426207 Fax : (0260) 2432826

Email: gpcb-val@gujarat.gov.in • Website : www.gpcb.gov.in

No.GPCB/RO-Vapi/NGT-910-2019/

3473 /

27 DEC 2019

To,
Chief Officer,
Nagarpalika Vapi,
Taluka – Vapi,
District – Valsad

Subject: Regarding survey carried out in Gram Panchayat Karvad and Nagarpalika Vapi Area

Reference: 1. Hon'ble NGT Order dated 31.10.2019 in the matter of O.A. 910/2019, Yunush Daud Shaikh Vs. State of Gujarat.

2. GPCB Head Office letter No. LGL:NGT:VSD:175/529492 dated 07.12.2019

Sir,

In the context to the above subject matter and reference, Survey of scrap trading activity carried out in Vapi Nagarpalika Area along with Nagarpalika Representative Mr. Bhavik Rana – Planning Assistant. A copy of survey report is attached herewith. During survey live burning was not observed but patches of burning were observed on common plot of some plotting scheme which is under jurisdiction of Vapi Nagarpalika. Control of illegal open burning activity is under the jurisdiction of ULBs i.e. Nagarpalika Vapi. The same was informed to them in Task Force meeting held on dated 10/05/2018 under the Chairmanship of District Collector and District Magistrate, Valsad. Also as control of such illegal open burning activity is under the jurisdiction of ULBs i.e. Nagarpalika Vapi, Chief Officer may recover Environmental Compensation from such illegal activist in consideration of Hon'ble NGT Order dated 25.10.2016 in the matter of 199 of 2014 and dated 26.03.2019 in the matter 606 of 2018.

This is for your information and necessary action at your level please.

Thanking You,

For and On behalf of
Gujarat Pollution Control Board,

B.R. Gajjar

Regional officer

Enclosure: As Above

Copy To: 1. District Collector – Valsad...For information

2. Member Secretary, GPCB – Head Office, Gandhinagar...For Information



GUJARAT POLLUTION CONTROL BOARD

Regional Office : Vapi

Plot No. C-5/124, N. H. No. 8, G.I.D.C., Vapi-396 195. Dist. Valsad. (Gujarat)

Tel. : (O) (0260) 2432089, 2426207 Fax : (0260) 2432826

Email: gpcb-val@gujarat.gov.in • Website : www.gpcb.gov.in

No.GPCB/RO-Vapi/NGT-910-2019/ 3474 / 27 DEC 2019

To,
Talati/Sarpanch,
Gram Panchayat – Karvad
Taluka – Vapi,
District – Valsad

Subject: Regarding survey carried out in Gram Panchayat Karvad and Nagarpalika Vapi Area

Reference: 1. Hon'ble NGT Order dated 31.10.2019 in the matter of O.A. 910/2019, Yunush Daud Shaikh Vs. State of Gujarat.

2. GPCB Head Office letter No. LGL:NGT:VSD:175/529492 dated 07.12.2019

Sir,

In the context to the above subject matter and reference, Survey of scrap trading activity carried out in Village Karvad along with Revenue Talati – Mr. B. Y. Nayak, Gram Panchayat Member – Mr. Devendra L Patel, Dy. Sarpanch – Karvad – Mr. Mahesh Patel and other residents of Village Karvad and in Vapi Nagarpalika Area along with Vapi Nagarpalika Representative Mr. Bhavik Rana – Planning Assistant. A copy of survey report is attached herewith. During survey open burning of scrap observed in Village Karvad. Control of illegal open burning activity is under the jurisdiction of ULBs i.e. Nagarpalika and Gram Panchayat. The same was informed to them in Task Force meeting held on dated 10/05/2018 under the Chairmanship of District Collector and District Magistrate, Valsad. Also as control of such illegal open burning activity is under the jurisdiction of ULBs i.e. Nagarpalika and Gram Panchayat. So, Talati and Sarpanch may recover Environmental Compensation from such illegal activist in consideration of Hon'ble NGT Order dated 25.10.2016 in the matter of 199 of 2014 and dated 26.03.2019 in the matter 606 of 2018.

This is for your information and necessary action at your level please.

Thanking You,

For and On behalf of
Gujarat Pollution Control Board,

B.R. Gajjar

Regional officer

Enclosure: As Above

Copy To: 1. District Collector – Valsad...For information

2. Mamlatdar – Taluka Vapi... For information

3. Member Secretary, GPCB – Head Office, Gandhinagar...For Information

ISO 9001: 2008 & ISO 14001: 2004 Certified Organisation

NABL(ISO/IEC-17025) Accredited Laboratory Chemical: T-3120 Biological: T-3121
(16-9-2014 to 17-9-2016)



વાપી નગરપાલિકા
મુ. પો. વાપી - ૩૯૬૧૯૧, તા- વાપી, જિ. વલસાડ
VAPI NAGARPALIKA
At. Po. Vapi- 396191, Tal. Vapi, Dist. Valsad.



Office : (0260) 2463378
(0260) 2462803
Fire Station-(0260) 2460100

ચીફ ઓફિસર- Chief Officer
(O) - (0260) 2462301
E-mail : vapimun@yahoo.com

પ્રમુખ- President
(O) - (0260) 2461402

જા.નં. : આ.શા/વશી/૨૦૧૯/૨૦-૨૦

તા.૦૭/૦૧/૨૦૨૦

નોટીશ

પ્રતિ,

.....
.....
ડુંગરી ક્ષત્રિયા.....
.....વાપી.....

વિષય :- અનઅધિકૃત રીતે બાળવામાં આવતા પ્લાસ્ટીક બાબત
સંદર્ભ:- નામદાર નેશનલ ગ્રીન ટ્રીબ્યુનલ ના ચુકાદા નં. ૬૦૬/૨૦૧૮ તા. ૨૬/૦૩/૨૦૧૮

આથી તમોને જણાવવું કે વાપી નગરપાલિકાના ડુંગરી ક્ષત્રિયા વિસ્તારમાં આપના તરફથી જુદા જુદા પ્રકારની ભંગારની પ્રવૃત્તિઓ કરવામાં આવે છે. જે પ્રવૃત્તિઓ ધ્વારા કેટલાક સમયે આગના બનાવ પણ બનવા પામે છે તથા પ્રદુષણ પણ થતુ રહે છે. જે અન્વયે નામદાર નેશનલ ગ્રીન ટ્રીબ્યુનલ આ બાબતે ઘણી ગંભીર નોંધ લેતા તેઓના ઉક્ત સંદર્ભ હેઠળના ચુકાદા પ્રમાણે આપના ધ્વારા જો નીચે મુજબની પ્રવૃત્તિઓ કરતા માલુમ પડશે તો નેશનલ ગ્રીન ટ્રીબ્યુનલ ના ચુકાદા નં. ૬૦૬/૨૦૧૮ તા. ૨૬/૦૩/૨૦૧૮ના પારા નં. ૨૦ થી રૂ. ૫૦૦૦/- થી રૂ. ૨૫૦૦૦/- સુધીની દંડ વસુલવાની કાર્યવાહી હાથ ધરવામાં આવશે.

- ૧) ઓપન બર્નાગ (કોઈ પણ જાતનો વેસ્ટ ખુલ્લામાં બાળવો નહી)
- ૨) કોઈપણ જાતનો વેસ્ટ ધોવો નહી.
- ૩) જાહેર રસ્તાની બાજુમાં કોઈપણ જાતનો વેસ્ટ (ભંગાર) નો સંગ્રહ કરવો નહી.
- ૪) તમામ જાહેર/ખાનગી કોમન પ્લોટમાં કોઈપણ જાતનો વેસ્ટ (ભંગાર) નો સંગ્રહ કરવો નહી.


ચીફ ઓફિસર
વાપી નગરપાલિકા

નકલ રવાના:-

- ૧) પ્રાદેશીક અધિકારીશ્રી, ગુજરાત પોલ્યુશન કન્ટ્રોલ બોર્ડ, વાપી તરફ જરૂરી જાણ થવા સારૂ
- ૨) પ્રમુખશ્રી, વાપી નગરપાલિકા તરફ જરૂરી જાણ થવા સારૂ
- ૩) સભ્યશ્રી વોર્ડ નંબર ૫ તરફ જરૂરી જાણ થવા સારૂ

Notice

To,

Scrap Traders,

Dungari Faliya,

Vapi.

Subject:- In matter of illegal burning of plastic.

Reference:-Hon'ble NGT order dated 26.03.2019 in matter of O.A no.606/2019.

Therefore, letting you know that different types of scrap trading activity are being carried out by you in the Dungari faliya area of Vapi Municipality. Due to that Activities some time fire incident occurs and polluting occur. Hon'ble National Green Tribunal takes a very serious note in this regard, the judgment under the above reference, if you find that you are doing any of the following activities, A fine of Rs.5000/- to Rs. 25000 / - will be initiated as per Para-20 of the judgment of the Nation Green Tribunal of dated 26/03/2019 in matter of O.A. No.606/2019.

- 1) Open burning (Do not burn any kind of waste in the open)
- 2) Do not wash any type of waste.
- 3) Do not store any kind of waste along the public road.
- 4) Do not store any kind of waste in all public / private common plots.

**Sd/-
Chief Officer
Vapi Nagarpalika**

Copy To,

- (1)Regional Officer, GPCB, Vapi....for information please
- (2)The President, Vapi Nagarpalika... for information please
- (3)Member, Ward Number-5.... for information please

Regional Office :

GUJARAT POLLUTION CONTROL BOARD

Plot No. C-5/124, N. H. No. 8, G.I.D.C., VAPI-396 195. (Gujarat)

Phone : (0260) 2432089 • Fax : (0260) 2432826



No.GPCB/RO-VAPI/NGT-910-2019/ 3670 / 24 FEB 2020

To,

Sarpanch Shri,
Village Karvad,
Taluka – Vapi,
District – Valsad.

Talati cum Mantri Shri,
Village Karvad,
Taluka – Vapi,
District – Valsad.

Subject: (1) To stop illegal activity of scrap trading, dumping and open burning of scrap/waste

(2) To submit time bound action plan for proper disposal of illegally dumped scrap/waste

Reference: (1) GPCB Head Office letter No. LGL:NGT:VSD:175/529492 dated 07.12.2019

(2) Survey Report of Survey carried out in area of Nagarpalika Vapi on dated 10/12/2019 and 11/12/2019

(3) Hon'ble NGT Order in the matter of 199 of 2014 and 606 of 2018

Dear,

In context with the above mentioned subject and reference, it is hereby to inform you that, joint survey was carried out in the area of Village Karvad along with Officers of GPCB, Revenue Talati – Village Karvad, Gram Panchayat Member – Village Karvad and other officers of Village Karvad during the period of 10/12/2019 to 12/12/2019. Survey was carried out at Survey Nos. 1141, 317, 318, 322, 324, 325, 326, 332, 371, 374, 388, 390, 400, 402, 403, 409, 559, 3430, 3469, 3574, 3575, 3579, 328 to 330, 335 to 337, 429, 431, 433, 436, 437, 1885, 1891/14, 1891/15, 1985 to 1987, 1997, 1998, 1999, 2250, 2255, 2266, 2280, 2281, 2850 to 2996, 3022, 3023, 3034, 3035, 3046, 3053 to 3058, 3585 to 3587, 3589, 3591, 3592, 3602, 3603, 3505, 3653, 3654, S. No. 607/1/P (Plot No. 4, Khata No. 2289), S. No. 32 (32/6) – A K Traders. During this survey it is observed that on some particular land of Village Karvad open burning was carried out by unknown person while on some other portion of land scrap trading activity is going on.

As per Hon'ble NGT Order in the matter of 199 of 2014 and 606 of 2018, which states that "We specifically direct there shall be complete prohibition on open burning of waste on

lands, including at landfill sites. For each such incident or default, violators including the project proponent, concessionaire, ULB, any person or body responsible for such burning, shall be liable to pay environmental compensation of Rs. 5,000/- (Rs. Five Thousands only) in case of simple burning, while Rs. 25000/- (Rs. Twenty Five thousand only) in case of bulk waste burning. Environmental compensation shall be recovered as arrears of land revenue by the competent authority in accordance with law."

So, you are requested to stop any illegal scrap trading activity and open burning activity on land (Survey No.) in area of Gram Panchayat Karvad with immediate effect and also requested to comply with Hon'ble NGT Order in matter of 199 of 2014 and 606 of 2018.

Further it is requested to submit time bound action plan for proper disposal/management of scrap/waste as per Municipal Solid Waste Management Rules 2016 which was dumped illegally in area of Gram Panchayat, Village Karvad including private land of specifically above survey Nos.

If you fail to do so within a period of one week, appropriate legal action (Civil/Criminal) shall be initiated in accordance with the law.

Thanking You,

For & On behalf of
Gujarat Pollution Control Board

B.R. Gajjar
Regional Officer

Copy To:

- (1) Member Secretary, GPCB, HO, Gandhinagar...For Information please.
- (2) District Collector, District Valsad...For Information please.
- (3) Mamlatdar, Taluka Vapi, District Valsad

For information and necessary action at your level please in accordance with law as well as Hon'ble NGT order in the matter of 199 of 2014 and 606 of 2018.

Regional Office :

GUJARAT POLLUTION CONTROL BOARD

Plot No. C-5/124, N. H. No. 8, G.I.D.C., VAPI-396 195. (Gujarat)

Phone : (0260) 2432089 • Fax : (0260) 2432826



No.GPCB/RO-VAPI/NGT-910-2019/ 3671 / 24 FEB 2020

To,
Chief Officer,
Nagarpalika Vapi,
Taluka – Vapi,
District – Valsad.

- Subject:** (1) To issue notice to scrap traders operating without obtaining requisite permissions from Nagarpalika Vapi
(2) To stop all illegal activity of scrap trading, dumping and open burning with immediate effect
(3) To submit time bound action plan for proper disposal/management of illegally dumped scrap/waste

- Reference:** (1) GPCB Head Office letter No. LGL:NGT:VSD:175/529492 dated 07.12.2019
(2) Survey Report of Survey carried out in area of Nagarpalika Vapi on dated 16/12/2019
(3) Hon'ble NGT Order in the matter of 199 of 2014 and 606 of 2018

Respected Sir,

In context with the above mentioned subject and reference, it is hereby to inform you that, officers from this office and your office have carried out joint survey in area of Nagarpalika Vapi on dated 16/12/2019. Survey was carried out at survey number 379 to 392, 366 to 378, 522, 523 & 512 etc. of Village Dungra located in jurisdiction of Vapi Nagarpalika. During survey it was found that only 51 Nos. of scrap traders has obtained shop and establishment licence from Nagarpalika Vapi. So you are requested to issue notice to remaining scrap traders who are operating without requisite permissions from Nagarpalika Vapi and to initiate legal actions immediately against scrap traders who are engaged in illegal scrap/waste trading and dumping activity and open burning of scrap/waste and also requested to comply with Hon'ble NGT Order in matter of 199 of 2014 and 606 of 2018.

Further it is requested to submit time bound action plan for proper disposal/management of scrap/waste as per Municipal Solid Waste Management Rules 2016 which was dumped illegally in area of Nagarpalika Vapi including private land of specifically above survey Nos.

If you fail to do so within a period of one week, appropriate legal action (Civil/Criminal) shall be initiated in accordance with the law.

Thanking You,

For & On behalf of
Gujarat Pollution Control Board


B.R. Gajjar
Regional Officer

Copy To:

- (1) Member Secretary, GPCB, HO, Gandhinagar... For Information please.
- (2) District Collector, District Valsad... For Information please.



વાપી નગરપાલીકા

જનરલ પર્હોચ

GST No. 24AAALV0123F1E1

રસીદ No. 45150

તારીખ 06/07/2020

નામ અહેમદ ફરુએન ફારુકીયા

આપના તરફથી નીચેની વિગતની રકમ મળી છે.

વિગત	રકમ	
	રૂપિયા	પૈસા
ઓપન બર્નિંગ એન્ડ Environment Compulsion	5000/-	



અકે વાસકનર પુરા

પુરા 5000/-

એક પાલ થયા પછી જ આ રસીદ માન્ય ગણાશે.

વસુલ લેનારની સહી અને હોદ્દો



વાપી નગરપાલીકા

જનરલ પહોંચ

GST No. : 24AAALV0123F1ZI

રસીદ No. 45151

તારીખ 06/03/2020

નામ વસીમ શોખ એક્સલા નગર કુંગરી ફળીયા

આપના તરફથી નીચેની વિગતની રકમ મળી છે.

વિગત	રકમ	
	રૂપિયા	પૈસા
Open Burring in plot (environment compulsion)	5000/-	
		5000/-



વી. શોખ

અકે પાંચ હજાર રૂપિયા પુરા.

ગેઠ પારા શર્યા પછી જ રના રસીદ માન્ય ગણાશે.

પુરા

વસુલ લેનારની સહી અને હોદ્દો



વાપી નગરપાલીકા

જનરલ પહોંચ

GST No. : 24AAALV0123F1ZI

રસીદ No. 45152

તારીખ 06/03/2020

આપના તરફથી નીચેની વિગતની રકમ મળી છે.

વિગત
Environment compulsion Fees

રકમ

રૂપિયા

પેસા

5000/-

5000/-



શ્રી. રમેશભાઈ

પુરા

અંકે પાંચ હજાર રૂપિયા પુરા

ગેક પાટા સંદર્ભ પ્રાપ્તી જ આ રસીદ માન્ય ગણાશે.

વસુલ લેનારની સહી અને હોદ્દો